

# Annual Report 2017-2018









### **ANNUAL REPORT** 2017-18



Central Electricity Regulatory Commission (CERC)

3rd & 4th Floor, Chanderlok Building,

36, Janpath, New Delhi - 110 001

Phone: +91 11 23353503 • +91 II 23753923

www.cercind.gov.in



#### Chairperson's Statement

In 2017-18, the Central Electricity Regulatory Commission (CERC) took important decisions to facilitate power sector reforms in India.

Over the years, the Commission has been facilitating growth of renewable energy sector. As an effective measure towards integration RE sources into the grid, the Commission identified the need for availability of the real time data of various Power System elements. Accordingly, a need was felt to provide for a mechanism for planning of communication systems, roles and responsibilities of various organizations and standards/protocols to be followed, which are very vital in view of the criticality of communication systems for the power sector. In this backdrop, CERC notified regulations on communication System for inter-State transmission of electricity. The regulations provide for the rules, guidelines and standards to be followed by various persons and participants in the system for continuous availability of data for system operation and control including market operations. These Regulations also deal with the planning, implementation, operation & maintenance and up-gradation of reliable communication system for all communication requirements including exchange of data for integrated operation of National Grid

The Commission kept a close watch on the developments in RE sector. During 2017-18, the Commission has notified the terms and conditions for tariff determination from Renewable Energy Sources Regulations, through which, the Commission specified the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies. In order to reflect the changing market realities of the sector, the Commission while specifying the terms and conditions for tariff determination from Renewable Energy Sources, departed from determining generic tariff in respect of various RE sources. It was decided that in respect of these RE technologies, the project specific tariff shall be determined for the next Control Period (2017-2020).

Market development is one of the important functions mandated to the Commission. In order to facilitate operation of a competitive electricity market, transmission infrastructure forms the backbone. The existing Regulations on Open Access, Connectivity, Sharing of charges and losses etc. have been reviewed and draft Regulations on General Network Access has been framed. These Regulations are aimed at ensuring adequacy in the planning and development of Inter-State Transmission System.

The Commission also brought out a detailed operating procedure for backing down of Coal/Lignite/Gas unit(s) of the Central Generating Stations, Inter-State Generating Stations and other Generating Stations and for taking such units under Reserve Shut Down on scheduling below Technical Minimum Schedule. The procedure inter alia includes the methodology for



identifying the generating stations or units thereof to be backed down in specific grid conditions.

The Commission also supported the activities of Forum of Regulators (FOR), the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources as it provides secretariat services to these organizations..

The Forum of Regulators (FOR) is a body incorporated under the Electricity Act, 2003 under the Chairmanship of Chairperson, CERC. Chairpersons of SERCs/JERCs are the members of FOR. The Forum met four times during the year and evolved consensus on many critical issues. The Forum also carried out studies on "Impact of Electrical Vehicles on the Grid", "Competitive Tariff vis-a-vis is Cost Plus Tariff" and "Demand Side Management".

The Technical Committee of Forum of Regulators (FOR) was formed, comprising of Member CERC and Technical Members of State Commissions of renewable rich States to facilitate roll-out of Framework on Forecasting, Scheduling and Deviation Settlement of wind & solar generators in RE rich States. Since its inception, the Committee has undertaken critical steps towards laying down a robust regulatory foundation for evolution of the Indian Grid being reliable and safe and facilitating effective integration of renewable energy sources. The Committee has brought out Scheduling, Accounting, Metering and Settlement of Transactions in Electricity (SAMAST) framework for RE sources, Model DSM Regulations for States, report on regional cooperation for optimum utilization of generation sources, introduction of 5-minute time block, smart meters, RPO web-tool and Model Regulations for State-level Hydro plants. The Committee is currently working on the issues related to regional cooperation, 5 minute scheduling, ancillary services, reserves etc.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

P. K. Pujari

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#### **List of Abbreviations**

**Abbreviation Full Form** 

ABT Availability Based Tariff

ADMS Automatic Demand Management Scheme
AERA Airport Economic Regulatory Authority

APPC Average Pooled Purchase Cost
APTEL/ATE Appellate Tribunal for Electricity

BEE Bureau of Energy Efficiency

BPTA Bulk Power Transmission Agreement

BU Billion Units

CAC Central Advisory Committee
CCGT Combined Cycle Gas Turbine

CCI Competition Commission of India

CERC Central Electricity Regulatory Commission

CGP Captive Generation Plant

CIL Coal India Limited

COD Date of Commercial Operation
CPRI Central Power Research Institute
CPSU Central Public Sector Undertaking

CTU Central Transmission Utility

DAM Day Ahead Market

DISCOM Distribution Company

DVC Damodar Valley Corporation

EA Electricity Act
ER Eastern Region

ERC Electricity Regulatory Commission(s)
ERLDC Eastern Regional Load Dispatch Centre
ERPC Eastern Regional Power Committee

FGMO Free Governor Mode Operation

Fl Financial Institution

FOIR Forum of Indian Regulators

FOR Forum of Regulators

FSA Fuel Supply Agreement
GCV Gross Calorific Value
GFA Gross Fixed Assets

GIS Geographic Information System

GOI Government of India
GPS Gas Power Station

GSES Grid Security Expert System

GW Giga Watt

HEP Hydro Electric Project
HPS Hydro Power Station
IC Installed Capacity

IC Installed Capacity
IDC Interest During Construction

IEGC Indian Electricity Grid Code

I EX Indian Energy Exchange

IPP Independent Power ProducerISGS Inter State Generation SystemISTS Inter State Transmission System

JERC Joint Electricity Regulatory Commission
JNNSM Jawaharlal Nehru National Solar Mission

JV Joint Venture kV Kilo Volt kW Kilo Watt

kWh Kilo Watt Hour
LILO Loop in Loop out
LTA Long Term Access

MAT Minimum Alternate Tax
MMC Market Monitoring Cell

MNRE Ministry of New and Renewable Energy

MoP Ministry of Power

MTOA Medium Term Open Access

MU Million Units
MW Mega Watt



MYT Multi Year Tariff

NDC National Development Council

NEEPCO North Eastern Electric Power Company

NER North Eastern Region

NERLDC North Eastern Regional Load Dispatch Centre

NERPC North Eastern Regional Power Committee

NHPC National Hydroelectric Power Corporation

NLC Neyvelli Lignite Corporation

NLDC National Load Dispatch Centre

NPC National Power Committee

NR Northern Region

NRLDC Northern Regional Load Dispatch Centre
NRPC Northern Regional Power Committee
NTPC National Thermal Power Corporation

O&M Operation and Maintenance

OCC Operation Coordination Committee

OCGT Open Cycle Gas Turbine

OTC Over the Counter

PAF Plant Availability Factor

PGCIL Power Grid Corporation India Limited

PLF Plant Load Factor

PMU Phasor Measurement Unit

PNGRB Petroleum & Natural Gas Regulatory Board

POC Point of Connection

POSOCO Power System Operation Corporation Limited

PPA Power Purchase Agreement

PSDF Power System Development Fund

PXIL Power Exchange India Limited

RE Renewable Energy

REA Regional Energy Accounts
REC Renewable Energy Certificate

RFP Request for Proposal

RGMO Restricted Governor Mode Operation

RLDC Regional Load Dispatch Centre
RLNG Re-GassifiedLiquified Natural Gas

RoCE Return on Capital Employed

ROE Return on Equity
ROR Run of the River

RPC Regional Power Committee

RPO Renewable Purchase Obligation

RRI Regulatory Research Institute

SAFIR South Asia Forum for Infrastructure Regulation

SCADA Supervisory Control and Data Acquisition
SCOD Scheduled Date of Commercial Operation

SERC State Electricity Regulatory Commission

SEZ Special Economic Zone

SHR Station Heat Rate

SJVNL Sutlej JalVidyut Nigam Limited SLDC State Load Dispatch Centre

SR Southern Region

SRLDC Southern Regional Load Dispatch Centre
SRPC Southern Regional Power Committee

SSU State Sector Utilities

STOA Short Term Open Access

STPS Super Thermal Power Station

STU State Transmission Utility

TAM Term Ahead Market

TAMP Tariff Authority of Major Ports

THDC Tehri Hydro Development Corporation

TPS Thermal Power Station

TSA Transmission Service Agreement



The Commission



#### I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The I998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Center and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, 1998. The ERC Act, 1998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, 1998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998 only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers.. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.



#### The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003 the Commission has the responsibility to discharge the following functions:-

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act, 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

## 2 Mission Statement



#### 2. Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to –

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-State transmission.
- d. Facilitate inter-State trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

#### **Guiding principles**

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and market based mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.



Profile of Chairperson and Members





Shri P. K. Pujari
Chairperson
(1st February, 2018 – continuing)

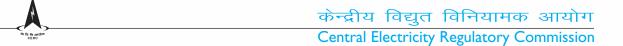
A Post Graduate in Economics from Delhi School of Economics, Shri P.K. Pujari joined the Indian Administrative Service (IAS), the premier civil service of India in 1981 and was allotted Gujarat cadre. During his career, he handled assignments in various departments/ministries in Gujarat as well as Central Government, such as power, commercial taxes, finance and industries. He was Secretary to Government of India, Ministry of Power for more than two years before his superannuation in 2017, after serving for 36 years.

Some of the key assignments in the field of finance and industries were (i) financial resource forecast, expenditure planning, annual budget preparation, debt and guarantee management; (ii) transition from sales tax to value addition tax (VAT), administration of commercial taxes by simplifying processes and making it enabled; and (iii) Setting up and marketing industrial estates and special economic zones.

He worked in the power sector for more than seven years, as Director and Secretary. As Director he was involved in developing policy framework for participation of private power utilities in generation and distribution. During his tenure as Secretary (2015-17), maximum generation capacity and inter-state transmission capacity was added in the country, resulting in one nation - one grid - one price.

As Secretary, he initiated and concluded a number of far reaching initiatives and policy changes. These include electrification of all the remaining 18,452 villages (as on 1.4.2015), launching of "UDAY" for sustainable operational and financial turnaround of discoms, revised Tariff Policy 2016, new coal linkage policy for power plants, revised National Electricity Plan, XIX electricity power survey, revised-bid documents for UMPPs, revised power allocation formula for states from cg stations, formulation of new hydro-power policy, formulation of the new policy for universal households electrification by 2019, policy guidelines for integration of renewable energy into the grid, revised rules for captive generators, finalization of the report for rationalization of tariff structure and tariff categories.

During his tenure, the guidelines for cross border trade of power with neighbouring countries got finalized. The cross border transmission lines also got augmented substantially. This



facilitated increased trade of power with Bhutan, Nepal and Bangladesh. Power trade with Myanmar started for the first time. Talks started for sub-marine cable connection with Srilanka. He led the Indian side for the bilateral talks on power trade with these countries.

He was closely associated with the signing of the International Solar Alliance Framework Agreement during COP22 in Marrakech. He led the Indian delegation for the 2nd BRICS Energy Ministerial Summit and also for the 8th Clean Energy Ministerial (CEM) Summit at Beijing.

His interests include reading books, sports and listening to music.



Shri Gireesh B. Pradhan
Chairperson
(22<sup>nd</sup> October, 2013 – 19<sup>th</sup> December, 2017)

A career civil servant with over 40 years of experience, both at the National and State level, Shri Gireesh B. Pradhan was born in Mumbai on 20th December, 1952. He did his schooling from St. Xavier's School, Jaipur, Rajasthan (1969) and Bachelor of Arts with Honours in History (1970-73) from St. Stephen's College, Delhi University. He holds a Master of Arts (History) degree (1973-75) from Delhi University, Master of Public Administration (MPA 1984-87) from the School of Public Administration, Carleton University, Ottawa, Canada and Masters in Strategic Studies from the National Defence College (NDC 1992), New Delhi. Besides formal academic programmes, Shri Pradhan has attended a number of in - service programmes in various fields.

Before joining the Indian Administrative Service (IAS) in 1977, Shri Pradhan briefly taught history at the undergraduate level in Delhi University and also served in the State Bank Group as a Probationary Officer. He was allotted the Maharashtra cadre in the Indian Administrative Service, in 1977 and worked in the State of Maharashtra at the State and district level. He handled both the regulatory and development affairs in various districts of Maharashtra like Sholapur, Kolhapur, Ratnagiri, Sindhudurg, Mumbai, Thane, Nagpur and Pune.

He was also closely associated with the setting up of the new district of Sindhudurg in 1980-81. Later, he worked as the Member and Secretary of the Maharashtra State Electricity Board. Shri Pradhan has also been the Municipal Commissioner of Pune and Additional Municipal Commissioner of Mumbai. As Director General of Yashwantrao Chavan Academy of Development Administration (YASHADA),he was instrumental in making that institution a premier civil services training institute of the country. He also has a monograph to his credit on civil services reforms in independent India.

At the national level, Shri Pradhan has worked in the Ministries of Food & Civil Supplies, Home Affairs and Power. He has served in the office of the President of India from 1992 to 1997 both as Director and then Joint Secretary to the President. He also served as Secretary to the Speaker of the Lok Sabha from 2002 to 2003.

Shri Pradhan joined the Ministry of Power, as Joint Secretary, in November, 2003 where he was handling diverse subjects including Planning, Coordination, Energy Efficiency, Transmission and OM. He was promoted as Additional Secretary in January, 2008 and looked after Policy & Planning, Transmission including matters relating to Power Grid Corporation of India Limited and their Central Sector projects, Power Trading Corporation, Power Finance Corporation, Operation &



Monitoring, Coordination, International Co-operation, Climate Change and the Information Technology Division of Ministry of Power. He also served as Chairman of the Damodar Valley Corporation (DVC).

Shri Pradhan was promoted as Special Secretary in the Ministry of Power from 1st February, 2011 and took charge as Secretary of the Ministry of New and Renewable Energy (MNRE) in October, 2011.

Besides the above, Shri Pradhan has been responsible for a number of crucial reports on the power sector. He has also had one of the longest involvements (12 years) with the power sector at both State and Central level. He was actively involved in the Jawaharlal Nehru National Solar Mission (JNNSM), a mission under the Ministry of New and Renewable Energy (MNRE) which aims to establish India as a global leader in solar energy.



Shri A.K.Singhal Member (9<sup>th</sup> October, 2013 – continuing)

Shri A.K. Singhal, a Chartered Accountant by profession, has a distinguished career, characterized by steadfast adherence to principles. He has rich and varied experience of over 37 years in Corporate Finance Management. He worked as Director (Finance) of NTPC Limited (a Maharatna Company) for over 8 years.

In NTPC, Shri Singhal played a pivotal role in providing valuable inputs to the Board for taking various strategic decisions to enable the company in achieving its vision. He was responsible for the entire gamut of financial management of the organization including financial resource mobilization from domestic and global sources, optimum utilization of funds, budgetary controls and investment decisions. During his tenure of 12 years in NTPC, he had led several landmark transactions for the Company such as its IPO, FPO & OFS of equity, very large term loan facilities from banks and financial institutions and establishment of USD 2 billion Medium Term Note Programme and issuance of notes thereunder. As CFO, he was responsible for establishing adequate internal control systems and adherence by the company to sound corporate governance practices.

He played an active role in the decisions involving mergers and acquisitions including backward and forward integration of business by virtue of having in-depth knowledge of various segments of Power Sector such as generation, transmission, coal mining and renewables from conception, construction to its operation and maintenance. He acted as a vital link between the investing community and the management of the company. He has visited units under construction, operation to have firsthand experience. He has also visited a number of countries in connection with official assignments during the period of his service.

Driven by a passion for excellence and imbued with strong work ethics, Shri Singhal believes integrity, honesty and humility as the only policy for enduring business success. Shri Singhal has been recognized as Best CFO at various forums including by the ICAI (twice), IMA(Lifetime Achievement Award), CNBCTV 18, ASBA Top Rankers and he has been positioned thrice among top 100 CFOs across the country by CFO Institute of 9dot9 media. Shri Singhal has also been the driving force behind various initiatives towards Corporate Social Responsibility (CSR).

His emphasis is always to ensure that each CSR initiative is aimed to improve lives of the people at the bottom of the pyramid and activities are taken up and processes adopted with due diligence so that benefit of the same reaches upto the last mile. Prior to joining NTPC, Shri Singhal has worked in EPI, KRIBHCO and NFL in various capacities. Considering the contributions and rich knowledge and experience of Shri Singhal, the Government of India has appointed him as Member, Central Electricity Regulatory Commission for a period of 5 years and joined the Commission on 9th October 2013, to shoulder even higher responsibilities as the Power Sector Regulator.





Shri A.S.Bakshi Member (5<sup>th</sup> August, 2014 – continuing)

Shri A. S. Bakshi, a Mechanical Engineer with M B A ,has a total experience of more than 39 years in Power Sector. Shri Bakshi started his career at Badarpur Thermal Power Station (New Delhi) in 1974 while the project was still under construction. He cleared Engineering services examination of 1974 and was assigned Central Power Engineering Service (CPES). He joined Central Water and Power Commission in 1975 and was again posted at Badarpur Thermal Power Station.

In 1979, Shri Bakshi was deputed to Water and Electricity Department (WED), Government of Abu Dhabi on foreign assignment by Government of India. Shri Bakshi worked at Umm Al Nar (West) power plant in their Maintenance Department. The Plant comprises 6 oil fired power generating units and 6 desalination plants. On repatriation from Abu Dhabi in 1984, Shri Bakshi joined his parent department – Central Electricity Authority where he worked in various capacities in R&M of power plants and energy audits of thermal plants. In 2002 he was made Director (Admn) of CEA and in 2004, he was promoted as Chief Engineer and posted in Planning Wing. As Chief Engineer, he was responsible for generation planning for the country as a whole. He was instrumental in bringing out National Electricity Plans in 2007 and in 2011. He was also Member Secretary of the working group on power for 12th plan when he was Member (Planning) CEA. He has concurrently held posts of Member (Hydro) and Member (G&OD) CEA also.

Shri Bakshi was elevated to the post of Chairperson, Central Electricity Authority (CEA) and Ex-officio Secretary to the Government of India in July 2011. He was responsible for generation planning, transmission planning and for load forecasting for the country as a whole. He headed the Committee to grant concurrence to Hydro projects. He was President, CBIP and President, EEC also during this period. Shri Bakshi chaired or was a member of a number of committees during the period 2011-13.

A number of important reports were finalized during his tenure as Chairperson CEA, these included 17th Electric Power Survey, Standard specifications for super-critical units, General review 2011 and 2012, Carbon dioxide base line data, Removal of CTC from power sector, Key inputs for 12th five year plan etc.

Shri Bakshi joined CERC as a Member on 5th August 2014.



**Dr. M.K. lyer**Member
(10<sup>th</sup> August, 2015 – continuing)

Before joining the Central Electricity Regulatory Commission as Member on 10th August, 2015, Dr. M.K. Iyer worked as Member (Finance), Gujarat Electricity Regulatory Commission for a period of 5 years and successfully handled many regulatory issues in the GERC. Some of the notable activities in the GERC include: the multi-year tariff regulations, the renewable tariff orders of solar wind and bio-mass, open access regulations and its enforcement, rationalization of tariff, pass through of power purchase through a robust fuel power purchase adjustment formula and scores of other regulatory issues to ensure the balance between consumer interest and the utility interest. Since the date of joining in GERC in August 2010, a large number of orders have been issued which have far-reaching impact in the smooth functioning of Electricity Sector in Gujarat.

Dr. M.K. Iyer is a Graduate in Physics, an MBA (Finance) and Ph.D in Management with strong record of contributing strategic inputs to generate reasonable value for stakeholders. He has steered the state utility for almost 31 years in the various areas of Finance, HR & IT domains and facilitated realization of overall organisation's goal. He has demonstrated competencies in diverse functional domains including corporate planning, policy development, Reforms and Restructuring, financial management, fiscal discipline, HRM & Industrial relations, Training, and IT driven initiatives, Commerce and Regulatory matters. He has played a key role as Member of the Reform Project Management group and has participated effectively in the 'Financial Restructuring Plan' of the unbundling activities of the erstwhile Gujarat Electricity Board.

He is having fine-tuned, analytical, administrative, troubleshooting skills, Assertive team leader, trainer and motivator having ability to integrate efforts of cross functional teams to maximize operational productivity, superior communication abilities.

Just prior to joining the Gujarat Commission, he was working with Gujarat Energy Transmission Corporation Ltd. Vadodara as Sr. Chief General Manager (F&A). During his tenure with erstwhile Gujarat Electricity Board (GEB)/unbundled GEB, he worked in various capacities such as Sr. Chief General Manager (F&A/IT/HR), & CIO, Gujarat Urja Vikas Nigam Ltd., General Manager (Accounts), General Manager (HR), Chief Finance Manager (Budget & Planning), Chief Finance Manager (Project & Planning/Stores Purchase) etc. and has successfully handled the reform/restructuring of the erstwhile Gujarat Electricity Board and implemented the first ever IT initiative, the end to end ERP implementation across all the unbundled seven companies.



4
The Year
in
Retrospect



#### 4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

By the end of the financial year 2017-18, the total installed generation capacity was 344 GW. Out of this, thermal generation (including coal, gas and diesel), hydro and renewable energy generation constituted 64.8%, 13.16% and 20.01% respectively. Out of 69 GW of RE capacity, wind power and solar has capacities of 34 GW and 21.65 GW respectively. Rest of the capacity was shared between small hydro power, bio-mass, waste-to-energy etc. The Government of India has up-scaled the target of renewable energy capacity to 175 GW by the year 2022 which includes 100 GW from solar, 60 GW from wind, 10 GW from bio-power and 5 GW from small hydro-power. The target will principally comprise of 40 GW Rooftop and 60 GW through Large and Medium Scale Grid Connected Solar Power Projects. In furtherance of the targets for augmentation of renewable energy generation capacity, the Commission has taken several measures.

For integrated operation of all India Grid, uninterrupted availability of the real time data of various Power System elements forms critical link. The data is required to be automatically updated cyclically (typically every ten seconds) at the load dispatch centre, round the clock, for enabling effective monitoring, supervision and control of the power system. The Commission, while emphasizing the importance of communication system to facilitate secure, reliable and economic

operation of the grid, notified regulations on communication System for inter-State transmission of electricity. These regulations are aimed at strengthening the communication system and apply to the communication infrastructure to be used for data communication and tele-protection for the power system at National, Regional and inter-State level. These regulations also provide for the power system at the State level till appropriate regulations are framed by the respective State Electricity Regulatory Commissions. These Regulations laid down the rules, guidelines and standards to be followed by various persons and participants in the system for continuous availability of data for system operation and control including market operations. Provisions were included, which inter alia provide for planning, implementation, operation, maintenance and up-gradation of reliable communication system including exchange of data for integrated operation of national Grid.

During 2017-18, the Commission has notified the terms and conditions for tariff determination from Renewable Energy Sources Regulations, through which, the Commission specified the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies, which inter alia include, Wind energy, Small Hydro, Biomass (based on rankine cycle), Solar (PV and Thermal), Biomass, Biogas, Municipal Solid Waste / Refuse Derived Fuel projects (based on rankine cycle technology) etc. The Commission departed from determining generic tariff in respect of Solar PV and Solar Thermal, Wind Energy



(including on-shore and off-shore), Municipal Solid Waste and Refuse Derived Fuel based projects, Biomass Gassifier based projects, if opted by project developer, Biogas based projects, if opted by project developer, Other hybrid projects include renewable-renewable or renewable-conventional sources, for which renewable technology is approved by MNRE. In respect of these RE technologies, the project specific tariff shall be determined for the next Control Period (2017-2020).

Transmission infrastructure is backbone for operation of a competitive electricity market. The Electricity Act, 2003 ushered an era of de-licensed generation and Open Access. Transmission is the link which synergises these two. However, achieving synchronization between a licensed activity of transmission and an open market & de-licensed generation coupled with Open Access poses few challenges as compared to the planning carried out with identified location & capacity of Inter-State Generating Station (ISGS) and their identified beneficiaries.

Open Access is one of the cornerstones of the Electricity Act, 2003. Subsequent to promulgation of the Electricity Act, 2003, the Commission notified Regulations on Open Access, connectivity, sharing of charges and losses etc. With due consideration to the issues arising in implementation of open access, examined the prevailing Regulations brought out a Staff Paper on Transmission Planning, Connectivity, Long Term Access, Medium Term Open Access and other related issues.

Subsequently, the Commission constituted a Committee to "Review Transmission Planning, Connectivity, Long Term Access, Medium Term Open Access and

other related issues" under the Chairmanship of Shri Mata Prasad. After examining the recommendations of the Committee, the Commission brought out the draft regulations on General Network Access. These Regulations are aimed at ensuring adequacy in the planning and development of Inter-State Transmission System. GNA facilitates the entities to draw or supply from a given point/zone of connection (PoC) to any ISTS point as assessed by the CTU through system studies. In other words, the generator and the States/Consumer could be given General Network Access (GNA) to ISTS for the agreed quantum of power (MW) and the GNA agreement could become the driver for investment. This mechanism is expected to develop transmission system facilitating hassle free access by the stakeholders.

The Commission also brought out a detailed operating procedure for backing down of Coal/Lignite/Gas unit(s) of the Central Generating Stations, Inter-State Generating Stations and other Generating Stations and for taking such units under Reserve Shut Down on scheduling below Technical Minimum Schedule. The DoP inter alia includes the methodology for identifying the generating stations or units thereof to be backed down in specific grid conditions such as low system demand, during Regulation of Power Supply, incidence of high renewables etc. the procedure for taking generating units under RSD; the role of different agencies, the data requirements, etc. This DoP is applicable to RLDCs, SLDCs, CGS and ISGS whose tariff is either determined or adopted by the Central Commission and the generating stations which are regional entities but whose tariff is neither determined nor adopted by the Commission. In case of the

generating stations whose tariff is determined or adopted by the Commission but are scheduled by SLDCs, similar mechanism of taking such machines under RSD to be adopted by SLDCs. Regional entities whose tariff is neither determined nor adopted by the Central

Commission are also subject to this procedure.

The Commission took cognizance of the critical role of reserves in bridging the demandsupply gap in real time. In this context, the Commission constituted a Committee under the Chairmanship of Shri A. S. Bakshi, Member, The Committee recommended for CERC. creation of spinning reserves as the Capacity which could be activated as per directions of the system operator and be provided by devices including generating stations/units, which are synchronized to the grid and able to effect the change in active power. The Commission, while giving effect to the recommendations, amended the IEGC The amendment also provided Regulations. for scheduling and despatch of power of ISGSs for operation of Ancillary Reserve Services, for utilization of Un-requisitioned power and for operation of Spinning Reserves with the process of the flow of information between the ISGS, NLDC, RLDC, SLDCs, Power Exchanges and other concerned users.

A Forum of Regulators (FOR) has been constituted by Central Government in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. CERC provides secretariat service to

FOR. Four meetings of Forum of Regulators were held during 2017-18 in which various issues were discussed and recommendations were made. During this year, the Forum of Regulators also completed the studies on "Impact of Electrical Vehicles on the Grid", "Competitive Tariff vis-a-vis is Cost Plus Tariff" and "Demand Side Management".

The Technical Committee of Forum of Regulators (FOR) was formed, comprising of Member CERC and Technical Members of State Commissions of renewable rich States to facilitate roll-out of Framework on Forecasting, Scheduling and Deviation Settlement of wind & solar generators in RE rich States. Since its inception, the Committee has undertaken critical steps towards laying down a robust regulatory foundation for evolution of the Indian Grid being reliable and safe and facilitating effective integration of renewable energy sources. The Committee has brought out Scheduling, Accounting, Metering and Settlement of Transactions in Electricity (SAMAST) framework for RE sources, Model DSM Regulations for States, report on regional cooperation for optimum utilization of generation sources, introduction of 5-minute time block, smart meters, RPO web-tool and Model Regulations for State-level Hydro plants. The Committee is currently working on the issues related to regional cooperation, 5 minute scheduling, ancillary services, reserves etc.

The Forum of Indian Regulators (FOIR) is a Society formed in 1999 with representation from regulators across different sectors such as electricity, petroleum and natural gas, airports, major ports etc. It provides a common platform to discuss emerging issues in regulatory procedures and practices, to evolve common



strategies to meet the challenges before regulators in India and to share information and experiences. Members of the FOIR include Petroleum and Natural Gas Regulatory Board (PNGRB), Airport Economic Regulatory Authority (AERA), Competition Commission of India (CCI) and Tariff Authority of Major Ports (TAMP), Telecom Regulatory Authority of India (TRAI), "Insolvency and Bankruptcy Board of India (IBBI) apart from all State Electricity Regulators. Secretariat service to FOIR is also extended by CERC. During the year, three meetings of the Governing Body and one meeting of the Annual General Body were held.

South Asia Forum for Infrastructure Regulation (SAFIR) is a forum of infrastructure regulators of South Asian countries which has been in existence since 1999. CERC, as Secretariat to SAFIR, played an important role in organizing various high level courses/training and knowledge sharing programme for its member. The 23rd Steering Committee meeting & 13th Executive Committee meeting of SAFIR were held on 12 May, 2017 in New Delhi, while 14th Executive Committee meeting was organized on 25th November 2017 at Weligama, Sri Lanka.

# **5**Regulatory Procedures and Process



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

### 5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

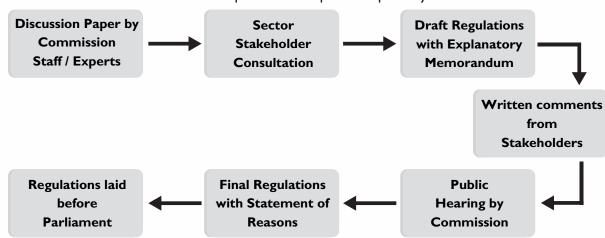
- 1. Notifies Regulations
- 2. Issues orders on petitions relating to
  - o Determination of tariff
  - o Grant of license
  - o Miscellaneous matters

#### A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The

Consultation Paper / Staff Paper is then given wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



#### Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- 2. Grant of license for inter-State Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

- I. Miscellaneous Petition
- 2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also



required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

### B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e. 2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998) the Commission notified Terms & Conditions of Tariff in March, 2004 for five-year period from 2004-09 and then in March, 2009

for a five year period from 2009-14. The above notifications provide for determination of generation tariff (station/unit-wise) and transmission tariff (line or system-wise). The Commission vide notification dated February 21, 2014 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to be effective from 1.4.2014.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel.

The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

**6**Activities During 2017-18



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

#### 6. Activities during 2017-18

#### 6.1 Legal Proceedings

During the year 2017-18, 356 petitions were registered. In addition, 307 petitions were carried forward from the previous year, 2016-17, taking the total number of petitions to 663. Out of these, 305 petitions were disposed of during 2017-18. Detailed status of petitions disposed of is documented in **Annexure-1**.

### 6.2 Major Decisions / Regulations Issued in 2017-18

# 6.2.1 Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Central Electricity Regulatory Commission has issued CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources Regulations), 2017. These regulations have come into force from date of publication in the gazette, and unless reviewed earlier or extended by the Commission, shall remain in force until FY 2019-20.

In accordance with Section 79 read with Section 62 of the Act, the Commission is required to determine the tariff for the central sector generating stations or the generating stations with composite scheme for sale of electricity to more than one State.

Accordingly with these Regulations, the Commission has notified tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on following renewable energy technologies.

- Wind energy projects;
- Small Hydro projects;

- Biomass projects based on rankine cycle;
- Solar power projects (PV) and Thermal;
- Biomass Gasifier projects;
- Biogas Gasifier projects;
- Biogas based projects;
- Municipal Solid Waste/Refuse Derived Fuel projects based on rankine cycle technology.

Accordingly, the Regulations provide that the project specific tariff shall be determined for the following technologies for the next Control Period (2017-2020):

- I. Solar PV and Solar Thermal;
- Wind Energy (including on-shore and offshore);
- 3. Municipal Solid Waste and Refuse Derived Fuel based projects;
- 4. Biomass Gassifier based projects, if opted by project developer;
- 5. Biogas based projects, if opted by project developer;
- Other hybrid projects include renewablerenewable or renewable-conventional sources, for which renewable technology is approved by MNRE.

# 6.2.2 Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017

The Central Commission has been assigned the function to regulate inter-State transmission of electricity and to specify the Grid Code having regard to Grid Standard. Communication system forms the backbone of the inter-State transmission of electricity and smooth operation of the power system. Communication systems are essential to facilitate secure, reliable and economic



operation of the grid. It is also an important prerequisite for the efficient monitoring, operation and control of power system. For integrated operation of all India Grid, uninterrupted availability of the real time data of various Power System elements is a pre-requisite. With the increase in the size and complexity of the grid, the communication needs of the power sector have increased drastically. Supervision and monitoring of grids call for transfer of real time operational data. The data is required to be automatically updated cyclically (typically every ten seconds) at the load dispatch centre for giving upto date information about the health of power systems on round the clock basis for enabling efficient and effective monitoring, supervision and control of the power system. The existing telemetry system is inadequate in various parts of the country's network. Keeping in view the importance of the communication system in a vast meshed network at the National, Regional and State level in India, the Commission has notified the Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017.

These regulations apply to the communication infrastructure to be used for data communication and tele-protection for the power system at National, Regional and inter-State level and also include the power system at the State level till appropriate regulations are framed by the respective State Electricity Regulatory Commissions. The salient features are as under:-

- a) The Communication Regulations lay down the rules, guidelines and standards to be followed by various persons and participants in the system for continuous availability of data for system operation and control including market operations.
- b) The Communication Regulations deal with the planning, implementation, operation,

maintenance and up-gradation of reliable communication system for all communication requirements including exchange of data for integrated operation of national Grid.

c) The 2017 Regulations specifies the role and responsibilities of various organizations like CEA, CTU NPC, RPC, NLDC, RLDCs, SLDCs, STUs and "users".

# 6.2.3 Central Electricity Regulatory Commission (Payment of fees) (First Amendment) Regulations, 2017

The salient features of the Central Electricity Regulatory Commission (Payment of Fees), (First Amendment) Regulations, 2017 are as follows:-

- a) As per the Works of Licensees Rules, 2006, (Works of Licensees Rules) notified under the Electricity Act, 2003 (Act), a owner or occupier of the building or land not satisfied with the amount of compensation or the annual rent or both fixed by the District magistrate or the Commissioner of Police or any other officer authorized by the State Government in this behalf, can file a revision petition before the Appropriate Commission. Appropriate Commission in respect of the transmission lines executed by the PGCIL and inter-State Transmission Licensees is the Central Commission. As the present fee of Rs.3 lakh for filing a "Review Petition" is considered to be high, the Commission decided to reduce the filling fee for small farmers and land owners by defining "Revision Petition" and specifying a fee of Rs.25,000/- for "Revision Fee" in the Principal Regulation. Accordingly, suitable amendments were made to Regulations 2 and 6 of the Principal Regulations.
- b) CTU sought waiver from payment of fees for various petitions/application filed by it in discharge of regulatory and statutory functions as Central Transmission Utility. The CTU is discharging certain statutory functions under

the Act and the regulations notified by the Commission. For proper discharge of its statutory functions, CTU may be required to file applications for clarifications or for implementation of the regulations or directions of the Commission. Since the decisions in these petitions will be in the overall interest of the power sector, the Commission is of the view that as in the case of NLDC/RLDC, CTU should be exempted from payment of filling fee in respect of petitions filed in discharge of these statutory functions as CTU. Accordingly, a new clause is introduced in Regulation 6 of the Principal Regulations exempting the CTU from payment of fee in discharge of its statutory functions.

## 6.3 Power Market: Trading, Power Exchange and Open Access

#### **6.3.1** Inter-State Trading Licenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading License and other related matters) Regulations, 2009 in February 2009 to regulate the electricity trading activities. As on 31st March 2018, the Commission had granted trading licenses to 79 applicants for inter-State trading in electricity. Of these, 43 trading licensees have surrendered /revoked their licences. Out of the 36 remaining licensees, about 28 licensees have undertaken trading during FY 2017-18.

The Commission, vide notification dated 11.1.2010, issued the CERC (Fixation of Trading Margin) Regulations, 2010. As per these regulations, for inter-State trading of electricity, the licensees are not allowed to charge trading margin exceeding 7 paise/kWh in case the sale price of power exceeds Rs 3/kWh, and 4 paise/kWh where the sale price is less than or equal to Rs. 3/kWh. This margin includes all charges, except the charges for the

scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity

#### 6.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27th June, 2008 and 22nd October, 2008, respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. Subsequently, keeping in view the need for transparent corporate governance of the Power Exchanges, the Commission through the Central Electricity Regulatory Commission ( Power Market ) ( First Amendment) Regulations, 2014 has provided for qualifications and dis-qualifications for appointment as Director to the Board of a Power Exchange.

The Commission vide Order dated 8th April 2015 in the matter of "Extended Market Session on Power Exchange" and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intra-day / contingency market (Extended Market Session) within three months from the date of issue of this Order. The Order of the Commission has been implemented by both the power exchanges and the extended market session has been operational since 20th July 2015.

#### 6.3.3 Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being



posted on CERC's website regularly since August 2008.

The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing

competition among the market players; (iii) analyzing effect of congestion on volume of electricity transacted through power exchanges; (iv) analyzing bilateral contracts executed by traders; (v) analyzing volume and price of Renewable Energy Certificates (RECs) and (vi) disseminating relevant market information to stakeholders.

The MMC also brings out an annual report on short term power transactions. Trends in short-term transactions are shown below.

Volume of Short-term Transactions of Electricity (Billion Units)				
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs
2009-10	26.72	7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04
2016-17	33.51	41.12	23.22	21.38
2017-18	38.94	47.70	24.21	16.77

Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation				
Year	Total Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Total Volume of Short-term Transactions of Electricity as % of Total Electricity Generation	
2009-10	65.90	768.43	9%	
2010-11	81.56	811.14	10%	
2011-12	94.51	876.89	11%	
2012-13	98.94	912.06	11%	
2013-14	104.64	967.15	11%	
2014-15	98.99	1048.67	9%	
2015-16	115.23	1107.82	10%	
2016-17	119.23	1157.94	10%	
2017-18	127.62	1202.97	11%	

Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹/kWh)				
Year	Price of Electricity transacted through Trading	Price of Electricity transacted through Power Exchanges (DAM+TAM)	Price of Electricity Transacted through DSM	
2009-10	5.26	4.96	4.62	
2010-11	4.79	3.47	3.91	
2011-12	4.18	3.57	4.09	
2012-13	4.33	3.67	3.86	
2013-14	4.29	2.90	2.05	
2014-15	4.28	3.50	2.26	
2015-16	4.11	2.72	1.93	
2016-17	3.53	2.50	1.76	
2017-18	3.59	3.45	2.03	

# 6.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of bid evaluation and payment. Accordingly, the Commission, vide notification dated 30.5.2017 and 10.10.2017 notified the escalation factors and other parameters for generation projects and vide notification dated 30.03.2017 and 5.10.2017 notified the escalation factors and other parameters for transmission projects.

#### 6.4 Thermal Generation

The Central Commission regulates the tariff of Central sector thermal power generating companies namely NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint venture

Companies involving CPSU's and IPPs who had signed PPAs with Long Term Beneficiaries before the dead line of Competitive Tariff Based Bidding started.

### **6.4.1 Tariff Determination of Thermal Generation**

#### **NTPC** Limited

The total Installed capacity of thermal generating stations of NTPC Limited as on 31.3.2018 is 50,323 MW consisting of 38755 MW on coal (pit and non-pit head), 4,017 MW based on Natural Gas / Liquid fuel and 7,551 MW on NTPC Joint Ventures / Subsidiaries including both coal and gas. During the FY 2017-18, NTPC added total capacity of 4,115 MW (commissioning of Unit-I & Unit-II (1600 MW) at Kudgi, Unit-IV of 800 MW at Mauda, one unit of 660 MW at Solapur, Unchahar Stage-IV 500 MW, Bongaigaon TPS unit-II of 250 MW, BRBCL unit-2 of 250 MW. As on 31.03.2018 there are total 21 coal based thermal station (pit and non- pit head), 7 gas based stations. There are total 9 Joint Ventures of NTPC in which one is gas based i.e. RGPPL. The Installed



capacity as on 31.3.2018 and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure-II**.

### Review Petitions against Commission Tariff Orders for 2009-14

Following Seven review petitions against the Commission's tariff orders for the period 2009-14 of the NTPC generating stations filed by NTPC were also disposed of by the Commission:-

- a. Review of Commission order dated 24.3.2017 regarding revision of tariff of National Capital Thermal Power Station, Dadri Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014 based on truing-up exercise.
- b. Review of order dated 5.12.2016 in Petition No. 306/GT/2014 pertaining to revision of tariff of Vindhyachal Super Thermal Power Station, Stage-I (1260 MW) after truing-up exercise for the 2009-14.
- c. Review of Commission order dated 30.3.2017 pertaining to revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2009 to 31.03.2014 after truing up exercise.
- d. Review of the Commission order dated 15.3.2017 in Petition No. 346/GT/2014 in respect of revision of tariff of Kawas GPS (656.20 MW) after truing up exercise for the period from 1.4.2009 to 31.3.2014.
- e. Review of Commission order dated 9.2.2016 in Petition Nos.207/GT/2013 and 260/GT/2014 pertaining to approval/revision of tariff after truing-up exercise based on actual capital expenditure incurred in respect of

Muzaffarpur TPS, Stage-I (220 MW) for the period from COD of Unit-I (I.II.2013) to 31.3.2014.

- f. Review of Order dated 21.12.2015 in Petition No.315/GT/2014 determining the tariff of Singruali STPS for the period 2009-14.
- g. Review of order dated 8.2.2016 in Petition No. 198/GT/2013 as regards determination of tariff of NTPC- Vallur Thermal Power Plant for the period from the respective dates of COD of Units till 31.3.2014.

#### Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following 08 stations of NTPC:-

- a. Bongaigaon Thermal Power Station Unit-I (1x250 MW)
- b. National Capital Thermal Power Station stage-II (2x490 MW)
- c. National Capital Thermal Power Station stage-I (840 MW)
- d. Feroze Gandhi Unchahar Thermal Power Station, Stage-III (210 MW)
- e. Auriya Gas Power Station ( 663.36 MW)
- f. Badarpur Thermal Power Station Stage-I (705 MW)
- g. Gandhar Gas Power Station (657.39 MW)

## Review Petitions against Commission Tariff Orders for 2014-19

Following Ten review petitions against the Commission's tariff orders for the period 2014-

19 of the NTPC generating stations filed by NTPC were also disposed of by the Commission:-

- a. Review of Commission's order dated 22.5.2017 in Petition No. 45/GT/2016 in the matter of approval of tariff of Bongaigaon Thermal Power Station of Unit- I (250 MW) for the period from 1.4.2016 to 31.3.2019.
- Review of the Commission's order dated 10.4.2017 in Petition No. 325/GT/2014 for approval of tariff of Gandhar Gas Power Station (657.39 MW) for the period 2014-19.
- c. Review of Commission's order dated 21.3.2017 in respect of determination of tariff of Sipat Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019.
- d. Review of the order dated 06.02.2017 in respect of revision of tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
- e. Review of Commission"s order dated 24.2.2017 in Petition No.342/GT/2014 pertaining to approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000MW) for the period 2014-19.
- f. Review Petition against order dated 21.01.2017 passed by the Commission in Petition No 283/GT/2014 in the matter of approval of tariff of Kahalgaon Super Thermal Power Station Stage-II (1500 MW) for the period 1.4.2014 to 31.3.2019.

- g. Review of Commission's order dated 16.2.2017 in Petition No. 293/GT/2014 in the matter of approval of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2014 to 31.3.2019.
- h. Review of the Commission's order dated 26.09.2016 in Petition No. 334/GT/2014 in the matter of approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2014 to 31.3.2019.
- Review of Commission's order dated 29.7.2016 in Petition No. 294/GT/2014 in respect of determination tariff of Simhadri Super Thermal Power Station Stage-II for the period 2014-19.
- j. Review of order dated 23.8.2016 in Petition No. 291/GT/2014 regarding approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.

#### **Neyvelli Lignite Corporation**

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2018 is 3240 MW. The installed capacity and the date of commercial operation (COD) of each of the generating station of NLC are given at Annexure-III.

## Final Truing Up of Tariff for 2009-14 period

The Commission approved revision of tariff for following thermal station of Neyveli Lignite Corporation Ltd for the period from 1.4.2009 to 31.3.2014, in terms of the provision to



Regulation 6 (I) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

- a. NLC Thermal Power Station II Stage-I (630 MW) and Stage-II (840 MW).
- b. Barsingsar Thermal Power Plant (2 X 125 MW).

#### Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following stations of NLC:-

- a. NLC Thermal Power Station-II Expansion Units I & II (2 x 250 MW)
- b. NLC Tamil Nadu Power Limited TPS (1000 MW).
- c. NLC Thermal Power Station- II Stage- I (630 MW) and Stage-II (840 MW).
- d. NLC Barsingsar Thermal Power Station (2 x 125 MW).

#### **Damoder Valley Corporation**

The total Installed capacity of generating stations of DVC as on 31.3.2018 is 7640MW. During FY 2016-17, DVC added new capacity of 500 MW with the commissioning of Bokaro TPS A in Feb 2017 and unit I and II of Rangnathpur TPS each of capacity 600 MW. The Installed capacity as on 31.3.2017 and the date of commercial operation of each of the generating station/ unit of DVC are given at Annexure-IV.

# Final Truing Up of Tariff for 2009-14 period

The Commission approved revision of tariff for following two (2) Damodar Valley

Corporation (DVC) Generating stations for the period from 1.4.2009 to 31.3.2014, in terms of the provision to Regulation 6 (I) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

- a. Chandrapura Thermal Power Station Units 7 and 8 (2x250 MW).
- b. Mejia Thermal Power Station unit 5 and6 (2x250 MW)

#### Tariff for 2014-19 period

The Commission approved tariff for 2014-19 for following 9 stations of DVC:-

- a. Koderma Thermal Power Station, Units-I & II (1000 MW).
- b. Durgapur Steel Thermal Power Station, Units I and II (1000 MW).
- c. Mejia Thermal Power Station Unit 5 and 6 (2 x 250 MW).
- d. Durgapur Thermal Power Station, Units 3 and 4 (350 MW).
- e. Raghunathpur Thermal Power Station, Phase-I, Units-I and 2 (1200 MW).

# North-Eastern Electric Power Corporation (NEEPCO)

The installed capacity of Gas Based Thermal generating stations of North-Eastern Electric Power Corporation (NEEPCO)as on 31.3.2017 is 527 MW, namely Assam GPS (291 MW), Agartala GPS (135 MW) and Tripura gas based combined cycle power project (101 MW). COD of the Gas Turbine Generator (65.42 MW) of Tripura gas based combined cycle

power project achieved on 24/12/2015 whereas the commissioning of 35.5 MW STG unit of 101 MW TGBP has been done on 31.03.2017. The installed capacity and the date of commercial operation of each of the generating station are given at Annexure-V.

During the FY 2017-18, one order pertaining to Agartala Gas Turbine Combined Cycle Power Project (135 MW) for the tariff determination during the period 2014-19 was issued. Energy Charges as on 31.03.2018 for Thermal Power Stations which belong to Central Public sector Undertakings (CPSUs) such as NTPC, NLC, DVC and NEEPCO are enclosed as Annexure-VI.

# Tariff for thermal/gas stations of Joint Venture Companies (2014-19)

The Commission has approved the tariff for following Thermal Power Stations of Joint Venture Companies for the period 2014-19:-

(i) NTPC Tamilnadu Energy Company limited (Vallur) (1500 MW)

# Review Petitions against Commission Tariff Orders for the period 2009-14

- (i) Review of Commission's Order dated 08.02.2016 in Petition No.198/GT/2013 revising the tariff of Vallur Thermal Power Project (1500 MW) for the period from date of COD 29.11.2012 to 31.3.2014.
- (ii) Review of Commission's order dated 9.2.2016 in Petition Nos.207/GT/2013 and 260/GT/2014 pertaining to approval/revision of tariff after truing-up exercise based on actual capital expenditure incurred in respect of

Muzaffarpur TPS, Stage-I (220 MW) for the period from COD of Unit-I (1.11.2013) to 31.3.2014

# Tariff for thermal stations of Independent Power Producers for period 2014-19

The Commission vide order dated 26.12.2017trued-up the tariff for the period 2011-14 and determined tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited.

## Review Petitions against Commission Tariff Orders for the period 2009-14

Commission issued order dated 24.3.2017 in Petition No. 7/GT/2016 regarding revision of tariff of Udupi Thermal Power Station (1200 MW) for the period from 11.11.2010 to 31.3.2014 after truing up exercise.

Other issues addressed by the Commission in Thermal Generation (Miscellaneous Petitions)

Petitions addressed by the Commission under Section 79 of the Electricity Act, 2003 read with different sections of this act for different thermal generating stations are as under:-

## PPA and competitive bidding (change in law)

Petition No.239/MP/2016: Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in laws as per Article 13 of the Power Purchase Agreement dated 26.02.2007 (PPA) executed between the Petitioner and the Respondent.

The Petitioner, ACB (India) Ltd., has filed the



present petition seeking compensation on account of Change in Law events as per Article 13 of PPA dated26.2.2007 entered into between the Petitioner and Respondent No. I

for supply of power from the Petitioner's plant.

The summary of the Commission's decision under the Change in Law during the operating period of the project is as under:-

SI. No.	Change in Law event	Decision
1.	Increase in Water Charges	Disallowed
2.	Carrying cost	Disallowed

Petition No.104/MP/2017: Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana BijliVitran Nigam Limited and Adani Power Limited.

Adani Power Ltd. has filed the present petition seeking reimbursement of expenditure for installation and operation of Flue Gas De-Sulfurization ('FGD') Plant in Units 7,8 and 9 of

Mundra Power Plant under "Change in Law" provisions of the Power

Purchase Agreements dated 7.8.2009 between the Petitioner and Uttar Haryana Bidyut Vitran Nigam Limited (UHBVNL) and Dakshin Haryana Bidyut Vitran Nigam

Limited (DHBVNL) (hereinafter "Haryana Utilities").

Prayer	Decision
Declare that the event mentioned above is a Change in Law event as per the PPAs.	Allowed
Grant compensation under Change in Law for the additional capital cost, operational expenditure and auxiliary consumption on account of installation of FGD	Allowed
Direct the Respondents to make the payment of the compensation in accordance with the methodology	Allowed
Direct the Respondents to pay in the interim 95% of the amount payable towards Change in Law	Interim payment not ordered since final order passed
Direct the Respondents to pay Carrying Cost for the period of delay from the date of Notification of Change in Law	Not allowed

Petition No.105/MP/2017along with I.A. No. 42/2017: Petition under Section 79 (I) (b) and (f) of the Electricity Act, 2003 read with Articles II.6 and I7 of the Power Purchase Agreement dated 7.8.2008 for recovery of unpaid dues towards fuel cost.

The Petitioner, GMR Kamalanga Energy Limited (GKEL) has filed the present petition under Section 79 (1)(b) and (f) of the Electricity Act, 2003 read with Articles I 1.6 and I 7 of the Power Purchase Agreements dated 7.8.2008 for recovery of the outstanding amount from the Haryana Discoms raised vide supplementary bills towards coal cost incurred by the Petitioner on account of shortfall in domestic firm linkage coal in violation of the Commission's order dated 3.2.2016 in Petition No. 79/MP/2013.

The Commission has disposed of the petition along with IA No. 42/2017and observed that the firm and tapering linkage coal supplied to the Petitioner has to be apportioned on pro rata basis to all beneficiaries of the project and the cost of procurement of coal from alternate sources to meet the shortfall of firm and tapering linkage coal has also to be apportioned pro rata based on power supplied to these beneficiaries.

Petition No. I/MP/2017: Petition under Section

79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd and EMCO Energy Ltd (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Ltd and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Ltd and Tamil Nadu Generation and Distribution Corporation Ltd through EMCO Energy Ltd and to evolve a mechanism for grant of appropriate adjustment/ compensation to offset financial/ commercial impact of Change in law events during the Operating Period

GMR Warora Energy Limited (formerly EMCO Energy Ltd), the Petitioner herein, is a generating company, incorporated under the Companies Act, 1956, which has developed a 600 MW coal based Thermal Power Project (hereinafter referred to as the "Project") in the Warora Taluka, District Chandrapur in the State of Maharashtra. The Project comprises of two units of 300 MW each. Unit-I of the Project was commissioned on 19.3.2013 and Unit-II was commissioned on 1.9.2013.

Change in Law events		
MSEDCI	L PPA	
VAT on procurement of Spares and equipments  Allowed		
TANGEDCO PPA		
Crushing/Sizing charges	Not allowed	
Surface Transportation charges	Not allowed	
NiryatKar	Not allowed. Liberty granted	



Swachh Bharat Cess	Allowed
Clean Energy Cess	Allowed till 30.6.2017
Busy Season Surcharge	Not allowed
Change in FSA and deviation from NCDP	Allowed
MAT & Corporate Tax	Not allowed
Service Tax on transportation of Coal	Allowed
Increase in Working Capital	Not allowed
MSEDCL, DNH AND	TANGEDCO PPA
Transportation of fly ash	Allowed in-principle. Liberty
	granted
Krishi Kalyan Cess	Allowed
Charges towards NMET and DMF	Allowed
Chhattisgarh Paryavaran &VikasUpkar	Allowed
Coal Terminal Surcharge	Not allowed
Countervailing Duty and ED on spares and equipment's	Allowed
Service Tax on O&M contracts	Not allowed
Central Sales Tax	Not allowed. Liberty granted.
Central Excise Duty on assessable value of	
coal	Allowed
Carrying Cost	Not allowed

Petition No.175/MP/2016: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period

The Petitioner, Sasan Power Limited, has set up a 4000 MW super critical Ultra

Mega Power Project based on linked captive coal mine at Sasan, District, Singrauli, in

the State of Madhya Pradesh (hereinafter referred to as "Sasan UMPP").

Change in Law Events	Decision
(I) Levy of service tax on services provided by Government and Local Authorities	(a) Royalty: allowed subject to the decision of the Hon`ble Supreme Court as to whether royalty is a tax.
	(b) MPGATSVA: allowed subject to decision of the Hon'ble Supreme Court as to whether MPGATSVA is in nature of tax,
	(c) DMF and NMET: allowed.
	(d) Forest Transit fee: allowed subject to decision of the Hon`ble Supreme Court.
	(e) Renewable charges to Pollution Control Board: allowed in-principle.
	(f) Mine Closure charges, Fees to CERC, Charges payable to WRLDC, Salary payment of Police, Payment to Forest Department for ROW, Inspection charges for Coal Controller, land registration charges, lift Inspector, Miscellaneous charges for licences, permissions, etc., Charges related to Spectrum, Environment monitoring charges, Annual Inspection fee by Electricity Department, Weigh Bridge stamping and certification by legal metrology are not allowed.
(2) Additional cost towards Fly Ash Transportation	Admissible in-principle. However, liberty granted to approach the Commission with documents and evidence to determine transportation cost.



Petition No.131/MP/2016: Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Ltd) and PTC India Ltd with back to back PPA between PTC India Ltd and Haryana Distribution companies, for compensation due to Change in Law and to evolve a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during the Operating Period.

GMR Kamalanga Energy Limited (Petitioner No.1) was incorporated as a public limited company under the Companies Act, 1956 as a subsidiary of GMR Energy Limited (Petitioner No. 2) to set up a 1400 MW Thermal Power Project (hereinafter referred to as the "Power Project") at village Kamalanga, District Dhenkanal in the State of Odisha. The Power Project comprises of two stages - the first stage having three units of 350 MW each and the second stage having one unit of 350 MW. Stage I of the Power Project has been accorded Mega Power Project status by the Ministry of Power, Government of India on 1.2.2012.

The summary of the Commission's decision is as under.

SI.	Change in Law event	Decision	
No.	Change in Law event	BIHAR PPA	HARYANA PPA
1.	Increase in Electricity duty on Auxiliary Consumption.	Allowed in Petition No. 112/MP/2015	Allowed
2.	Imposition of charges towards NMET and DMF	-do-	Allowed
3.	Levy of 0.5% Swachh Bharat Cess	-do-	Allowed
4.	Increase in Crushing/Sizing Charges	Not allowed	
5.	Increase in Surface Transportation Charges	Not allowed	
6.	Levy of charges for transportation of ash	Allowed in-principle. Liberty granted as per para 78 of the order	
7.		Contribution to Water Conservation FundLiberty granted as per para 84 of the order to approach the Commission with all details.	
8.	Levy of 0.5% KrishiKalyanCess	Allowed	

Petition No. 229/MP/2016: Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of

'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.

The Petitioner, DB Power Limited, has filed the present petition seeking compensation onaccount of change in law and force majeure events as per the provisions of the PPA dated 19.8.2013 entered into between the

petitioner and Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO).

SI. No.	Change in Law event	Decision
1.	Increase in Royalty Rate on Coal	Allowed
2.	Increase in Sizing Charges on Coal	Not allowed
3.	Increase in Surface Transportation Charges	Not allowed
4.	Increase in Forest transit fee	Allowed
5.	Increase in Chhattisgarh Environment Cess/ Chhattisgarh Environment Tax	Allowed
6.	Increase in Chhattisgarh Industrial Development/ Cess/ Chhattisgarh Development	Allowed
7.	Revision/addition of components in excisable value for determination of the Central Excise Duty	Liberty granted to approach the Commission with relevant information from the Central Excise Department
8.	Increase in Clean Energy Cess	Allowed upto 30.6.2017
9.	Increase in Busy Season Surcharge on transportation of coal by rail	Not Allowed
10.	Levy of Coal Terminal Surcharge for traffic of coal for the distance beyond 100 Km	Not Allowed
11.	Withdrawal of short lead concession in charging of freight for all tariff including coal booked upto 100 Km	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant documents
12.	Introduction and Enhancement of Service Tax on transportation of coal by rail and road	Allowed
13.	Consequent increase in Value Added Tax / CST, Entry Tax and Niryatkar	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant documents



14.	Development Surcharge	Not allowed
15.	Additional cost towards Fly Ash Transportation	Admissible in-principle. However, to approach the Commission with documents and evidence to determine transportation cost as per para 94 above.
16.	Levy of Chhattisgarh Electricity Duty	Allowed
17.	Additional cost due to reduction in supply of coal from SECL	Allowed
18.	Carrying Cost	Not allowed

Petition no. 101/MP/2017: Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and / or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents.

The Petitioner, DB Power Limited, has filed the present petition seeking compensation on

account of change in law and force majeure events as per the provisions of the PPA dated01.11.2013 entered into between PTC India Limited ("PTC/Respondent No.1") and Respondent No. 3, 4 & 5 (collectively called Rajasthan Discoms' along with Respondent No. 2) for supply of power from the Petitioner's plant through Agreement to sell dated 01.11.2013 between PTC and the Petitioner.

SI. No.	Change in Law event	Decision
1.	Increase in Royalty Rate on Coal	Allowed
2.	Increase in Sizing Charges on Coal	Not allowed
3.	Increase in Surface Transportation Charges	Not allowed
4.	Increase in Forest transit fee	Allowed
5.	Increase in Chhattisgarh Environment Cess/ Chhattisgarh Environment Tax	Allowed
6.	Increase in Chhattisgarh Industrial Development/ Cess / Chhattisgarh Development	Allowed
7.	Revision/addition of components in assessing the Central Excise Duty	Liberty granted to approach the Commission with elevant information from the Central Excise Department
8.	Increase in Clean Energy Cess	Allowed upto 30.6.2017

9.	Increase in Busy Season Surcharge on transportation of	
	coal by rail	Not Allowed
10.	Levy of Coal Terminal Surcharge for traffic of coal for the distance beyond 100 Km	Not Allowed
11.	Withdrawal of short lead concession in charging of freight for all tariff including coal booked upto 100 Km	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant documents.
12.	Introduction and Enhancement of Service Tax on transportation of coal by rail and road	Allowed
13.	Consequent increase in Value Added Tax / CST, Entry Tax, Development Surcharge and Niryatkar	
14.	Increase in Value Added Tax / CST	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant documents.
15.	Entry Tax	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant documents
16.	Development Surcharge	Not allowed
17.	Niryatkar	Not allowed on account of want of relevant documents. Liberty granted to approach the Commission with relevant information
18.	Additional cost towards Fly Ash Transportation	Admissible inprinciple. However, to approach the Commission with documents and evidence to determine transportation cost as per para 106 above.
19.	Levy of Chhattisgarh Electricity Duty	Allowed



20.	Additional Capital Expenditure on account of Amendment in Environment Norms	Liberty granted to approach the Commission separately.
21.	Additional cost due to reduction in supply of coal from SECL	Allowed
22.	Carrying Cost	Not Allowed

Petition No. 189/MP/2016: Petition filed under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events. 2.1.10.1 The Petitioner, Jindal Power Limited, has filed the present petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read

with Article 10 of the PPA seeking certain reliefs under "Change in Law" events during the operating Period in respect of coal based Thermal Power Station in terms of the Power Purchase Agreements dated 29.6.2012 and 23.8.2013.

SI. No.	Parameter	MT PPA	Decision
1.	Levy of Forest Transit Fee	Allowed interms of para 31	Allowed in terms of para 31
2.	Payment of National Mineral Exploration Trust and Payment of District Mineral Fund	Allowed interms of para 39	Allowed in terms of para 39
3.	Levy of Clean Energy Cess	Allowed upto 30.6.2017 or the last date of supply of power as per the PPA whichever is earlier (Para 43, 44 & 45)	Allowed upto 30.6.2017 or the last date of supply of power as per the PPA whichever is earlier (Para 43, 44, and 45)
4.	Levy of Electricity duty of Auxiliary Consumption	Allowed in terms of para 55	Allowed in terms of para 55
5.	Levy of Chhattisgarh ParyavaranUpkarevam VikasUpkar	Allowed as per para 49	Allowed as per para 49
6.	Levy of Excise Duty on coal	Not allowed on account of want of relevant documents	Not allowed on account of want of relevant documents
7.	Levy of Entry Tax on coal	Not allowed on account of want of relevant documents	Not allowed on account of want of relevant documents

SI. No.	Parameter	MT PPA	Decision
8.	Levy of Service Tax including Swachh Bharat Cess on Coal Transportation	-	Not allowed on account of want of relevant documents
9.	Levy of VAT	Not allowed on account of want of relevant documents	Not allowed on account of want of relevant documents
10.	Carrying cost	Not Allowed	Not Allowed

Petition No.141/MP/2016: Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in tariff as a result of increase in capital cost of the Mundra UMPP due to Change in Law events during the Construction period. The Petitioner, Coastal Gujarat Power Limited, has filed the present petition under Section 79(1)(b) of the Electricity Act, 2003 read with

Article 13 of the PPA and Paragraph 4.7 of the Competitive Bidding Guidelines seeking certain reliefs under "Change in Law" events during the Construction Period in respect of Mundra Ultra Mega Power Project (Mundra UMPP) in terms of the Power Purchase Agreement dated 22.4.2007.

Change in Law event	Decision
Declared Price of Land	Allowed in terms of para 43 ofthis order
Adjustment of Revenue from Sale of infirm Power during construction period	Not allowed in terms of para 58 of the order
Levy of Clean Energy Cess on coal consumed for generation of infirm power	Not allowed
Changes in Basic Customs Duty and Countervailing duty on imported coal consumed for generation of infirm power	Not allowed
Changes in Excise Duty on Civil Materials during the Construction period	
(i) Steel & Cement	Not allowed
(ii) LDO & HFO	Allowed
Reduction in Central Sales Tax during the Construction period	Allowed
Increase in Gujarat Value Added Tax during the Construction period	Allowed
Increase in rate of Service Tax on Works Contract during the construction period	Not allowed



Levy of Green Cess on coal consumed during construction period	
(i) 8.1.2012 to 31.3.2012 (ii) April, 2012 to 31.3.2013	At present not payable in terms of the interim directions of the Hon'ble Supreme Court. If paid/payable, the same shall be adjusted against the revenue earned from sale of infirm power.
Additional conditions imposed by MOE&F towards expenditure on CSR activity during construction period	Not Allowed
Additional Stamp Duty paid on Indenture of Mortgage	Not Allowed
Carrying cost	Not Allowed

Petition No.235/MP/2015: Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 2.2.2007 and 6.2.2007 executed by Adani Power Ltd. with Gujarat UrjaVikas Nigam Ltd. and the Power Purchase Agreements dated 7.8.2008 executed by Adani Power Ltd. with Uttar Haryana BijliVitran Nigam Limited/ Dakshin Haryana BijliVitran Nigam Limited during the operating period.

The present petition has been filed by Adani Power Ltd. (hereinafter referred to as the Petitioner or APL) seeking certain relief for Change in Law event as per Article 13 of the PPAs dated 2.2.2007, 6.2.2007 and 7.8.2008 during the operating period.

SI. No.	Component	Change in Law event
1.	Levy of Basic Customs Duty on imported coal (Non-AFTA countries)	Allowed
2.	Levy of Clean Energy Cess on imported coal	Allowed
3.	Levy of Countervailing Duty on imported coal	Allowed
4.	Levy of duties under Customs Act, 1962, Customs Tariff Act, 1975, Central Excise Act, 1944 and/or Central Excise Tariff Act, 1985 on import/ procurement of any other goods	Allowed as per para 51 (except for Bid 1 PPA dated 6.2.2007 with GUVNL)
5.	Withdrawal of Exemption from Service Tax	Allowed as per para 51 (except for Bid 1 PPA dated 6.2.2007 with GUVNL)
6.	Carrying cost	Not allowed

Petition No.112/MP/2015: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.

GMR Kamalanga Energy Limited (Petitioner No.I) was incorporated as a public limited company under the Companies Act, 1956 as a

subsidiary of GMREnergy Limited (Petitioner No. 2) to set up a 1400 MW Thermal Power Project(hereinafter referred to as the "Power Project") at village Kamalanga, District Dhenkanalin the State of Odisha. The Power Project comprises of two stages - the first stagehaving three units of 350 MW each and the second stage having one unit of 350 MW.Stage I of the Power Project has been accorded Mega Power Project status by the Ministry of Power, Government of India on 1.2.2012.

SI. No.	Change in Law event	Decision
a.	Change in Rate of Royalty on Coal	Allowed
b.	Clean Energy Cess	Allowed
c.	Change in Excise Duty on Coal and Inclusion of Royalty and SED on Excise Duty	Allowed to the extent mentioned in para 36 of the order
d.	Changes in the Fuel Supply Agreement and deviation from New Coal Distribution Policy on the project	Not Allowed
	i. Change in Source of Coal from MCL to ECL	
	ii. Deviation from NDCP	
e.	Change in coal transportation from Rail mode to Road mode by MCL	Not Allowed
f.	Add-on premium on the MoC notified price of coal supplies under tapering linkage	Not Allowed
g.	Railway freight on account of Development Surcharge by Ministry of Railway and Busy Season Surcharge	Not Allowed
h.	Increase in Service Tax on transport of goods by Indian Railways	Allowed
i.	Increase in VAT Rate	Allowed
j.	Increase in Minimum Alternate Tax Rate	Not Allowed
k.	Contribution to National Mineral Exploration Trust and District Mineral Foundation	Allowed
l.	Electricity Duty on Auxiliary Consumption	Allowed
m.	Swachh Bharat Cess	Allowed



#### Miscellaneous issues:

Petition No.192/MP/2016: Petition under Section 79 (I) (f) read with Section 79 (I) (c) of the Electricity Act, 2003 and under Regulation 31 (3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the Petitioner's 1320 MW (2X660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

The Petitioner, Jaiprakash Power Venture Limited, has filed the present petition under Section 79 (1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 with the following prayers:

- (a) Direct the WRLDC/WRPC to certify the availability/PAFM of the Petitioner's power station forthwith:
- (b) Declare that the Petitioner shall be entitled to PAF for the period from September 2014 till present based on the capacity /availability declared by the Petitioner and direct the WRPC to accordingly enter the details of the Petitioner's generation details in the REA for the concerned period with retrospective effect;

Or

In the alternative, if the above relief under prayer (b) cannot be allowed in law, then declare that the Petitioner shall be entitled to the compensated for any loss suffered by it for non-availability of PAF since September 2014 and be resituated by WRLDC to the same economic position as if the Petitioner's availability stood certified by the WRLDC and included in the REA issued by the WRPC from time to time since September, 2014; and

(c) Ex-parte ad interim orders in terms of prayer (a) pending adjudication of the present petition.

The summary of the Commission's decision under the Change in Law during the operating period of the project is as under:-

"We are of the view that ERLDC/ERPC should adopt the similar approach as implemented by WRLDC in respect of JPVL. Accordingly, we direct MPL to furnish the declared capacity and day-to-day schedule of its generating station for the past period. On receipt of the data, ERLDC shall disseminate the said information to ERPC for inclusion in the Regional Energy Accounting by issuing necessary Addendum to the REA of the respective months for the past period"

Petition No.21/MP/2018: Petition under section 79 (I) (b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI scheme of the Government of India.

The Petitioner has filed this Petition with the following prayers:

"(a) Approve the amendment to the PPAs between the Petitioner and Respondents I to 8 for passing on discount to the procurers as provided in para II & I3 above as provided for in clause (B) (ii) (b) of the SHAKTI Policy dated 22.5.2017 and Lol issued by Coal India Limited; and(b) Pass such other order(s) as the Hon'ble Commission may deem just in the facts of the present case."

The Commission disposed of this petition and held that Considering the fact that the amended/supplementary PPAs provides for the methodology for adjustment of the discount in the monthly bills to the Procurers in terms of the "SHAKTI scheme", the amendments to the PPAs

between the Petitioner and Respondents Nos. I to 8 as stated above are approved. Issues, if any, arising out of such adjustment shall be mutually settled by the parties.

Petition No 41/MP/2018: Petition under Section 79(I)[b) of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive bidding and (a) the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd and Bihar State Electricity Board and (b) the PPA dated 28.9.2006 (revised on 4.1.2011) between GMR Kamalanga Energy Ltd and GRIDCO Limited for approval of the amendment of the aforesaid PPAs in compliance with the provisions of the Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India.

The Petitioner has filed this Petition with the following prayers:

- "(a) Allow this present Petition and approve the Amended PPAs dated 01.02.2018 and 08.02.2018 executed between GKEL and BPHCL, NBPDCL and SBPDCL as well as between GKEL and GRIDCO respectively, for passing on the discount to Procurers; and
- (b) Pass any such other and further reliefs as this Hon'ble Commission deems just and proper in the nature and circumstances of the present case."

The Commission disposed of this petition and held that Considering the fact that the amended /supplementary PPAs provides for the methodology for adjustment of the discount in the monthly bills to the Procurers in terms of the "SHAKTI scheme", the amendments to the PPAs between the Petitioner and Respondents Nos. I and 2 as stated above are approved. Issues, if any, arising out of such adjustment shall

be mutually settled by the parties.

Petition No 179/MP/2017: Petition under section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for relaxation of norms of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019

This Petition has been filed by the Petitioner, NTPC has prayed for the following relief:

"In view of facts and circumstances submitted above, the Hon'ble Commission bepleased to relax the operating norms for AEC/APC (%) from 5.75% to 6.25% forcontrol period of 2014-19 for the instant station based on actual AEC/APCachieved by invoking Hon'ble Commission's powers under Regulation 54 'Power toRelax.' And Regulation 55 'Power to Remove Difficulty"...

The Commission disposed of the petition and observed that, there is no merit

in the submissions of the petitioner to grant the relief prayed for and the same isbeyond the scope of Regulation 54 of the 2014 Tariff Regulations. Based on the abovediscussions, the prayer of the Petitioner is rejected and the Petition is therefore notmaintainable.

Petition No 167/MP/2017:Petition under section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for relaxation of APC norms of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019

This Petition has been filed by the Petitioner, NTPC that has prayed for the following relief:

"In view of the fact and circumstances mentioned above, it is submitted that the petition may please be admitted and NTPC



TSTPS Stage-I may be allowed relaxed operating norms for APC/ AEC from 5.75% to 7.5% for 2014-19 period by invoking Hon"ble Commission"s powers under Regulation 54 "Power to Relax".

The Commission held in order dated 16.2.2018 that while specifying the operational norm sunder the 2014 Tariff Regulations had taken into consideration the operational and

performance data furnished by the generating utilities for the period from 2008-09to 2012-13, i.e prior to the period 2014-19. Hence, the addition of power intensive systems during the year 2017-18 cannot be a factor for relaxation of the APC normsfor the generating station for the period 2014-19. Accordingly, the prayer of the Petitioner for relaxation of the APC norm specified under Regulation 36(E) is not maintainable and is therefore rejected. tariff determined under a tariff based competitive bid process as per Section 63 of the said Act.

Petition No163/MP/2017:Petition seeking a revision in the methodology for computing the Escalation Rates for domestic coal, as published by the Commission, for the purposes of payment of tariff with respect to a PPA under Case-I bidding process.

Learned senior counsel for the Petitioner submitted that the present petition has been filed for seeking revision of methodology for computing the escalation ratesfor domestic coal, as published by the Commission, for the purposes of payment of tariff with respect to a PPA under Case-I bidding process

Learned senior counsel for the Petitioner sought permission of the Commission to withdraw the present petition. The prayer of the learned senior counsel of the Petitioner is allowed. Accordingly, Petition No. 163/MP/2017 is disposed of as withdrawn.

Petition No89/MP/2016: Petition under Section 79(1) (f) of the Electricity Act, 2003 Seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited (BRPL) and BSES Yamuna Power Limited with Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati –III Combined Cycle Power Project.

The Petitioners, i.e. BSES, Rajdhani Power Limited ("BRPL") and BSES Yamuna Power Limited ("BYPL") are distribution licensees supplying electricity in their respective area of supply in NCT of Delhi. The present petition has been filed for adjudication of dispute with the Delhi Generating Company Pragati Power Corporation Ltd. (hereinafter referred to as "PPCL") on the issue of declaration of availability of the Pragati-III Gas fired Combined Cycle Power Station (1371 MW) (hereinafter referred to as "PPCL-III") of PPCL.

The Commission observed thatthe fixed cost payable to the respondent should be reduced based on the actual generation. The fixed cost is payable on the basis of the availability of units/stationwhich is dependent on the declared capacity and the availability achieved during 2012-13 to 2014-15 is more than Normative Availability of 85%. Therefore, we do not findany merit in the allegation made by the Petitioners and accordingly, the prayers of the Petitioners are rejected.

Petition No.132/MP/2017: Petition under Section 79 (I) (f) of the Electricity Act, 2003 read with Regulation 44 & 45 of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between Tata Power Delhi Distribution Limited with NTPC Ltd..

The Petitioner, Tata Power Delhi Distribution Limited (TPDDL), New Delhi has filed the present petition challenging the legality, validity

and propriety of the illegal and arbitrary actions of NTPC Ltd., (a Generating Company/Respondent) as contained in the Thirteen Default Notices dated 31.05.2017 ("Default Notice") issued by NTPC and their letter dated 09.06.2017 rejecting the proposals for due date of payments submitted by the Petitioner on 08.06.2017 to be suitably incorporated in the PPA.

The Commission observed that the provision related to the "Payment Mechanism" in existing Power Purchase Agreement do not contravene the provision 44 and 45 of Tariff Regulations, 2014. The Commission also mentioned that the due date mentioned on the invoice of respondent remained irrelevant in view of the past conduct and understanding of the parties. Respondent as a leading generating company in the country needs to be more careful in raising invoices in future as regards due date of payment.

Petition No154/MP/2015: Petition under Section 79(1)(f) of Electricity Act, 2003 seeking adjudication of dispute between Adani Power Ltd. and Gujarat Urja Vikas Nigam Ltd. regarding the payment for electricity supplied by Adani Power Ltd. prior to Scheduled Commercial Operation Date.

The Petitioner, Adani Power Limited, has filed the present petition under section 79(1)(f) of the Electricity Act, 2003 for adjudication of the dispute between Adani Power Limited (APL) and Gujarat Urja Vikas Nigam Limited (GUVNL) regarding payment of electricity supplied prior to the Scheduled Commercial Operation Date (SCOD) of Units 5 and 6 the Mundra Power Project. The petition has also been filed pursuant to the liberty granted by the Appellate Tribunal for Electricity in order dated 12.3.2015 in Execution Petition No.1 of 2014 (Adani Power Limited Vs. Gujarat Urja Vikas Nigam Limited).

The Commission directed that the Petitioner and GUVNL shall work out the compensation and interest amount in terms of the above order within a period of 15 days and full and final settlement shall be made within one month from the date of this order (due date). If the payment is delayed beyond due date, GUVNL shall be liable to pay interest at the rate of 10% on the entire outstanding amount after the due date.

Petition No30/MP/2017: Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Considering the use of Treated Sewage Water in Thermal Power Plants consequent to promulgation/introduction of Clause 6.2 (5) in the Tariff Policy, 2016 dated 28.1.2016 as Change in Law event.

The Petitioner, NTPC has filed the present petition allowing cost of liquid fuel stock in the working capital for dual fuel fired gas generating stations under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission observed that the Petitioner is presently seeking in-principle approval for use of treated sewage water in some of its power plants. Learned senior counsel for the Petitioner agreed that there is no provision in the 2014 Tariff Regulations for in-principle approval of capital cost. However, learned senior counsel submitted that the Petitioner shall make out cases for each of its generating station where treated sewage water is proposed to be used and approach the Commission with cost and other relevant



details and sought permission to withdraw the present petition. Noting the submission of the learned senior counsel for the Petitioner, the Petition is permitted to be withdrawn with liberty to the Petitioner to seek appropriate relief through separate petitions in accordance with law.

Petition No292/MP/2015: Petition under Section 79 (1)(f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

This Petition has been filed by the Petitioner, West Bengal State Electricity Distribution Company Limited (WBSEDCL) under Section 79 (1) (f) of the Electricity Act, 2003 (the 2003 Act) seeking the following reliefs:

- (a) Call for necessary records from the Respondent regarding actual coal stock maintained by the Respondent at the Farakka STPS from 1.4.2009 to till date;
- (b) Compute the differential (excess) amount that the Respondent is collecting from the Petitioner towards interest on working capital on the basis of normative coal stock of 1.5 months from 1.4.2009 onwards on the basis of information/ documents provided by the Respondent in terms of prayer (a);
- (c) Direct refund of this excess amount as computed above to the Petitioner; and
- (d) Pass such further or other order(s) as this Commission may deem fit in the facts and circumstances of the case.

The Commission hold that the contention of the Petitioner and other respondents that NTPC is overcharging the consumers qua interest on working capital resulting in unjust enrichment by NTPC is unfounded. In our view, NTPC in terms of the Commission's Tariff Regulations is entitled to recover the cost of coal stock in working capital on normative basis. Accordingly, the prayer of the Petitioner for computation of Interest on working capital based on actual cost of fuel etc. and refund of differential amount merit no consideration and is accordingly rejected.

Petition No130/MP/2017: Petition filed under Section 79 (I) (a) and (f) of the Electricity Act, 2003 read with Regulation IIO & III of the CERC (Conduct of Business) Regulations, 2010 for implementation/ enforcement of the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2014 regarding declaration of Commercial Operation Date in respect of Unit-IV of Barh Super Thermal Power Station Stage-II (660MW) and for consequential directions.

The Petitioner, GRIDCO Limited, has filed the present petition to declare the commercial operation of Unit-IV of Barh Super Thermal Power Station, Stage-II (660MW) as null and void.

2.2.12.2 The Commission clarified thatthe Power injected by Respondent No. I in respect of the Unit before 8.3.2016 shall be treated as infirm power even though power was scheduled by the beneficiaries during the period. The revenue earned over and above fuel cost from sale of infirm power from 15.11.2014 to 7.3.2016 shall be adjusted in the capital cost.

Petition No27/MP/2017: Petition under Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation III of CERC (Conduct of Business) Regulations, 1999 for allowing cost of liquid fuel stock in the working capital for dual

fuel fired gas stations Section 79 (I) (c) read with Section 79 (I) (f) of the Electricity Act, 2003.

The Petitioner, NTPC has filed the present petition allowing cost of liquid fuel stock in the working capital for dual fuel fired gas generating stations under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Petitioner vide its letter dated 30.6.2017 has submitted that presently it does not intend to pursue the present petition and has sought permission to withdraw the present petition with liberty to approach the Commission in future. The Commission allowed the prayer of the Petitioner. Accordingly, Petition No.27/MP/2017 is disposed of as withdrawn.

Petition No28/MP/2016: Petition under Regulation III of Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) seeking clarification on the methodology of computation of availability for interstate generating stations such as Maithon Power Limited for which capacity has been tied up in Mega watt basis.

This petition has been filed by the Petitioner, Maithon Power Limited (MPL) with the following prayers:

- a) Clarification as regards to the appropriate methodology for computation of Plant Availability for the project for which the share of the contracted capacity for beneficiaries is based in terms of megawatt and not under any pre- determined percentage allocation;
- b) Clarification regarding treatment of untied capacity in the computation of Plant availability;
- c) To direct Respondent no. 6, ERPC to certify

- monthly/ Annual Plant Availability of the project; and
- d) To direct Respondent no. 7, ERLDC to schedule power from the project.

The Commission decided as below:

"Accordingly, as an interim measure, the Petitioner is directed to furnish the data as per

format (as specified by WRLDC) enclosed as Annexure-I to this order. ERLDC is directed to

schedule power from the generating station and for certification of DC and Plant Availability

prospectively from 1.8.2017. Any final decision taken in Petition No. 192/MP/2016 with regard to certification of DC will also be applicable in case of the Petitioner. As regards certification of declaration and Plant Availability of the generating station of the Petitioner for the prior period(2011-14 till 1.8.2017) and for payment of arrear amounts by the respondents to the Petitioner, the matter is under consideration of the Commission in Petition No. 192/MP/2016 and the decision taken in the said petition shall be made applicable in case of the Petitioner."

Petition No62/MP/2013:Petition under Section 79 (I) (f) of the Electricity Act, 2003 for adjudication of the disputes between the petitioner and the Respondent No. I.

The petitioner, Kanti Bijlee Utpadan Nigam Limited which owns the Muzaffarpur Thermal Power Station (2 x 110 MW) (the generating station) has filed the present petition with the following prayers:

- "(a) Admit the petition under section 79 (1) (f) of the Electricity Act, 2003
- (b) Adjudicate upon the disputes and differences that have arisen between the Petitioner and Respondent No. I;



- (c) Direct Respondent No. I to make the payments of the bills of the Petitioner for the period from 12.12.2010 to 09.03.2011, for the period from 20.03.2010 to 30.03.2011 and for the period from 04.11.2011 to 29.03.2012 along with applicable surcharge.
- (d) Pass an interim order directing Respondent no. I to release the amounts due to the Petitioner; and
- (e) Direct SLDC, Patna (Respondent No. 2) for implementation of ABT inrespect of MTPS.

#### The Commission decided as follows:

"In view of Unit-2 commercial operation being undertaken under special circumstances before R&M after only emergent and selective refurbishment for meeting state power requirement and the minor difference in the amount payable and paid, no further amount is required to be paid/claimed by the Respondent No.I/ Petitioner in respect of Unit 2 commercial operation w.e.f 15.10.2010 till its shutdown for R&M in March, 2012."

Petition No130/MP/2017 :Petition under Section 79 of the Electricity Act, 2003 read with Part 7, Clause 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to difficulties faced in implementation of the Mechanism for compensation for degradation of Heat rate, Auxiliary Power Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple Start/ Stop of Units

The Petitioner, NTPC has filed this Petition with the following prayers:

"(a) Allow Compensation for partial loading operation of generating stations w.e.f6.04.2016 i.e. subsequent to the issuance of CERC (IEGC) (Fourth

- Amendment) Regulations, 2016 w.e.f 06.04.2016.
- (b) Pass any such other and further reliefs as this Hon'ble Commission deems just and proper in the nature and circumstances of the present case."
  - 2.2.16.2The Commission observed that there is no reason to allow the prayer of the Petitioner for compensation in exercise of the Power of relaxation/Removal of difficulty in the present case. Accordingly, the Petition is not maintainable and is here by dismissed

#### Infirm power (Miscellaneous petitions)

Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing.

Petition No66/MP/2018:Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Lara STPP (2X800 MW), beyond the period of six months from the date of first synchronization, i.e., beyond 8.3.2018

The Commission allowed the injection of infirm power into the grid for commissioning tests including full load test of Unit-I upto 7.9.2018 or actual date of commercial operation whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically



entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station..

Petition No247/MP/2016:Mauda Super Thermal Power Project of NTPC Ltd has filed the petition seeking permission of the Commission for interchange of power into the grid during testing including full load testing up to 27.4.2017 or till declaration of commercial operation of unit-1 of Stage-II of 1320 MW (2X660 MW).

The Commission vide its order dated 23.12.2016 has disposed of the petition and allowed interchange of infirm power into the grid for commissioning tests including full load test of unit-1 upto 27.4.2017 or actual date of commercial operation, whichever is earlier.

Petition No51/MP/2018:Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-III of Kudgi STPP Stage-I (3X800 MW), beyond the period of six months from the date of its first synchronization, i.e., beyond 21.2.2018.

The Commission vide order dated 23.02.2018 has disposed of the petition and allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-III upto 31.5.2018 or actual date of commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station.

Petition No265/MP/2017:Petition for seeking





permission for extension of the period for injection of infirm power and drawal of start-up power for commissioning & testing including full load testing of second unit (Unit No.1) (300 MW) of (4x300 MW) Binjkote TPP of SKS Power Generation (Chhattisgarh) Limited, from 1.1.2018 to 31.3.2018

The Commission vide its order dated 2.1.2018 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the grid for the commissioning tests including full load test of Second Unit (Unit No.1) up to 31.3.2018 or actual date of commercial operation, whichever is earlier.

2.3.5Petition No260/MP/2017:Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow injection of infirm power with grid for

Unit-II of Kudgi STPP Stage-I (3X800 MW),beyond 27.11.2017

The Commission vide its order dated 29.12.2017 has disposed of the petition and allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-II upto 28.2.2018 or actual date of commercial operation, whichever is earlier.

Petition No177/MP/2017:Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking extension of the period for interchange of power for inspection of Unit 2 (250 MW) of Bongaigan TPP (3X250 MW), beyond six months from initial synchronization.

The Commission vide order dated 25.8.2017 has disposed of the petition and allowed interchange of infirm power i.e. drawal of start up power for synchronization and injection of



infirm power into the grid for inspection of generator of unit 2 of the project upto 30.11.2017 or actual date of commercial operation, whichever is earlier.

2.3.7Petition No172/MP/2017:Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-II of Kudgi STPP Stage-I (3X800 MW), beyond the period of six months from the date of its first synchronization.

The Commission vide its order dated 18.8.2017 has disposed of the petition and allowed we allow interchange of infirm power into the grid for commissioning tests including full load test of Unit-II of the project up to 27.11.2017 or actual date of commercial operation, whichever is earlier.

Petition No147/MP/2017: Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission of the Commission to allow extension for extension of the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of Second Unit (Unit I) (300 MW) of (4x300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited from 31.7.2017 to 31.12.2017.

The Commission vide its order dated 31.7.2017 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of second unit (unit-1) up to 31.12.2017 or actual date of commercial operation, whichever is earlier.





Petition No152/MP/2017:Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of First Unit (Unit 2) (300 MW) of (4x300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited, beyond six months from 31.1.2017 to 31.7.2017.

The Commission vide its order dated 31.07.2017 has disposed of the petition and allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load test of first unit (unit 2) up to 31.10.2017 or actual date of commercial operation, whichever is earlier.

Petition No102/MP/2017:Petition under

Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Longterm Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Kudgi STPP Stage-I (3X800 MW), beyond the period of six months from the date of its first synchronization.

The Commission vide order dated 30.05.2017 has disposed of the petition by allowing interchange of infirm power into the grid for commissioning tests including full load test of unit-I upto 27.11.2017 or actual date of commercial operation, whichever is earlier.

Petition No64/MP/2017: Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009 as amended seeking permission to allow extension of the period for drawal of start-up power and injection of infirm power for testing including full load trial operation of Unit-2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2X195 MW) of KBUNL, beyond six months from initial synchronization

The Commission vide order dated 11.4.2017 has disposed of the petition by allowing extension of time for injection of infirm power into the grid and drawal of start-up power for the commissioning tests including full load including full load trial operation of the Unit-II up to 30.6.2017 or actual date of commercial operation of the unit, whichever is earlier.

# **Hydro Generation**

The Commission, during the year 2017-18, regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NTPC, THDC, DVC, and BBMB, one State owned power station viz. TUL and one IPP station owned by M/s Himachal Baspa Power Company Limited, which are located in Northern, Eastern and North Eastern Region. The total Installed Capacity as on 31.3.2018 for Hydro generating stations is 17164.12 MW. During FY 2017-18 Teesta-III HEP of TUL was commissioned on 28th February of 2017 of capacity of 1200 MW. The Installed capacity as on 31.3.2018 and the year of commercial operation of each of the Hydro generating station of different types are given at Annexure-VII.

Petition for approval of provisional generation tariff for the period 2014-19 of the following newly commissioned project was disposed off-

i. Teesta-III Hydro electric project (6x2000)=1200 MW) of TUL.

The Following Miscellaneous Petitions of Hydro Electric Power Plants were disposed off:

251/MP/2015:-Petition under Regulation 31(6)

of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the year 2014-15 in respect of Chamera-III Power Station.

139/MP/2016:-Petition under section 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 22 (6) (ii) (Chapter-3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 31 (6) (b) (Chapter-7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).

The following miscellaneous petition regarding endangering of Grid was disposed off:

84/MP/2015:-Endangering the secured grid operation of All India electricity grid through inadequate/non-performance of Free Governor Mode Operation (FGMO) with Manual Intervention by the generators and noncompliance of Regulation 5.2 (f), (g), (h), (i) of Indian Electricity Grid Code read with Regulations 24 and III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.



The following review petition of Hydro Electric Power Plant were disposed off:

57/RP/2016: Petition seeking review of the order dated 8.3.2016 in Petition No. 13/MP/2014 seeking recovery of Energy Charge shortfall during the period of 2009-14 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydroelectric plant, where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company.

9/RP/2016: Petition seeking review of order dated 13.1.2016 in Petition No.46/GT/2015 regarding approval of generation tariff of Kopili Hydro Electric Power plant (4 x 50 MW) of North Eastern Electric Power Corporation Limited for the period from 1.4.2014 to 31.3.2019.

20/RP/2017:-Petition seeking review of Commission's order dated 20.3.2017 regarding approval of generation tariff of Tehri Hydroelectric Power Project, Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014.

# Renewable Energy

During 2017-18, the Commission has notified the terms and conditions for tariff determination from Renewable Energy Sources Regulations, through which, the Commission specified the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies, which inter alia include, Wind energy, Small Hydro, Biomass (based on rankine cycle), Solar (PV and Thermal), Biomass, Biogas, Municipal Solid Waste / Refuse

Derived Fuel projects (based on rankine cycle technology) etc.

The Commission departed from determining generic tariff in respect of Solar PV and Solar Thermal, Wind Energy (including on-shore and off-shore), Municipal Solid Waste and Refuse Derived Fuel based projects, Biomass Gassifier based projects (if opted by project developer), Biogas based projects (if opted by project developer), Other hybrid projects include renewable-renewable or renewable-conventional sources, for which renewable technology is approved by MNRE. In respect of these RE technologies, the project specific tariff shall be determined for the next Control Period (2017-2020).

The details of tariff for FY 2018-19 as determined by the Commission are at Annexure-IX.

# **Transmission**

The Transmission system in the country has been growing at a rapid pace and the Commission handles voluminous work related to determination of tariff, truing up petitions as well as miscellaneous petitions related to connectivity, open access, sharing of inter-State transmission charges and Deviation Settlement Mechanism (DSM) and grid related issues.

#### **Transmission Tariff**

The Commission has issued several orders in petitions related to inter-State Transmission System (ISTS) including provisional orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2014-19. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of

transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2017-18 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission has also issued order in respect of truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Region Load Despatch Centres, for the control period 1.4.2014 to 31.3.2019.

# Monitoring and enforcement of Grid Discipline:

The Indian Electricity Grid Code (IEGC) inter alia provides that NLDC shall be responsible for monitoring of operations and grid security of the National Grid and RLDCs shall be responsible for monitoring of operations and integrated operation of the power system in the concerned region.

National Load Despatch Centre (NLDC) and Regional Load Despatch Centres (RLDCs) have filed several petitions regarding violations of Grid Code by utilities. The Commission, after hearing parties involved in the violations, has issued several orders for monitoring and enforcement of grid discipline by utilities. Some of the orders of the Commission are summarised below:

Order dated 19.12.2017 in petition no. 193/MP/2016: In the matter of petition under Regulation 6.5 (17) of the CERC (IEGC) Regulations, 2010 (Grid Code) read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 seeking a direction to the

Respondents to act pursuant to the Grid Code and carry out consequential steps post declaration of grid disturbance.

The Petitioner, Thermal Powertech Corporation India Limited (TPCIL), had filed the instant petition seeking direction to Respondent No. I and 2 namely, SRLDC and SRPC respectively, to act on its admission of "grid disturbance" which occurred on 30.12.2015, and consequently in terms of the regulations revise its accounts and refund the deviation charges paid by the Petitioner. Vide order dated 19.12.2017, the Commission observed as under:

- (a) The present case is covered under Regulation 6.5.17 of IEGC since the event is a grid disturbance and SRLDC has categorized the event under grid disturbance GD-1.
- (b) SRLDC should have been more prudent and prompt in handling the situation and revising the schedules. The Regional Load Dispatch Centres are statutory apex bodies to ensure integrated operation of the power system of their respective region and entrusted with high degree of responsibility that can be achieved only with high standards of performance. SRLDC is, therefore, advised in all our earnestness to ensure absolute compliance with provisions of the Act, Regulations and the Grid Code in future.
- (c) The methodology for settlement of DSM account shall be adopted as specified in Regulation 6.5.17 of the Grid Code. The schedule should be revised to actual for power supplied under Long term/ medium term for the period affected by grid disturbance. After certifying the "period affected by grid disturbance" as already directed, the DSM charges be revised accordingly for MTOA.



Order dated 16.9.2016 in petition no. 291/MP/2015: In the matter of miscellaneous petition for issuing orders for exemption of losses to APSLDC for Simhadri Stage-I power to Andhra Pradesh under the provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Indian Electricity Grid Code.

The instant miscellaneous petition had been filed by DISCOMs of Andhra Pradesh seeking exemption from payment of PoC charges and losses in respect of power flowing from Simhadri STPS Stage-I. Vide order dated 30.03.2017, the Commission observed as under:

- (a) The scheduling of Simhadri STPS Stage-I shall be carried out by SRLDC.
- (b) Since the injection point and drawal point for evacuation of power to Andhra Pradesh are the same, there cannot be losses and therefore, for computation of drawal schedule of Andhra Pradesh from Simhadri STPS Stage-I, PoC injection losses and drawal losses shall not be applied.
- (c) ISTS transmission charges shall not be leviable on Andhra Pradesh for drawal of its share from Simhadri STPS Stage-I as ISTS is not used for transmission of power.
- (d) Since the injection and drawal points of Telangana are different, it shall be liable to pay the PoC transmission losses

Other petitions disposed by the Commission for Monitoring and enforcement of Grid Discipline during 2017-18 include Petition No. 15/MP/2016, 84/MP/2015, 59/MP/2015, etc.

# **Enforcement of Open Access:**

Open Access is one of the cornerstones of the

Electricity Act, 2003. The Commission has been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system. During the period 2017-18, the Commission has disposed petitions for granting of Open Access in inter-state transmission system.

Order dated 29.9.2017 in petition no. 145/MP/2017: In the matter of petition under Section 79(1)(f) of the Electricity Act, 2003 and Regulation 33B (Power to Remove Difficulty) along with Regulation 111 (Inherent Powers) of the CERC (Conduct of Business) Regulations, 1999 read with Regulation 2(3) of the CERC (Payment of Fees) Regulations, seeking directions for preventing underutilization of bays for Connectivity granted to Wind/Solar generation projects.

The Petitioner, POWERGRID, has filed the present petition seeking regulatory interventions to ensure efficient utilization and for preventing underutilization of bays for connectivity granted to Wind/Solar generation projects. Vide order dated 29.9.2017, the Commission observed as under:

(a) CTU should have acted in a proactive manner to address the issues that are likely to result from grant of connectivity to applicants intending to set up wind power generation in the light of the goal of GOI to achieve wind power capacity of 60 GW by 2022.

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- (b) CTU could have handled the situation with foresight in consultation with all stakeholders like MNRE and SECI and should have sought regulatory guidance from the Commission before grant of Connectivity to the wind power developers.
- (c) Making an application for connectivity as per the prevailing Connectivity Regulations and Detailed Procedure does not create a vested right in the applicants for connectivity.
- (d) Merely because a connectivity grantee has not participated in the bid or has not been selected in the bid cannot be held against him. If a wind power generator acquires connectivity and takes no actions towards project development for a long period of time, the connectivity granted cannot be allowed to continue ad infinitum.
- (e) CTU is directed to frame objective criteria to be prescribed through amendment to Detailed Procedure after seeking comments from the stakeholders and submit to the Commission within a period of two month from the date of issue of this order.
- (f) The successful bidders have taken the risks at the time of submission of bids and cannot be granted special dispensation in the matter of grant of connectivity.
- (g) CTU shall plan the sub-station at each location considering the potential of wind resource in consultation with MNRE.
- (h) All applicants applying for connectivity shall be granted connectivity indicating a firm location of ISTS substation and an alternative location giving the clear cut timelines for commissioning of the ISTS sub-station.

- (i) All applicants who have been granted connectivity shall be allowed physical connection at the sub-station based on their readiness for physical connectivity with the bays.
- (j) wind and solar energy generators should apply for long term access within a reasonable period of grant of Connectivity in accordance with the Connectivity Regulations and Detailed Procedure therein in order to enable the CTU to plan the evacuation system and system strengthening.
- (k) CTU shall implement the sub-station, evacuation line and the system strengthening after consulting the wind generators and after assessing the progress and certainty of such generators in the Joint Coordination Committee Meeting.
- CTU shall carry out review of the progress of the wind power generators/developers every six months and report the same to the Commission for necessary directions.
- (m) There is a need of introduction of concept of Wind Park developer more so when new wind developers are getting connected to ISTS.
- (n) To ensure further clarity in the process of granting and reviewing connectivity going forward, staff of the Commission is directed to examine in consultation with CTU the various issues raised in the paras above and suggest suitable amendments to the Connectivity Regulations and Detailed Procedure.
- (o) SECI is not considering the capacity available at each ISTS substation while evaluating the bids. It will be prudent if SECI should seek the relevant information from CTU and evaluate the bids based on



available capacity of ISTS substation.

- (p) 100% subsidiary companies should be allowed to utilize the connectivity granted to the parent company. Any sale of shares in the subsidiary company(ies) shall be allowed only after one year of the commencement of supply of power from the SPV. In case of more than one SPV, the lock-in period shall apply from commencement of supply of power from the last SPV. In these cases, the parent company will act as principal generator and undertake all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, deviation charges, congestion and other charges etc. In case parent company wishes to exit and handover the Connectivity/LTA granted to it to its SPVs, one of the SPV shall have to take over as lead generator and be responsible for all activities stated above
- (I) Other petitions disposed by the Commission for enforcement of Open Access during 2016-17 include Petition No. 174/MP/2017, 181/MP/2017, 61/MP/2017, 167/MP/2016, 198/MP/2016, 168/MP/2017, 258/MP/2017, 185/MP/2017, 186/MP/2017, 203/MP/2015, 173/MP/2017, 69/MP/2014, etc.

Sharing of ISTS Transmission Charges and Losses

(1) Order dated 05.10.2017 in Petition No. 211/MP/2011: In the matter of petition under Regulations 20 and 21 of the CERC (Sharing of inter-State Transmission

Charges and Losses), Regulations, 2010 and against the alleged arbitrary action of WRLDC by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

Vide order dated 05.10.2017 in Petition No. 211/MP/2011, the Commission has observed as under:

- (a) The dedicated transmission lines between NSPCL and SAIL-BSP which is not designed or intended to carry power other than from the NSPCL to SAIL-BSP for the purpose of captive consumption by the latter cannot be considered as incidental to ISTS.
- (b) The occasional flow cannot render the 220 kV dedicated transmission lines between NSPCL and SAIL-BSP as incidental to inter-State transmission of electricity.
- (c) It is not necessary for NSPCL or SAIL-BSP to ordinarily use the other connected transmission system to NSPCL, namely, the 400 KV transmission line connected to Raipur substation of PGCIL or any further Inter State Transmission System to reach Kedarmara substation of CSPTCL for the purpose of supply of electricity generated by NSPCL and supplied to SAIL-BSP.
- (d) The injection and drawal losses in respect of the power supplied by NSPCL to SAIL-BSP for captive consumption cannot be included for calculating the transmission losses. Since the ISTS is not utilized for drawal of power by SAIL-BSP from NSPCL, no transmission losses will be levied on SAIL-BSP.
- (e) The present case has implication to similarly placed entities like SAILBSP and the States which draw power from the bus-

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bar of an ISGS through the transmission systems of STU without utilizing the ISTS. The staff of the Commission is directed to examine the issue and propose amendment to the Sharing Regulations for clarity.

(f) If SAIL-BSP sell any power scheduled from NSPCL to any other entity, transmission losses will be applied on such power. Further, in the event of outage of all the four dedicated lines between NSPCL and SAIL-BSP, if it is proved that SAIL-BSP has drawn its share of power from NSPCL from Khedamara (Bhilai) Sub-Station, then in such cases, POC losses shall be applicable as per the extant regulations.

Order dated 18.12.2017 in Petition No. 85/MP/2014: In the matter of petition under Section 79 (I) (c) and (f) of the Electricity Act, 2003 read with appropriate provisions of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and CERC (Sharing of Inter-state Transmission Charges and losses) Regulations, 2010.

The Commission vide order dated 18.12.2017 observed as under:

(a) Though DVC is a central generating station, but unlike the case of NHPC or NTPC, the entire capacity of DVC has not been allocated by the Ministry of Power. DVC has entered into PPA dated 24.8.2006 with DTL for supply of 2500 MW power. In terms of the Connectivity Regulations, the beneficiaries of DVC are not deemed LTA customers as power has not been allocated by the Ministry of Power and therefore, the beneficiaries are required to be granted LTA for being considered as LTA Customers based on

the LTA applications.

- (b) DTL had initially applied for and was granted LTA of 230 MW. Subsequently, LTA was granted in favour of NDPL, BRPL and BYPL for 70 MW based on the applications of these Discoms. The Discoms of Delhi also applied for and were granted LTA for 70 MW. BYPL had applied for LTA for 119.19 MW from Mejia TPS, but was granted LTA for 238.38 MW from Mejia Unit 7 & 8. In the absence of application from BYPL for LTA from Unit 8, grant of LTA for the corresponding capacity to BYPL was not in order as PPA or minutes of the meetings regarding allocation of power from the generating stations of DVC never formed the basis of grant of LTA.
- (c) Disputes with regard to the surrender of power between DVC and Discoms of Delhi are disputes inter se between the parties and the Petitioner cannot decide the liability of the concerned Discom for payment of LTA charges for the surrender of the corresponding power.
- (d) If the power is surrendered by the beneficiaries, then the generator shall be treated as a generating company without identified beneficiaries and shall be liable to pay the charges for the corresponding capacity in terms of Regulation I I (9) of the Sharing Regulations.
- (e) The Petitioner is directed to examine the transmission capacity built for evacuation of power from the generating stations of DVC, the quantum of LTA availed and the quantum of capacity for which LTA has not been availed and decide the liability of the generator for the transmission charges for which LTA has not been granted/availed.
- (f) DVC is directed to pay the arrears of the



- transmission charges to the Petitioner within a period of two months from the date of this order, without Late Payment Surcharge and pay the charges regularly in future
- (2) Other petitions disposed by the Commission for enforcement of Open Access during 2017-18 include Petition No. 166/MP/2015, 32/MP/2017, 20/MP/2017, 198/MP/2016, 229/RC/2015, etc.
  - Regulatory Approval for Implementation of Transmission Asset:
- (1) Government of India has planned to set up Solar Parks for promotion of Solar Power. Ministry of New and Renewable Energy (MNRE) vide letter dated 12.12.2014 has conveyed the intent of Government of India to provide a framework for setting up at least 25 Solar Parks in different parts of the country with a target of over 20,000 MW installed capacity of solar power in a span of 5 years from 2014-15 to 2018-19.
- (2) As regards the transmission and evacuation facility, MNRE has stated that the responsibility of setting up a sub-station nearby the solar park to take power from one or more pooling stations will lie with the Central Transmission Utility (CTU) or the State Transmission Utility (STU), after following necessary technical and commercial procedures as stipulated in the various regulations notified by the Central/State Commission. Accordingly, CTU has approached the Commission for regulatory approval for execution of transmission system associated with Solar Parks at Fatehgarh, distt. Jaisalmer, Rajasthan and at Tumkur (Pavagada), Karnataka (for additional scope) vide petition no. 3/MP/2017 and 131/MP/2017 respectively.

- (3) The Commission vide order dated 7.9.2017 in petition no. 131/MP/2017 with IA. No. 38/2017 accorded regulatory approval under Regulation 3 of the Regulatory Approval Regulations for execution of transmission system (additional scope) associated with 2000MW Solar Park. Further, vide order dated 17.10.2017 in Petition No. 3/MP/2017 granted of regulatory approval for execution of the Transmission System associated with 1500MW Solar Park.
- (4) In regard to development of transmission system matching with generation projects in the Solar Park, the Commission had also directed CTU to coordinate with the SPPD who is responsible for development of internal transmission system. CTU was further directed to submit quarterly progress report as per Annexure to aforesaid order.
- (5) With regard to recovery of transmission charges on account of delay in commissioning of solar generation, it was clarified that transmission charges for delay in commissioning of solar power generators shall be paid by such solar generators/SPPD as per the Statement of Reasons to the CERC (Grant of Connectivity, Long-term Access and medium-term Open Access in inter-state Transmission and related matters) (Fifth Amendment) Regulations, 2015, and CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.

### **Transmission License:**

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person-

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(a) to transmit electricity as a transmission licensee; or (b) to distribute electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trade.

The Commission vide several orders during 2017-18 granted transmission license to many companies like NER-II Transmission Limited (80/TL/2017), Kohima-Mariani Transmission Limited (89/TL/2017), Medinipur Jeerat Transmission Limited (83/TL/2017) for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

### **Adoption of Transmission Tariff:**

Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

The Commission vide several orders during 2016-17 adopted transmission tariff determined through Tariff Based Competitive Bidding (TBCB) in respect of Transmission System of NER-II Transmission Limited (81/AT/2017), Medinipur Jeerat Transmission Limited (84/AT/2017), Kohima-Mariani Transmission Limited (90/AT/2017).

### **Suo-motu Petitions:**

 Order dated 31.5.2016 in petition no. 009/SM/2015: The Central Advisory Committee (CAC) in its meeting held on 12.5.2014 decided to constitute a subcommittee from amongst the Members of

the CAC to examine issues connected with congestion in transmission. The Sub-Committee on Congestion in Transmission, constituted by CERC vide letter dated 11.7.2014, submitted its report on Congestion in Transmission on 8.6.2015. The Sub-Committee recommended measures to reduce congestion in transmission for which actions need to be taken by CEA, NRCE, CTU, POSOCO, POWERGRID, RPCs as well as FoR. The Commission considered the report and accepted its recommendations. Subsequent to this, vide order dated 5.8.2015 in petition no. 09/SM/2015, the Commission directed all organizations/entities as noted above (para 2) to take necessary follow up actions in a time bound manner on the points shown under them in the order dated 5.8.2015 and submit quarterly "action taken report" to the Commission within 15 days from the end of the quarter to which the report pertains.

Vide order dated 26.3.2018, the Commission issued final order in this petition listing out following action points to be under taken by CEA, NPC, NRCE, CTU, POSOCO, POWERGRID and RPCs:

- (a) CEA is requested to expedite formulation of technical standards for "Communication System" as per Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017.
- (b) NPC to expedite formulation of Standards for Protection System for Indian Power system.
- (c) CTU is directed to take up the issue of matching ISTS with State Systems at Standing Committee of Transmission



Planning in coordination with CEA to ensure coordinated action for implementation of both ISTS and associated intra-state system. CTU is directed to submit 6 monthly exception reports in case of mismatch to CEA and Commission.

- (d) The importance of matching systems at State level to be raised at Forum of Regulators so that necessary action may be taken at their level also.
- (e) CTU is directed to carry out a nationwide study to assess the requirement of SPS and dynamic control mechanism including SVCs, STATCOMs, etc., including within the State Sector and its proposed funding mechanism and submit a report within 6 months of issue of this Order to CEA and Commission.
- (f) CTU is directed that the agenda of transmission capacity enhancement in the existing systems (Central as well as State Sector) to be taken up at next Standing Committee and submit a report to the Commission within 6 months of issue of this Order. Further the issue of upgradation shall be taken up in each Standing Committee and report to this effect be filed with NRCE by CTU within I month of Standing Committee meeting. CTU is also directed to carry out studies with regards to methods of up-gradation of existing system, introduction of new technology in consultation with CEA and CERC within 3 months of issue of this Order.
- (g) NRCE is directed to submit suggestions on changes required in methodology of calculation of ATC/TTC based on recommendations of the consultant within 3 months of this order. NRCE is also directed to consider the aspect of loop flows and counter flows also while

- submitting its report to the Commission.
- (h) CTU is directed to conduct workshops on TTC/ATC for States at regular intervals and submit a 6 monthly report to NRCE in this regard. NRCE to submit yearly exception report to Commission.
- (i) CTU is directed to make available the long term studies carried out by it while calculating ATC/TTC on their website for stakeholders.
- (j) CTU is directed to file a report on respect of pattern of utilization of transmission system developed for integration of renewable power into the grid within 6 months of issue of this order.
- (k) CTU to submit comprehensive study jointly with CEA and NLDC for siting, sizing and implementation prioritization of Phase Shift Transformer (PST) within 3 months of the issue of this order.
- (I) CTU to deliberate along with CEA on the issue of MILP based transmission planning or any other formal optimization methodology to be used for network planning along with POSOCO, STUs and other stakeholders at RPCs and CTU to file the conclusions at RPC providing suggestion on optimization tool for network planning to used in the Indian context within 6 months of date of issue of this order.
- (m) NPC to explore the use of probabilistic based load forecasting in Indian context and submit a report to the Commission within 6 months of issue of this Order.
- (n) Improvements with regards to availability of data and its format to be discussed at NRCE and report in this regard is to be submitted Commission within 6 months of issue of this Order.

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- (o) NRCE is directed to discuss the implementation framework for hourly declaration of ATC/TTC and submit a 6 monthly progress report to Commission.
- (p) NRCE should ensure the implementation of dynamic line rating within six months of the date of issue of this Order and submit a report to the Commission within 15 days thereafter.
- (q) POSOCO to file the referred "Ready Reckoner on transfer capability to manage contingency situations in the grid in realtime to effect faster revisions of transfer capability in real-time" within 15 days of issue of this Order.
- (r) The reliability percentage of a SPS Scheme to be considered while calculating TTC shall be discussed at RPC forum. Effective measures should be taken to expedite ISTS and associated intra-State Transmission System to reduce dependency on SPS for safe and reliable system operation.
- (s) RPCs should ensure the reassessment and implementation of identified islanding schemes after deliberation with stakeholders on the recommendations of the consultant. RPCs to identify additional islanding schemes, as required, periodically.
- (t) RPCs are directed to ensure that periodic audit of relays/protection system is being carried out and file 6 monthly exception reports to Commission. RPCs are directed to bring out a protocol for checking the relay setting, ensuring healthiness of existing protection system and periodicity of carrying out this exercise and file compliance report in this regard within 3 months of issue of this order. RPCs to take up the issue of protection audit and relay setting in transmission system/distribution

system within States. The issue should also be raised at Forum of Regulators so that necessary action may be taken at their level also. RPCs should re-assess the existing SPS in consultation with stakeholders at RPC Forum.

Order dated 17.10.2017 in petition no. 16/SM/2015: The Commission in order dated 5.10.2015 in Petition No. 310/MP/2014 had decided the issue of scheduling of Un-requisition Surplus Power (URS) inter-alia directing NLDC/RLDCs/ ISGSs/ Beneficiaries to bring to the Commission any difficulty experienced in implementing directions issued in the order dated 5.10.2015 in Petition No. 310/MP/2014. Accordingly, Southern Regional Power Committee in its letter dated 3.12.2015 brought to the notice of the Commission certain difficulties encountered in implementation of the directions in terms of para 32 (e) of the said order dated 5.10.2015. The Commission initiated a Suo-motu proceeding vide order dated 18.12.2015 and directed all concerned to file their views on affidavit on the issues highlighted by SRPC. After hearing the parties, the Commission vide order dated 17.10.2017 directed as under:

- (a) Where both the generating station and its beneficiaries (surrendering and requesting beneficiaries) give their standing consents in writing to RLDC to the effect that the decision of the concerned RLDC will be binding on them with regard to scheduling and dispatch of URS power, the concerned RLDC shall schedule such URS power to the requesting beneficiaries in relative proportion to the quantum requested by them.
- (b) There may be cases where a generator



wants to sell URS power to particular beneficiaries or may not want to sell URS power to certain beneficiaries with whom it has a payment dispute. In such cases, URS power can be sold by the generator as per the provisions of the PPA. Since, in such cases standing consent will not be available with RLDC, it will reschedule URS power as requested by a generator.

- (c) Directions in the order dated 5.10.2015 in Petition No. 310/MP/2014, direction in this order and the provisions of the Regulation 6.4(a) to (e) and Regulation 6.5(A)(c) of the Grid Code should be harmoniously constructed for smooth scheduling and accounting of URS power from the ISGS.
- (d) Where a generator has regulated the power of a beneficiary either for default in payment or for non-opening of letter of credit in accordance with the provisions of CERC (Regulation of Power Supply) Regulations, 2010 and wishes to sell the regulated power to other beneficiaries or third parties, in such cases, if the generator wishes to sell the regulated power as URS power or in the market including power exchange, the consent of beneficiary whose share of power is regulated will not be required.
- (e) In order to insulate RLDCs from being dragged into any commercial disputes between the ISGSs and the beneficiaries, the Commission has prescribed the consent including standing consent of both ISGSs and the beneficiaries (surrendering and requesting beneficiaries) to enable the RLDCs to schedule URS power. We further clarify that the RLDCs shall be indemnified against all consequences for the loss or damage suffered by any party arising out of the scheduling of URS power

in terms of the order dated 5.10.2015, this order and Sixth Amendment to the Grid Code.

Order dated 19.7.2017 in petition no. 12/SM/2017: In the matter of operationalization of LTA of Long Term Transmission Customers (LTTCs) as per Regulations 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

The Regulation 8(5) of Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time (Sharing Regulations) provides that where operationalization of LTA is contingent upon commissioning of several transmission lines or elements and only some of the transmission lines or elements have been declared commercial, the generator is required to pay the transmission charges for LTA operationalized corresponding to the transmission system commissioned.

The Commission vide Record of Proceedings for the hearing dated 15.10.2015 in Petition No. 229/RC/2015, directed CTU to operationalize the LTA of LTTCs in full or part in terms of Regulation 8 (5) of the Sharing Regulations. Further, vide order dated 28.9.2016 in Petition No. 30/MP/2014 directed CTU to review the cases and take necessary action for operationalization of LTA including part LTA and raising the bills for transmission charges on the generators.

Vide order dated 19.7.2017 in petition no. 12/SM/2017, the Commission noted that CTU has not complied with the above directions and directed CTU to show cause, latest by 4.8.2017 as to why action under Section 142 of the

Electricity Act, 2003 should not be initiated against it for non-compliance of Commission's directions dated 15.10.2015 and 28.9.2016 and the provisions of Regulation 8 (5) of the Sharing Regulations. CTU was also directed to place on record, latest by 25.7.2017, details of generating stations where LTA has been granted by CTU subject to commissioning of several transmission systems and only some of the transmission systems have been commissioned. However, LTA corresponding to the transmission system commissioned has not been operationalized by CTU. The Commission is in the process of issuing final order in this petition.

Order dated 22.6.2017 in petition no. 10/SM/2017: In the matter of non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

The Commission vide order dated 22.6.2017 observed that the transmission system under the scope of Teesta valley Power Transmission Ltd. for which license was granted by CERC vide order dated 14.5.2009 in Petition No. 116/2008 has been commissioned completely even after 8 years of grant of transmission licence. The Commission directed Teestavalley Power Transmission Ltd. (TPTL) to explain, latest by 14.7.2017, the reasons for inordinate delay and the remedial measures being taken by it to implement the project within the scheduled time. TPTL was further directed to explain as to why the licensee should not held liable for loss suffered by Teesta-III generation project and the generation projects in the region on account of non-availability of the transmission line for evacuation of power.

Other Suo-motu petitions disposed by the Commission during 2017-18 include 03/SM/2017, 04/SM/2017, 07/SM/2017, etc.

# Other Activities during 2017-18

# Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission, during the year 2017-18 undertook several activities for implementation, promotion and encouragement of Official Language.

Apart from this, four quarterly meetings of Hindi Official Language Implementation Committee were convened, wherein the progress made during each quarter of the year was reviewed and discussed and plans for furthering the use of Hindi in official transactions were drawn.

# In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly in-house magazine "Saudamini", in Hindi. The magazine briefly reports about the seminars / workshops / meetings / training programme held in the Commission during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held in the Commission are also published. The magazine prominently covers all the programmes promoting use of Official Language, held in the Commission.

### Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2017-18. Various competitions including paragraph writing, slogan writing etc. were conducted. Large number of officers / staff participated in these competitions and winners of the competitions were given away awards. Awarded slogans were also published in CERC in-house magazine "Saudamini". A cleanliness campaign in CERC premises was carried out aiming for better organization of records, upkeep of work place environment etc.



# **Right to Information**

The CERC endeavours to provide information to applicants under the provisions of RTI Act, 2005. During 2017-18, 141 applications were disposed of against receipt of 142 applications. During the same year 17 appeals were received and 16 appeals were disposed of.

### **Audit Paras**

During the year under report no Paras related to CERC were included in the report of the CAG of India.

# **Vigilance Matters**

No vigilance cases were either contemplated or pending against any individual in the commission.

# **Annual Day Lecture**

The Commission conducts an "Annual Day Lecture Series" to commemorate the CERC Annual Day, by inviting an eminent speaker to deliver the Annual Day Lecture every year, thus providing a platform for sharing of views and

experience of the speaker with the officials of CERC, which would subsequently be published. The Commission observed its 19th Annual Day on 24 July, 2017. On this occasion, Hon'ble Justice Shri Madan Bhimrao Lokur, Judge, Supreme Court of India, delivered the Annual Day Lecture on critical role of technology in speedy disposal of petitions.

# Initiative for establishment of CCMAS (e-Court)

As a proactive measure towards strengthening the system with efficient, economical and effective mode for access of information, the Commission launched "Court Case Management Automation System" (CCMAS). This system includes deployment of customized e-filing and e-hearing software. The new system is aimed at encouraging filing of digitized petitions / replies / rejoinders / comments / objections etc., providing access to digitized petitions / RoPs, generation of customized reports, using sms/e-mail services for providing updated status of the relevant cases to the stakeholders etc. The system is expected to enable the Commission to develop an



integrated, flexible yet dynamic database, which is expected to enable the Commission to take decisions using various data analytic tools. As part of this system, e-Registration, e-Filing and e-Pleading modules are launched.

# Activities of the Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and South Asia Forum for Infrastructure Regulation (SAFIR)

Forum of Regulators (FOR) has been constituted by Central Government by the Ministry of Power's (MOP) notification dated 16th February, 2005in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. The primary objective of harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on

various issues after detailed examination during the various meeting of the FOR. CERC provides secretariat service to FOR.

Four meetings of Forum of Regulators were held during 2017-18 in which various issues were discussed and recommendations were made.

- 1. 59th Meeting of the Forum of Regulators held at Guwahati on 21.04.2017
- 2. 60th Meeting of the Forum of Regulators held at New Delhi on 23.06.2017
- 3. 61st Meeting of the Forum of Regulators held at Chennai on 22.09.2017
- 4. 62nd Meeting of the Forum of Regulators held at New Delhi on 15.12.2017
  - The Forum of Regulators completed the following studies in year 2017-18:-
- a. Impact of Electrical Vehicles on the Grid
- b. Competitive Tariff vis-a-vis Cost plus Tariff- Critical Analysis





c. Report on Demand Side Management

The following are the ongoing studies

- a. Report on Open Access
- b. Power Quality of Electric Supply to the Consumers

"FOR" also conducts training programmes for the officers of Regulatory Commission on the various issues of power sector.

- Capacity Building Programme for Officers of SERCs/JERCs of the North-East Region conducted during November 17th -19th, 2017
- 2. IIth Capacity building program for Officers of SERCs held during 9th 15th December 2017 at IIT Kanpur, Noida campus ( Domestic component ) and Singapore (International component)
- 2 day training programme on "Protection of Consumer Interest" for Officers of CGRF & Ombudsman held during 22nd -23rd March 2018 at NPTI, Faridabad

The Technical Committee of Forum of Regulators (FOR) was formed under the Chairmanship of Shri A.S. Bakshi, Member CERC, comprising of Technical Members of State Commissions of renewable rich States to facilitate roll-out of Framework on Forecasting, Scheduling and Deviation Settlement of wind & solar generators in RE rich States. Since its inception the Committee has undertaken critical steps towards laying down a robust regulatory foundation for evolution of the Indian Grid into reliable and safe facilitating effective integration of renewable energy sources.

The Committee has brought out Scheduling, Accounting, Metering and Settlement of Transactions in Electricity (SAMAST) framework for RE sources, Model DSM Regulations for States, report on regional cooperation for optimum utilization of generation sources, introduction of 5-minute time block, smart meters, RPO webtool and Model Regulations for State-level Hydro plants. The Committee is currently working on the issues related to regional cooperation, 5 minute scheduling, ancillary services, reserves etc.

The Committee published its work under two volumes covering the reports, model regulations, recommendations etc.

CERC also provides secretariat services to the Forum of Indian Regulators (FOIR) which was conceived as a platform for sharing of experiences by the regulatory authorities of various infrastructure sectors in India. FOIR consists of not only Chairpersons and but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like AERA, CCI, IBBI, PNGRB, TAMP, TRAI etc. Forum of Indian Regulators (FOIR) was conceived originally as a platform for sharing of experiences by the regulatory authorities of various infrastructure sectors in India.

CERC also provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR), is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka) and , connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of knowledge and expertise and set the trend of rapid implementation of global best practices.

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Currently Mr Saliya Mathew, Chairman of Public Utilities Commission of Sri Lanka is the Chairperson of SAFIR. In the year 2017-18, SAFIR organized the 16th Core Course. The Course was conducted by Consumer Unity Trust Society (CUTS), Jaipur, India during 24th-28th April 2017. SAFIR also held various high level courses / training and knowledge sharing programme for its members. 23rd Steering Committee meeting & 13th Executive Committee meeting of SAFIR were held on 12 May, 2017 in New Delhi, while the 14th

Executive Committee meeting was held organized on 25th November 2017 at Weligama, Sri Lanka.

# Seminar / Conferences / Training / Exchange Programmes

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in Annexure-X and Annexure-XI.



# 7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector



# 7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

#### A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

# 1) Secure Grid Operation

a. Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

# 2) Market Monitoring

a. Short term market prices have been stable. The short term transactions touched the mark of 127.62 BU, with an increase of 8.39 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 3.45.

### 3) Promotion of Green Energy

- a. Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers

# B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below:-

# 1) Thrust on Renewable Energy

a. The framework for Forecasting and Scheduling and Deviation for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

# 2) Grid Discipline

- a. Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violaters of grid discipline
- The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

### 3) Market Development

- a. Through Ancillary Services Operations the Commission facilitated complementary market mechanism for grid security, handling load and variation in RE generation.
- b. The Commission allowed extended market session on power exchanges facilitating management of contingency requirements of market players and allow balancing their systems better.



# 8 Notifications Issued During 2017-18



# 8. Notifications Issued During 2017-18

SI. Nos.	Notifications No.	Gazettes Dated	Regulations
1.	46	10.4.2017	Central Electricity Regulatory Commission (Appointment of Consultants) (Third Amendment) Regulations, 2017
2.	148	12.4.2017	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulations, 2017
3.	147	17.4.2017	Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017
4.	218	15.5.2017	Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017
5.	246	14.6.2017	Central Electricity Regulatory Commission (Payment of fees) (First Amendment, Regulations-2017
6.	12	14.12.2017	Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations (5th Amendment), 2017



**9** Agenda for 2018-19



2017-18

# 9. Agenda for 2018-19

- a. Review of connectivity Regulations
- b. Review of open access Regulations
- c. Review of Deviation Settlement Mechanism
- d. Review of Regulations on inter-State transmission charges and losses
- e. Review and re-designing of Ancillary Services Mechanism
- f. Re-designing of Real Time Electricity Market
- g. Revised Methodology for Application of the Escalation Rates for Payment



# I 0 Annual Statement of Accounts



# 10. Annual Statement of Accounts

During the year 2017-18, Rs. 42.15 Crore (previous year Rs. 44.72 Crore) were released from 'CERC Fund' (maintained under the Public Account of India) by the Ministry of Power. Unspent balance of Rs. 14.85 crore of 2016-17 (previous year Rs. 10.78 Crore) was carried forward to 2017-18, making the total available funds at Rs. 57.00 crore for the year 2017-18 (previous year Rs. 55.50 Crore). Of this, a sum of Rs. 41.42 Crore (previous year Rs. 40.65 Crore) was utilized during the year and the balance of Rs. 15.58 crore (previous year

Rs. 14.85 Crore) has been carried forward to 2018-19.

Further, an interest of Rs. 0.49 Crore (previous year Rs. 0.71 Crore) earned in 2017-18 was remitted to Ministry of Power in 2017-18. In addition, an amount of Rs. 128.78 Crore (previous year Rs. 124.57 Crore) received on account of fee and interest thereon was remitted to Ministry of Power for placing the same in the CERC Fund Account under Public Account of India. The details are placed at **Annexure-XII**.



# П

**Human Resources of the Commission** 



### 11. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The

Organisation Chart is provided at **Annexure-XIII.** In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

SI. No	Name of the Posts	No. of posts sanctioned	No. of posts Filled	Vacant Posts
I.	Secretary	1	I	0
2.	Chiefs	4	4	0
3	Joint Chiefs	5	4	I
4	Deputy Chiefs	13	12	I
5	IFA	1	I	0
6	Assistant Chiefs	16	12	4
7	Bench officers	2	2	0
8	Assistant Secretaries	2	2	0
9	Pay & Accounts Officer/Sr. Accounts Officer	2	2	0
10	Sr. Principal Private Secretary	I	I	0
П	Principal private Secretaries	3	3	0
12	Private Secretaries	5	5	0
13	Assistant Section Officers	6	6	0
14	Junior Hindi Translator	I	0	I
15	Personal Assistants	7	0	7
16	Stenographers	3	I	2
17	Hindi Typist (LDC)	I	0	I
18	Receptionist Cum-Telephone Operator	I	I	0
19	Drivers	4	4	0
20	MTS	4	4	0
	Total	82	65	17



	Officers Joined on Deputation terms during the year 2017-18 in CERC							
SI. No	Name of the Post	No. of Posts Filled						
I	Joint Chief (Engineering)	I						
2	Deputy Chief (Engineering)	2						
3	Assistant Chief (Finance)	I						
	Total	4						

# **ANNEXURES**



	LIST OF DISPOSED OF PETITIONS FOR THE PERIOD 1.4.2017 TO 31.3.2018									
	ried forward om last year 2016-17		of Petitions during 2017-18	Total	Disposed of petitions	Pending as	on 31.3.2018			
	307		356	663	305	3	58			
SI No.	Petition Number	Petition Date	Petitioner Name	Subject		Date of Disposal	Type of Petition			
1.	104/MP/2017	30th May, 2017	Adani Power Limited	Electricity Act, 20 13 (Change in I Purchase Agreen 7.8.2008 execut Haryana Bijli Viti	Section 79 of the 03 read with Article Law) of the Power nents (PPAs) dated ed between Uttar an Nigam Limited/ Bijli Vitran Nigam Power Limited.	28.3.2018	Misc. Petition			
2.	252/MP/2017	6th December, 2017	Greenko Budhil Hydro Power Private Limited	Electricity Act, 20 of dispute betwo and the Transmiss Petition under Sec Electricity Act, Regulation 8 (7 Electricity Regul (Grant of conn Access and Maccess in inter-Strelated matters) amended till date for extension of injection of incommissioning affull load testing on No.1) (300 MW) Binjkote TPP	ction 79(1) (k) of the 2003 read with 7) of the Central atory Commission ectivity, Long-term edium-term Open ate transmission and Regulations, 2009 as , seeking permission of the period for firm power for and testing including of second unit (Unit of (4 x 300 MW) of SKS Power hattisgarh) Limited,		Misc. Petition			
3.	85/MP/2018	26th March, 2018	SKS Power Generation (Chhattisgarh) Limited		w of the order dated ion No.7/GT/2016.	28.3.2018	Misc. Petition			
4.	25/RP/2017 in Petition No. 7/GT/2016	2nd June, 2017	Hubli Electricity Supply Company Limited	Electricity Act, 20 Transmission char	Section 63 of the 003 for adoption of rges with respect to System established		Review Petition			
5.	62/MP/2017	29th March, 2017	Powergrid NM Transmission Limited	Nagapattina Transmission Cor			Misc. Petition			
6.	9/SM/2015	30th July, 2015	Central Electricity Regulatory Commission	recommendation	ctions on the ns of CAC Sub- Congestion in		Suo-Motu			
7.	245/MP/2016	6th December, 2016	Maharashtra State Electricity Distribution	adjudication on	fixation of and the transmission proposed use of		Misc. Petition			



			Company	PGCIL's inter-State transmission		
			Limited	facility of 400 kV Bhadravati Substation for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010.		
8.	37/RP/2017 in Petition No. 225/TT/2015	15th September, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 29.2.2016 in Petition No. 225/TT/2015.	27.3.2018	Review Petition
9.	13/SM/2017	17th August, 2017	Central Electricity Regulatory Commission	Petition for abolition of Clean Energy Cess and introduction of goods and ServiceTax Compensation cess.	14.3.2018	Suo Motu
10.	63/MP/2017	5th April, 2017	Association of Power Producer	Petition seeking the indulgence and intervention by the Commission to protect the rights and interests of all such Power Generators who have entered into competitive bid Case-I PPAs from being saddled with huge under-recoveries of energy charge on account of coal costs that they have incurred in the past but are not being able to pass through due to delay in publication of separate Wholesale Price Index.	22.3.2018	Misc. Petition
11.	6/SM/2017	8th May, 2017	Central Electricity Regulatory Commission	Voluntary closure of business operations of Power Exchange India Limited.	21.3.2018	Suo-Motu
12.	34/RP/2017 in Petition No. 15/TT/2015	6th September, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 18.3.2016 in Petition No. 15/TT/2015.	19.3.2018	Review Petition
13.	33/RP/2017 in Petition No. 5/TT/2015	5th September, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 29.3.2016 in Petition No.5/TT/2015.	20.3.2018	Review Petition
14.	5/RP/2017 in Petition No. 68/TT/2016	23rd February, 2017	Lanco Teesta Hydro Power Limited	Petition for review of the order dated 30.7.2016 in Petition No.68/TT/2016.	20.3.2018	Review Petition
15.	105/MP/2017	30th May, 2017	GMR Kamalanga Energy Limited	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Articles 11.6 and 17 of the Power Purchase Agreement (PPA) dated 7.8.2008 for recovery of unpaid dues towards fuel cost.	20.3.2018	Misc. Petition
16.	166/TD/2017	10th August, 2017		Application for grant of inter-State trading licence to Alishan Energy Pvt. Ltd.	20.3.2018	Trading
17.	192/MP/2016	10th October, 2016	Jai Prakash Power Ventures Limited	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 and under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for declared capacity and certification thereof by WRLDC/WRPC in respect of the petitioner's 1320 MW (2 X 660	20.3.2018	Misc. Petition

				MW) coal based power project at		
				Nigrie, District Singrauli, State of Madhya Pradesh.		
18.	181/MP/2017	23rd August, 2017	Power Grid Corporation of India Limited	Petition for signing of Long Term Access Agreement and grant of Regulatory Approval for execution of the Transmission System associated with Shongtong Karcham HEP.	19.3.2018	Misc. Petition
19.	I/MP/2017	2nd January, 2017	GMR Warora Energy Limited	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd and EMCO Energy Ltd (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Ltd and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Ltd and Tamil Nadu Generation and Distribution Corporation Ltd. through EMCO Energy Ltd. and to evolve a mechanism for grant of a p p r o p r i a te a d j u s t m e n t / compensation to offset financial/commercial impact of Change in law events during the Operating Period.	16.3.2018	Misc. Petition
20.	175/MP/2016	20th September, 2016	Sasan Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.	13.3.2018	Misc. Petition
21.	150/TT/2017	20th July, 2017	Kerala State Electricity Board Limited	Petition for transmission tariff in respect of Kerala portion of 220 kV inter-State Transmission Lines owned by KSEBL connecting Kerala to other States - (I) Kaniyampetta-Kadakola 220 kV SC line (2) Mooziyar-Theni 220 kV SC line (3) Idukki-Udumalpet 220 kV SC line as per the Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,	14.3.2018	Transmission Tariff



22.	130/MP/2017	28th June, 2017	NTPC Limited	Petition under Section 79 of the Electricity Act, 2003 read with Part 7, Clause 4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to difficulties faced in implementation of the mechanism for compensation for degradation of heat rate, auxiliary power consumption and secondary fuel consumption due to part load operation and multiple start/ stops of units.	13.3.2018	Misc. Petition
23.	20/MP/2017	10th February, 2017	Kanti Bijlee Utpadan Nigam Limited	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.		Misc. Petition
24.	229/RC/2015	8th October, 2015	Power Grid Corporation of India Limited	Application seeking cancellation of long term access granted to the Independent Power Producers-cum-Long Term Customers of the HCPTC Corridors-I and IV for their default in establishing payment security mechanism as provided under the Billing, Collection and Disbursement Procedure under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as also agreed under the terms of the LTA Agreement for operationalization of LTA pursuant to the commissioning of the identified transmission network.		Regulatory Compliance
25.	III/TT/2017	2nd June, 2017	Vidyut Prasaran	Petition for truing up of transmission tariff of the years 2011-12, 2012-13 and 2013-14 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as determined by the Commission's order dated 18.3.2015 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009.	9.3.2018	Transmission Tariff
26.	266/MP/2017	27th December, 2017	NRSS XXXVI Transmission Limited	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest by NRSS XXXVITransmission Limited.	8.3.2018	Misc. Petition

27.	66/MP/2018	5th March, 2018	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Lara STPP (2 X 800 MW), beyond the period of six months from the date of first synchronization,i.e.,beyond 8.3.2018.		Misc. Petition
28.	174/MP/2017	17th August, 2017	Suzlon Power Infrastructure Limited	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-Term Access and Medium term Open Access in inter-State transmission and related matters) Regulations, 2009.	8.3.2018	Misc. Petition
29.	268/MP/2017	29th December, 2017	Western Transmission (Gujarat) Limited	Petition under Section 17 read with Section 79 (I) (c) of the Electricity Act, 2003 for seeking approval of substitution of lenders, namely Credit Agricole Corporate and Investment Bank, Mizuho Corporate Bank with Standard Chartered Bank.	8.3.2018	Misc. Petition
30.	120/MP/2017	14th June, 2017	Indian Wind Power Association - Maharashtra State Council	Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondent, National Load Despatch Centre on the issue of Renewable Energy Certificate to the members of the petitioner for FY 2016-17 and for future.		Misc. Petition
31.	246/MP/2017	28th November, 2017	Kudgi Transmission Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the petitioner in favour of Debenture Trustee, by way of mortgage.		Misc. Petition
32.	33/RP/2016 in Petition Nos. 111/TT/2015 and 173/TT/2013	4th August, 2016	Essar Power Transmission Company Limited	Petition for review of the order dated 15.6.2016 in Petition Nos. 173/TT/2013 and 111/TT/2015.	28.2.2018	Review Petition
33.	256/MP/2017	7th December, 2017	NER II Transmission Limited and Another	Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all assets including all the	27.2.2018	Misc. Petition



				movable and immovable assets of the petitioner.		
34.	226/MP/2017	7th November, 2017	Bhopal Dhule Transmission Company Limited	Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest.	27.2.2018	Misc. Petition
35.	167/MP/2016	2nd September, 2016	Adhunik Power And Natural Resources Limited	Petition for the relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009.	27.2.2018	Misc. Petition
36.	61/MP/2017	29th March, 2017	Visa Power Limited	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 18 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.	27.2.2018	Misc. Petition
37.	184/MP/2017	25th August, 2017	NRSS XXXI(B) Transmission Limited	Petition for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest.	27.2.2018	Misc. Petition
38.	257/MP/2017	7th December, 2017	Solar Energy Corporation of India Limited	Petition for upgradation of inter-State trading licence in electricity from Category II to Category I.	27.2.2018	Misc. Petition
39.	26/MP/2018	7th February, 2018	Essar Power M.P. Ltd.	Petition praying for extension of time for interchange of infirm power for testing and full load trial operation of Unit-2 of the Mahan generating station in terms of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2017.	27.2.2018	Misc. Petition
40.	13/TT/2017	3rd February, 2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset I: Pole-I of the ±800 kV, 3000 MW Champa Pooling Station and Kurukshetra HVDC terminals along with ±800 kV Champa Pooling Station-Kurukshetra HVDC transmission line, Asset II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS Sub-station at Kurukshetra and Asset III: 8 nos. 220 kV line bays at 400/220 kV GIS Sub-station at Kurukshetra under "Western Region-Northern Region HVDC interconnector for IPP Projects in Chhattisgarh" in Northern Region and Western Region under	22.2.2018	Transmission Tariff

41.	121/MP/2017	14th June,	Coastal	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. Petition under Section 79(1)(b) of the	21.2.2018	Misc. Petition
		2017	Gujarat Power Limited	Electricity Act, 2003 read with Article 13 of the PPA dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/decrease in cost/revenue of CGPL due to occurrence of 'Change in Law' events.		
42.	51/MP/2018	21st February, 2018	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-III of Kudgi STPP Stage-I (3 X 800 MW), beyond the period of six months from the date of its first synchronization, i.e. beyond 21.2.2018.	23.2.2018	Misc. Petition
43.	73/MP/2017	13th April, 2017	Power Grid Corporation of India Limited	Petition under Section 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 seeking permission for implementing the directions given in the order dated 16.2.2017 of the Commission in 24/RP/2015.	21.2.2018	Misc. Petition
44.	131/MP/2016	8th August, 2016	GMR Kamalanga Energy Limited	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article I0 of the PPA dated 9.II.2011 executed between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and Article I3 of the PPA dated I2.3.2009 between GMR Energy Ltd. and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies for compensation due to Change in Law.	21.2.2018	Misc. Petition
45.	21/MP/2018	29th January, 2018	KSK Mahanadi Power Company Limited	Petition under section 79 (1) (b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI scheme of the Government of India.	21.2.2018	Misc. Petition
46.	41/MP/2018	13th February, 2018	GMR Kamalanga Energy Limited	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with statutory framework governing	21.2.2018	Misc. Petition



				procurement of power through Competitive bidding and (a) the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd and Bihar State Electricity Board and (b) the PPA dated 28.9.2006 (revised on 4.1.2011) between GMR Kamalanga Energy Ltd and GRIDCO Limited for approval of the amendment of the aforesaid PPAs in compliance with the provisions of the Scheme for harnessing and allocating Koyala (Coal) transparently in India.		
47.	167/MP/2017	10th August, 2017	NTPC Limited	Petition under section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for relaxation of APC norms of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from I.4.2014 to 31.3.2019.	16.2.2018	Misc. Petition
48.	179/MP/2017	23rd August, 2017	NTPC Limited	Petition under section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for relaxation of norms of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) for the period from I.4.2014 to 31.3.2019.	16.2.2018	Misc. Petition
49.	59/RP/2016 in Petition No. 87/TT/2015	Ist November, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 18.4.2016 in Petition No.87/TT/2015.	13.2.2018	Review Petition
50.	198/MP/2016	18th October, 2016	NTPC Limited	Petition seeking (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matters) Regulations, 2009 and the provisions of CERC (Sharing of Interstate transmission charges and losses) Regulations, 2010 for Singrauli Small Hydro (8 MW).		Misc. Petition
51.	75/MP/2017	17th April, 2017	JSW Power Trading Company Limited and Another	Petition for the approval of transfer of trading licence held by JSW Power Trading Company Limited to JSW Green Energy Limited.	1.2.2018	Misc. Petition
52.	168/MP/2017	10th August, 2017	India Power Corporation Limited	Petition under Section 79 (1) (f) read Section 79 (1) (c) and Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, long-term access and medium-term open access in inter-state transmission and related matters) Regulations, 2009.	29.1.2018	Misc. Petition

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53.	55/RP/2016 in Petition Nos. 173/TT/2013 and 111/TT/2015	4th October, 2016	NTPC Limited	Petition for review of the order dated 15.6.2016 in Petition Nos. 173/TT/2013 and 111/TT/2015.	30.1.2018	Review Petition
54.	163/MP/2017	2nd August, 2017	Bharat Aluminium Company Limited	Petition seeking revision in the methodology for computing the Escalation Rates for domestic coal, as published by the Commission, for the purposes of payment of tariff with respect to a PPA under Case-I bidding process.	19.1.2018	Misc. Petition
55.	10/MP/2018	2nd January, 2018	Essar Power M.P. Limited	Petition under Section 79 (1) (c) (f) of the Electricity Act, 2003.	19.1.2018	Misc. Petition
56.	265/MP/2017	27th December, 2017	SKS Power Generation (Chhattisgarh) Limited	Petition seeking permission for extension of the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of second unit (Unit No.1) (300 MW) of (4 x 300 MW) Binjkote TPP of SKS Power Generation (Chhattisgarh) Limited from 1.1.2018 to 31.3.2018.	2.1.2018	Misc. Petition
57.	258/MP/2017	8th December, 2017	Srijan Energy Systems Private Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 18 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.	3.1.2018	Misc. Petition
58.	260/MP/2017	18th December, 2017	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission to allow injection of infirm power with grid for Unit-II of Kudgi STPP Stage-I (3 X 800 MW), beyond 27.11.2017.		Misc. Petition
59.	152/GT/2015	8th June, 2015	Maithon Power Limited	Petition for truing-up of tariff for the period 2011-14 and determination of tariff for the period 2014- 19 in respect of 1050 MW unit of Maithon Power Limited.	26.12.2017	Generation Tariff
60.	229/MP/2016	18th November, 2016	DB Power Limited	Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking compensation on account of occurrence of 'Change in Law' and 'Force Majeure' events relating to		Misc. Petition



				Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.		
61.	101/MP/2017	16th May, 2017	DB Power Limited	Petition under Section 79 (1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of occurrence of 'Change in Law' and 'Force Majeure' events relating to Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondents.	19.12.2017	Misc. Petition
62.	60/RP/2016 in Petition No. SM/10/2014	4th November, 2016	Power Company of Karnataka Limited	Petition for review of the order dated 30.6.2016 in Petition No.10/SM/2014.	19.12.2017	Review Petition
63.	193/MP/2016	10th October, 2016	Thermal Powertech Corporation India Limited	Petition under Regulation 6.5 (17) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) read with Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking a direction to the Respondents to act pursuant to the Grid Code and carry out consequential steps post declaration of grid disturbance.	20.12.2017	Misc. Petition
64.	168/TT/2016	8th September, 2016	U.P. Power Transmission Corporation Limited	Petition for determination of transmission tariff (YTC) for nine inter-state transmission lines connecting Uttar Pradesh and other neighbouring states (Natural inter-State transmission lines) pertaining to Uttar Pradesh Power Transmission Corporation Ltd. (UPPTCL) in Northern Region	19.12.2017	Transmission Tariff
65.	173/TT/2016	8th September, 2016	Maharashtra State Electricity Transmission Company Limited	Petition for determination of transmission tariff for 2014-15 and true-up tariff for 2012-13 and 2013-14 in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned transmission lines/system conveying electricity to other states for tariff block 2014-19 and 2009-14 respectively.	19.12.2017	Transmission Tariff
66.	88/TT/2017	25th April, 2017	Madhya Pradesh Power transmission Company Limited	Petition for determination of transmission tariff for 2014-15 to 2018-19 of eleven transmission lines belonging to MPPTCL conveying electricity as ISTS lines, for inclusion in computation of Point of Connection charges in accordance with the 2014 Tariff Regulations and (Sharing of	19.12.2017	Transmission Tariff

				Inter-State Transmission Charges and Losses), Regulations, 2010.		
67.	214/TT/2016	28th October, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for 2 nos 400 kV bays each at Nagapattinam pooling station and Salem New (Dharmapuri) for terminating Nagapattinam pooling station- Salem New (Dharmapuri) 765 kV D/C line (initially charged at 400 kV) being implemented under tariff based bidding and I no.63 MVAR line reactor at Nagapattinam pooling station and Salem New (Dharmapuri) each for both circuits of Nagapattinam pooling station and Salem New (Dharmapuri) each for both circuits of Nagapattinam pooling station and Salem New (Dharmapuri) 765 kV D/C line (initially charged at 400 kV) under —Common Transmission scheme associated with ISGS projects in Nagapattinam/ Cuddalore area of Tamil Nadu- Part-AI (b) in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	19.12.2017	Transmission Tariff
68.	85/MP/2014	12th May, 2014	Power Grid Corporation of India Limited	Petition under Section 79 (I) (c) and (f) of the Electricity Act, 2003 read with appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010.	18.12.2017	Misc. Petition
69.	184/TT/2016	27th September, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for ± 800 kV Biswanath Chariali-Agra HVDC POLE-II (1500 MW HVDC Terminal at Biswanath Chariali and Agra) alongwith Earth Electrode line and Earth Electrode Station for both Biswanath Chariali and Agra from anticipated COD 1.9.2016 to 31.3.2019 under the transmission system associated with "North East Northern/Western Inter Connector-IProject.		Transmission Tariff



2016 Corporation of India Limited S1.3.2019 for 'Expansion and Replacement of existing SCADAEMS System at SLDCs of Northern Region (NR ULDC Phase-II).  Petition for truing up of fee and Compunication Scheme (Power grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in North Eastern Region for the period 2014-19 block based on actual O&M Expenses under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of charges for the 2014-19 tariff block under the Central Electricity Regulatory Commission (Terms and Conditions of Fariff) Regulations, 2014.  72. 313/TT/2014 20th September, 2014 Petition for truing up of the tariff of 2011-14 period of 400 kV JPLTamnar-PGCIL Raipur D/C Line-258.40 km and 2 nos. 315 MVA, 400/220 kV Transformer alongwith 4 nos. of 400 kV bays and 2 nos. of 220 kV bays at Tamnar Sub-station under Central Electricity Regulations, 2009 and determination of tariff for the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of tariff for the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulatory Commission (Terms and Co	Transmission
2015 Corporation of India Limited  Communication Scheme (Power grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in North Eastern Region for the period 2014-19 block based on actual O&M Expenses under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of charges for the 2014-19 tariff block under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.  72. 313/TT/2014 20th September, 2014  73. 141/TT/2015 2nd June, Power Grid Petition for truing up of the tariff of Under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Tariff
September, 2014  September, 2014  Limited  2011-14 period of 400 kV JPL Tamnar-PGCIL Raipur D/C Line-258.40 km and 2 nos. 315 MVA, 400/220 kV Transformer alongwith 4 nos. of 400 kV bays and 2 nos. of 220 kV bays at Tamnar Sub-station under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of tariff for the 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.  73. I41/TT/2015  2nd June, Power Grid  Petition for transmission tariff of MB I5.12.2017	Transmission Tariff
	Transmission Tariff
India Limited  Station 400 kV D/C (triple Snowbird) line, under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Transmission Tariff
Petition No. GT/322/2014 2017 21.3.2017 in Petition No. 322/GT/2014	Review Petition
75. 189/MP/2016 4th October, 2016 Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with 13.12.2017	Misc. Petition

				Article 10 of the PPAs dated		
				29.6.2012 and 23.8.2013 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.		
76.	232/TT/2016	18th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for Main SCADA EMS System-5 assets under project "Expansion / Upgradation of SCADA/EMS System of SLDCs of Eastern Region" from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	14.12.2017	Transmission Tariff
77.	39/TT/2015	29th January, 2015	Power Grid Corporation of India Limited	Petition for truing up of charges for 2009-14 period and determination of fees and charges for the period 2014-19 of Unified Load Despatch & Communication Scheme (POWERGRID) portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO in Eastern Region period under sub-section (4) of Section 28 of ElectricityAct, 2003.		Transmission Tariff
78.	140/MP/2017	14th July, 2017	Power Exchange India Limited	Petition under Section 79(1) (k) of the Electricity Act, 2003 read with Regulations 19(2), 63 and 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010, and Regulations 24, 112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	1.12.2017	Misc. Petition
79.	41/MP/2016	14th March, 2016	GMR Kamalanga Energy Limited	Petition seeking modification in the quantum of LongTermAccess granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the Minutes of the Meetings held with Eastern Region Constituents on 5.1.2013 and 27.8.2013 read with Sections 38 and 79(1) (c) of the ElectricityAct,2003.	8.12.2017	Misc. Petition
80.	203/MP/2015	21st August, 2015	GMR Kamalanga Energy Limited	Petition under Section 79 (1) (c) of the Electricity Act, 2003 for adjudication of dispute between GMR Kamalanga Energy Limited and Power Grid Corporation of India Limited in relation to illegal threat of encashment of the bank guarantee	8.12.2017	Misc. Petition



				furnished in relation to the long term open access granted to the petitioner.		
81.	57/TT/2017	28th March, 2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset I: 125 MVAR Bus Reactor at 400/220 kV Sonepat Substation extension; Asset-II: 125 MVAR Bus Reactor at 400/220 kV Jaipur (South) Sub-station extension; Asset-III: 125 MVAR Bus Reactor at 400/220 kV Bassi Sub-station extension; Asset-IV: 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station extension; Asset-V: 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station extension; Asset-V: 125 MVAR Bus Reactor at 400/220 kV Panchkula Sub-station extension; Asset-VI: 125 MVAR Bus Reactor at 400/220 kV Kaithal Substation extension; Asset-VII: 125 MVAR Bus Reactor at 400/220 kV Kanpur Sub-station extension under "Bus Reactor scheme" in Northern Region, Phase-II under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	8.12.2017	Transmission Tariff
82.	185/TT/2016	27th September, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff of 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined 21 nos. of assets under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern and Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
83.	79/RC/2017	21st April, 2017	Power System Operation Corporation Limited	Petition for implementation of Automatic Generation Control (AGC) pilot project.	6.12.2017	Regulatory Compliance
84.	188/MP/2016	4th October, 2016		Petition under Section 79 (1) (f) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act,		Misc. Petition

85.	69/TT/2017	10th April, 2017	Power Grid Corporation of India Limited	2003, inter alia, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioner's 02 Nos. of 400 kV line bays including 2 tie bays at 765/400 kV switchyard at Power Grid, Bharari Sub-station, Bilaspur, Chhattisgarh.  Petition for determination of transmission tariff for 400 KV D/C Sikar-Jaipur line with associated bays under "System Strengthening in Northern Region for Sasan and Mundra UMPP" In Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	6.12.2017	Transmission Tariff
86.	Petition No. GT/299/2014	23rd May, 2017	INTEC LIMITED	24.3.2017 in Petition No. 299/GT/2014.		Petition
87.	20/RP/2017 in Petition No. 172/GT/2015	16th May, 2017	THDC India Limited	Petition for review of the order dated 20.3.2017 in Petition No. 172/GT/2015.	5.12.2017	Review Petition
88.	14/MP/2016	2nd February, 2016	BSES Rajdhani Power Limited	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003.	29.11.2017	Misc. Petition
89.	231/MP/2015	6th October, 2015	Costal Gujarat Power Limited.	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with Section 28 of the Electricity Act, 2003.	29.11.2017	Misc. Petition
90.	55/TT/2017	28th March, 2017	Power Grid Corporation of India Limited	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for determination of transmission tariff from COD to 31.3.2019 for Asset-I: Combined Assets (a) One circuit of 400 kV D/C Dehradun – Bagpat line alongwith associated bays at both ends, part of second circuit of 400 kV D/C Dehradun – Bagpat T/L as 400 kV S/C Roorkee – Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur – Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee – Saharanpur		Transmission Tariff



				section point alongwith associated bays at Dehradun and Bagpat end, (b) 400/220 kV, 315 MVA ICT-I at Dehradun and associated bays with I no. 220 kV line bays, (c) 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with I no. 220 kV line bays and (d) 80 MVAR Bus reactor at Dehradun and associated bays; and Asset-II: 4 nos. 220 kV bays at Dehradun S/S under NRSS-XVIII Scheme in Northern Region.		
91.	60/TT/2017	28th March, 2017	Power Grid Corporation of India Limited	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 for Asset-I:2 No.line bays at Amritsar 400/220 kV Sub-station (COD: 1.12.2016) and Asset-II: 4 No. 220 kV line bays at Malerkotla GIS 400/220 kV Sub-station (COD: 1.12.2016) under "Northern Region System Strengthening Scheme-XXXI-B".	30.11.2017	Transmission Tariff
92.	113/TT/2016	15th July, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for main SCADA EMS System of SLDCs of Assam, Tripura & Meghalaya under project-"Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region" from COD to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
93.	39/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for (i) Wardha-Nizamabad 765 kV D/C line alongwith associated bays, (ii) Nizamabad Dichpalli 400 D/C line along with associated bays, (iii) Establishment of 765/400 kV GIS at Nizamabad with 2 X 1500 MVA transformers, I X 240 MVAR transformers, I X 240 MVAR switchable line reactors along with associated bays, (iv) extension of 765/400 kV Wardha Sub-station with 2 X 240 MVAR switchable line reactors along with associated bays, witchable line reactors along with associated bays witchable line reactors along with associated bays	29.11.2017	Transmission Tariff

				and (v) Extension of Dichpalli 400 kV Sub-station of TSTRANSCO under Wardha-Hyderabad 765 kV link in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
94.	57/RP/2016 in Petition No. 13/MP/2014	18th October, 2016	Assam Power Distribution Company Limited	Petition seeking review of the order dated 8.3.2016 in Petition No. 13/MP/2014.	29.11.2017	Review Petition
95.	132/MP/2017	28th June, 2017	Tata Power Delhi Distribution Limited	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 44 & 45 of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between Tata Power Delhi Distribution Limited with NTPC Ltd.	27.11.2017	Misc. Petition
96.	37/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for 6 Nos. of Spare ICTs and Reactors under "Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions" in Eastern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	17.10.2017	Transmission Tariff
97.	208/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition for approval of transmission tariff for Asset-1: 400 kV, 125 MVAR Bus Reactor with associated bays at Bina, Asset-2:, 400 kV, 63 MVAR Switchable Line Reactors at 400/220 kV Rajgarh Sub-station with associated bays for 400 kV D/C Rajgarh Sardar Sarovar Transmission Line Ckt. I and Ckt. 2, Asset-3: 400/220 kV, 500 MVA ICT at Damoh Sub-station with associated bays and 2 Nos. 220 kV Line bays, Asset-4: 765/400 kV, 1500 MVA, ICT-2 at Raipur Pooling Station with associated bays and 765/400 kV, 1500 MVA, ICT-4 at Raigarh (Tamnar) Pooling Station with associated bays		Transmission Tariff



				and Asset-5: 400/220 kV, 500 MVA, 2 Nos. ICTs at Vadodara GIS with associated bays, under "Installation of Bus Reactor and ICT in Western Region" in Western Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
98.	70/TT/2017	l0th April, 2017	India Limited	Petition for transmission tariff for 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda Sundergarh) Pooling Station transmission line alongwith 02 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
99.	71/TT/2017	10th April, 2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for "400 kV Salem Pooling Station (Dharmapuri)-Salem 400 kV D/C Quad Line alongwith 765/400 kV Pooling Station at Salem (Dharmapuri) and Bay Extensions at Salem 400/220 kV existing Substation under Transmission System associated with Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-B in SR" for the 2014-19 tariff period.	21.11.2017	Transmission Tariff
100.	154/MP/2016	30th August, 2016	NTPC Limited	Petition under Section 79 (I) (a) of the Electricity Act, 2003 for relief on account of Force Majeure events affecting the Farakka Super Thermal Power Station Stages- I & II (1600 MW) and Stage-III (500 MW).	17.11.2017	Misc. Petition
101.	185/MP/2017	29th August, 2017	Ugar Sugar Works Limited- Unit 2	Regulations 8 and 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.		Misc. Petition
102.	186/MP/2017	29th August, 2017	Ugar Sugar Works Limited- Unit 2	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with Regulations 8 and 26 of the Central	15.11.2017	Misc. Petition

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				Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.		
103.	48/TT/2017	27th March, 2017	Power Grid Corporation of India Limited	Petition under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 2 No. 400 kV line bays at Fatehpur 400/220 kV Substation (Anticipated DOCO: 2.10.2016) under "Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS".	15.11.2017	Transmission Tariff
104.	183/TT/2016	27th September, 2016	Power Grid Corporation of India Limited	Petition for approval of transmission tariff of Asset-I: 220 kV D/C Rangpo-New Melli line and associated bays at Rangpo and New Melli alongwith one no. 220 kV Bus Coupler Bay each at Rangpo and New Melli, Asset-II: I no. 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay and Asset-III: I no.31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay, under Sikkim Generation Projects-Part-B in Eastern Region for 2014-19 tariff block under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	14.11.2017	Transmission Tariff
105.	204/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for 400 kV line bays I and II (400 & 405) for D/C (Quad) Bassi-Jaipur (Phagi RVPNL) line at 765/400 kV Jaipur (Phagi-RVPNL) Sub Station under Vindhyachal-IV (1000 MW)-Rihand-III (1000 MW) Generation Project in Western and Northern Region.	14.11.2017	Transmission Tariff
106.	114/MP/2013	22nd May, 2013	NTPC Limited	Petition under Sections 29 and 79 of the Electricity Act, 2003 seeking direction to WRLDC on applicability of Regulation 21 (4) of the CERC (Terms and Conditions of Tariff) Regulations, 2009.	2.11.2017	Misc. Petition
107.	292/MP/2015	17th November, 2015	West Bengal State Electricity Distribution Company Ltd	Petition under Section 79 (1)(f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka SuperThermal Power Station (FSTPS).	10.11.2017	Misc. Petition



108.	141/MP/2017	17th July, 2017	Rai Bahadur Seth Shreeram Narasingdas Private Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking credit of Renewable Energy Certificates for generation of energy between 21.3.2016 and 8.11.2016.		Misc. Petition
109.	87/TT/2017	25th April, 2017	Madhya Pradesh Power Transmission Company Limited	Petition for determination of transmission tariff for the transmission lines belonging to the petitioner (MPPTCL) conveying electricity as deemed ISTS lines, in continuation to the Central Electricity Regulatory Commission's order dated 15.10.2015 under Petition No. 217/TT/2013 for inclusion of 2 nos. 400 kV lines in computation of point of connection transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 namely, 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP)-Bhilai (Chattisgarh) line.	3.11.2017	Transmission Tariff
110.	146/TT/2016	29th August, 2016	Adani Transmission (India) Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Asset-I: +/- 500 kV D/C Mundra Mohindergarh HVDC bi-pole transmission line with associated substations, bays, electrode lines and associated 400 kV lines (Deemed COD: 1.10.2013) and Asset-II: 400 kV D/C Mundra-Dehgam transmission line with associated system (Deemed COD: 1.10.2013) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	3.11.2017	Transmission Tariff

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111.	84/MP/2016	31st May, 2016	Chhattisgarh State Power Trading Company Limited	Petition under Section 79 (I) (c), Section 38 (2) and other applicable provisions of the Electricity Act, 2003 and the regulations framed there under for termination of the Bulk Power Transmission Agreements dated 24.2.2010 and Transmission Service Agreement dated 7.12.2010 and assignment and utilization of the long term transmission capacity allocated for other purposes.	2.11.2017	Misc. Petition
112.	89/MP/2016	13th June, 2016	BSES Rajdhani Power Limited	Petition under Section 79(1) (f) of the Electricity Act, 2003 Seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited (BRPL) and BSES Yamuna Power Limited with Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati –III Combined Cycle Power Project.	2.11.2017	Misc. Petition
113.	47/TT/2017	27th March, 2017	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block, for Asset A: Asset-1 - 400kV 315 MVA Transformer at Bina S/S;Asset B:Asset I -400 kV D/C Pirana-Dehgam TL along with associated bays at Pirana and Dehgam S/S and 400 /220 kV Pirana S/S (New); Asset II- ICT-I (IX315MVA) 400/220 kV at Pirana S/S and associated bays; Asset III-ICT-II (IX315MVA) 400/220 kV at Pirana S/S and associated bays; Asset IV- Bina Bay Extension with Ix315MVA ICT along with associated 400 kV and 220 kV Bays; Asset V-400/220kV Gwalior (Extension) S/S with Ix315MVA ICT along with associated 400/220 kV Pune s/s along with associated bays and Asset 2- ICT III at 400/220 kV Pune s/s along with associated bays and Asset 2- ICT III at Wardha s/s along with associated bays and Asset D:ICT III at Raipur along with bay extension associated with WRSSVI.	2.11.2017	Transmission Tariff



114.	240/MP/2016	24th November, 2016	Thermal Powertech Corporation India Limited	Petition seeking declaration that no relinquishment charges are payable for termination of the Medium-Term Open Access dated 6.10.2015 granted to the Petitioner by PGCIL.		Misc. Petition
115.	69/MP/2014	15th April, 2014	Aryan MP Power Generation Private Limited	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 29.7.2009 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.	31.10.2017	Misc. Petition
116.	173/MP/2017	16th August, 2017	INOX Wind Infrastructure Services Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	31.10.2017	Misc. Petition
117.	200/TT/2016	18th October, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for Asset-I: LILO of 400 kV S/C Dadri-Malerkotla line at Kaithal alongwith associated bays and 400 kV, 50 MVAR Line Reactor, Asset-II: 400/220 kV 500 MVA ICT-I at Mandola Sub-station, Asset-III: 400/220 kV 500 MVA ICT-III at Mandola Sub-station, Asset-IV: 400/220 kV 500 MVA ICT-IV at Mandola Sub-station, Asset-V: 400/220 kV 500 MVA ICT-I at Ballabhgarh Sub-station, Asset-VI: LILO of one circuit of 400 kV D/C RAPP-Kankroli line along-with associated bays at Chittorgarh (RRVPNL) Sub-station, Asset-VII: 400/220 kV 500 MVA ICT-II at Mandola Sub-station and Asset-VIII: 400/220 kV 500 MVA ICT-II at Ballabhgarh Sub-station, under "NRSS XXXII in Northern Region" from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff

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118.	22/RP/2017 in Petition No. 157/MP/2015	22nd May, 2017	Gujarat Urja Vikas Nigam Limited	Petition for review of the order dated 17.3.2017 in Petition No. 157/MP/2015.	31.10.2017	Review Petition
119.	43/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for transmission tariff for 400 kV, D/C Kameng-Balipara Transmission Lines along with associated bays at Balipara Substation under "North East Northern/Western Interconnector-I" in North-Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	31.10.2017	Transmission Tariff
120.	91/TT/2017	27th April, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff of 2009-14 tariff period under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Barh-Balia 400 kV D/C Quad Transmission line along-with associated bays at Balia Sub-station under transmission System associated with Barh Generation Project (3 x 660 MW) in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	31.10.2017	Transmission Tariff
121.	187/MP/2015	13th August, 2015	Essar Power Gujarat Limited	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003, in connection with the disputes and differences arising under the Transmission Agreement dated 3.1.2011 between Essar Power Gujarat Ltd. and Power Grid Corporation of India Ltd and abeyance of connectivity, in respect of the Essar Gujarat TPS Bachau 400 kV D/C (Triple) line and extension of Bachau Sub-station.	11.10.2017	Misc. Petition
122.	44/RP/2016 in Petition No. 236/MP/2015	9th September, 2016	NTPC Limited	Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015	17.10.2017	Review Petition
123.	26/TT/2017	1st March 2017	Rajasthan Rajya Vidyut Prasaran Nigam Limited	Petition for determination of tariff in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State	18.10.2017	Transmission Tariff



				transmission of electricity as per		
				Central Electricity Regulatory Commission's order dated 14.3.2012 against Petition No. 15/Suo-Motu/2012 for inclusion in the POC charges.		
124.	234/TT/2016	19th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for Asset-I: 400 kV Main bay alongwith 50 MVAR Bus Reactor-2 at Kota Substation (50 MVAR line reactor shifted from Merta), Asset-II: 125 MVAR, 400 kV Bus Reactor alongwith associated bays at 400/220 kV Koteshwar Substation (THDC), Asset-III: 2x63 MVAR Bus Reactor at Dehar and Asset-IV: Replacement of 250 MVA ICT with 4x105 MVA at Dehar, under "Strengthening Scheme in Northern Region" in Northern Region from COD to 31.3.2019, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	17.10.2017	Transmission Tariff
125.	38/RP/2016 in Petition No. 33/TT/2013	29th August, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 15.12.2015 in Petition No. 33/TT/2013.	17.10.2017	Review Petition
126.	42/RP/2016 in Petition No. 236/MP/2015	8th September, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015.	17.10.2017	Review Petition
127.	16/SM/2015	18th December, 2015	Central Electricity Regulatory Commission	Difficulty encountered in implementation of the Commission's order dated 5.10.2015 in Petition No. 310/MP/2014 regarding scheduling of unscheduled Surplus Power from the Inter-State Generating Stations.	17.10.2017	Suo-Motu
128.	153/MP/2016	29th August, 2016	GMR Warora Energy Limited	Petition seeking declaration that no relinquishment charges are payable for surrendering the MTOA dated 22.7.2015 granted to the Petitioner by PGCIL.	17.10.2017	Misc. Petition
129.	139/MP/2016	18th August, 2016	North Eastern Electric Power Corporation Limited	Petition under section 79 (I) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 22 (6) (ii) (Chapter-3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 3 I (6) (b) (Chapter-7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) regulatory Regulatory Commission (Terms and Conditions of Tariff)	17.10.2017	Misc. Petition

				Regulations, 2014 for allowing recovery of Energy Charge shortfall during the period of 2012-13,2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years have been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).		
130.	3/RP/2017 in Petition No. GT/306/2014	Ist February, 2017	NTPC Limited	Petition for review of the order dated 5.12.2016 in Petition No. 306/GT/2014.	17.10.2017	Review Petition
131.	3/MP/2017	10th January, 2017	Power Grid Corporation of India Limited	79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation III and II4 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Fatehgarh, Distt. Jaisalmer, Rajasthan.		Misc. Petition
132.	221/TT/2016	8th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for Asset-I:500 MVA 400/220 kV ICT-II at Bagpat GIS Sub-station alongwith associated bays and Asset-II:2 No. 220 kV line bays associated with Bagpat GIS under "Northern Region System Strengthening Scheme- XIX" in Northern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	13.10.2017	Transmission Tariff
133.	15/RP/2015 in Petition No. 146/MP/2014	14th July, 2015	Western Region Transmission	Petition for review of the order dated 28.5.2015 in Petition No. 146/MP/2014.	12.10.2017	Review Petition



			(Maharashtra) Private Limited			
134.	128/MP/2016	1st August, 2016	M.P. Power Management Co. Ltd	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Limited for filing ARR and petition for determination of O & M charges in respect of Rihand Hydel Power Station and Matatila Hydel Power Station from I.4.2008.	12.10.2017	Misc. Petition
135.	42/MP/2014	27th February, 2014	Corporate Ispat Alloys Limited	Petition under section 79 (I) (b) read with section 79 (I) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other related reliefs.	11.10.2017	Misc. Petition
136.	16/MP/2014	4th February, 2014	Megha Engineering & Infrastructures Ltd	Petition under section 79 (1) (b) read with section 79 (1) (f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.	11.10.2017	Misc. Petition
137.	313/MP/2013	3rd December, 2013	Rajasthan Sun Technique Energy Private Limited	Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of compensatory tariff on account of Direct Normal Irradiance (DNI).	11.10.2017	Misc. Petition
138.	312/MP/2013	3rd December, 2013	Rajasthan Sun Technique Energy Private Limited	Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of compensatory tariff on account of depreciation in rupee.	11.10.2017	Misc. Petition
139.	304/MP/2013	21st November, 2013	Godawari Green Energy Limited	Petition under section 79 (I) (b) read with section 79 (I) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other related reliefs.	11.10.2017	Misc. Petition
140.	24/RP/2017 in Petition No. 326/GT/2014	23rd May, 2017	NTPC Limited	Petition for review of the order dated 30.3.2017 in Petition No. 326/GT/2014.	10.10.2017	Review Petition
141.	386/TT/2014	9th October, 2014	Damodar Valley Corporation	Petition for tariff of transmission and distribution system activities of the DVC network for the period from 1.4.2014 to 31.3.2019.	10.10.2017	Transmission Tariff
142.	211/MP/2011	22nd November, 2011	Steel Authority of India Limited	Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses), Regulations, 2010 and against the alleged arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the	5.10.2017	Misc. Petition

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				220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.		
143.	2/RP/2017 in Petition No. 46/TT/2014	23rd January, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 29.7.2016 in Petition No.46/TT/2014.	5.10.2017	Review Petition
144.	236/TT/2016	19th November, 2016		Petition for transmission tariff from anticipated/ actual DOCO to 31.3.2019 for Asset-1: I X 500 MVA, 400/220 kV transformer at Panchkula Sub-station, Asset 2: I X 500 MVA, 400/220 kV transformer at Jalandhar Sub-station, Asset-3: I X 315 MVA, 400/220 kV transformer at Samba Sub-station, Asset-4: I X 500 MVA, 400/220 kV transformer at Gurgaon Sub-station Under "Augmentation of Transformers in Northern Region -Part B" in Northern Region under regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
145.	203/TT/2016	19th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff from COD to 31.3.2019 for Asset-I:400 kV D/C Meja-Allahabad transmission line along with associated bays at Allahabad under "Transmission System Associated with Meja TPS in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	5.10.2017	Transmission Tariff
146.	547/TT/2014	29th December, 2014	Damodar Valley Corporation	Petition for truing-up of tariff of 2009-14 period of transmission and distribution system activities of the DVC network determined by order 27.9.2013 in Petition No. 270/TT/2012.		Transmission Tariff
147.	11/RP/2017 in Petition No. 327/GT/2014	31st March, 2017	NTPC Limited	Petition for review of the order dated 6.2.2017 in Petition No. 327/GT/2014.	3.10.2017	Review Petition
148.	17/RP/2017 in Petition No. 342/GT/2014	2nd May, 2017	NTPC Limited	Petition for review of the order dated 24.2.2017 in Petition No. 342/GT/2014.	3.10.2017	Review Petition
149.	145/MP/2017	18th July, 2017	Power Grid Corporation of India Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 and Regulation 33B (Power to Remove Difficulty) alongwith Regulation III (Inherent Powers) of the CERC (Conduct of Business) Regulations, 1999 read with		Misc. Petition



	1	I				
				Regulation 2(3) of the CERC (Payment of Fees) Regulations, seeking directions for preventing underutilization of bays for Connectivity granted to Wind/Solar generation projects.		
150.	195/TT/2016	17th October, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff of Asset-I: 400 kV FSC in Balia-I and II bays at Sohawal Sub-station of 400 kV D/C Balia-Sohawal Line; Asset-II: 2 Nos. of 220 kV Line bays (Feeder-SEZ and Feeder-Dooni) at 400/220 kV Jaipur South Sub-station; and Asset-III: Bays of 50 MVAR Bus reactor 2 and 3 at 400/220 kV Bassi Sub-station under "Northern Regional Transmission Strengthening Scheme" in Northern Region for tariff block 2014- 19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014.		Transmission Tariff
151.	206/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition for approval of transmission		Transmission Tariff
152.	224/GT/2015	5th October, 2015	Damodar Valley Corporation	Petition for tariff for Raghunathpur Thermal Power Station, Phase-I, Units-I and 2 (1200 MW) from the date of commercial operation 31.3.2016 to 31.3.2019.	28.9.2017	Generation Tariff
153.	31/RP/2017 in 3 Petition No. 13/TT/2015	28th August, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 23.5.2016 in Petition No. 313/TT/2015.	28.9.2017	Review Petition
154.	30/RP/2017 in Petition No. 562/TT/2014	28th August, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 15.3.2016 in Petition No. 562/TT/2014.	28.9.2017	Review Petition

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155.	21/RP/2017 in Petition No. 346/GT/2014	16th May, 2017	NTPC Limited	Petition for review of the order dated 15.3.2017 in Petition No. 346/GT/2014.	29.9.2017	Review Petition
156.	186/MP/2016	28th September, 2016	National Engineering Industries Limited	Petition under Section 79 (1) (c) and 79 (1) (h) read with Regulation 20 and 26 of CERC (Open Access in Inter-State Transmission) Regulations, 2008 further read with Regulation 4 of the RERC (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code seeking directions for preparation of UI account for under drawl against collective transactions within specified time and for payment of UI charges.	29.9.2017	Misc. Petition
157.	15/MP/2016	1st February, 2016	Rajasthan Steel Chambers	Petition under Section 79 (1) (c) and 79 (1) (h) read with Regulation 20 and 26 of CERC (Open Access in Inter-State Transmission) Regulations, 2008 further read with Regulation 4 of the RERC (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code seeking directions for preparation of UI account for under drawl against collective transactions within specified time and for payment of UI charges.	29.9.2017	Misc. Petition
158.	28/MP/2017	1st March, 2017	Maruti Clean Coal and Power Limited	Petition under Section 79(1)(c) and Section 79(1)(k) read with Section 79(1)(f) of the of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 alongwith Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 2(1)(i) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.		Misc. Petition
159.	14/SM/2017	28th September, 2017	Central Electricity Regulatory Commission	Extension of validity of Renewable Energy certificates due to expiry between October, 2017 and March, 2018.		Suo Motu
160.	259/2010	16th September, 2010	Everest Power Private Limited	Petition under Section 60 of the Electricity Act, 2003 for issuance of appropriate/necessary direction to the respondents.		Misc. Petition
161.	188/MP/2015	23rd July, 2015	Sarda Energy & Minerals Limited	Petition under Section 79 (1) (f) and (c) and other applicable provisions of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of		Misc. Petition



				Connectivity, Long-term Access and Medium-term Open access in interstate Transmission and related matters) Regulations, 2009, against the arbitrary acts and omissions of respondent inter-alia towards threatening encashment of bank guarantee furnished by petitioner under the terms of Agreement for Long Term access with system Strengthening (Agreement) dated 14.3.2012, executed between the parties herein.		
162.	13/RP/2017 in Petition No. 283/GT/2014	17th April, 2017	NTPC Limited	Petition for review of the order dated 21.1.2017 in Petition No 283/GT/2014.	26.9.2017	Review Petition
163.	32/MP/2017	2nd March, 2017	Power Grid Corporation of India Limited	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.	26.9.2017	Misc. Petition
164.	154/TD/2017	26th July, 2017	Jindal Poly Films Limited	Petition for grant of inter-State trading licence to Jindal Poly Films Limited.	20.9.2017	Trading Licence
165.	125/TT/2016	1st August, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Asset 1: Central Sector portion (2186.339 km) and Asset 2: BBMB (208.438 km) for establishment of fibre optic communication system in Northern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
166.	130/MP/2015	7th May, 2015	GRIDCO Limited	Petition for implementation / enforcement of the provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2014 regarding declaration of Commercial Operation Date in respect of Unit-IV of Barh Super Thermal Power Station Stage-II (660 MW) and for consequential directions	20.9.2017	Misc. Petition
167.	55/MP/2015	2nd February, 2015	Jindal India Thermal Power Limited	Petition for the relinquishment of the long term open access under the Bulk Power Transmission Agreement dated	20.9.2017	Misc. Petition

				13.5.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.		
168.	227/TT/2014	24th August, 2014	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Asset-1:765 kV line Bays & 3*80 MVAR Switchable line Reactor at 765 kV Jabalpur Pooling Substation (for 765 kV S/C Jabalpur-Bhopal line), Asset-2:765 kV Line bays & 3*80 MVAR line reactor at 765 kV Indore S/S(for 765 kV S/C Bhopal-Indore line) and Asset-3:Extension of 765 kV Aurangabad Sub-station for 765 kV S/C line bay under "Line bays and reactor provision at Powergrid sub-stations associated with system strengthening for western region" for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	20.9.2017	Transmission Tariff
169.	278/TT/2015	5th November, 2015	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Assets (11 nos.) under "Eastern Region Strengthening Scheme - III (ERSS-III)" in Eastern Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	20.9.2017	Transmission Tariff
170.	272/TT/2015	3rd November, 2015	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for (a) 315 MVA 400/220 kV ICT-I and associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station, (b) 315 MVA 400/220 kV ICT-II and associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station (c) 50 MVA, 400 kV Bus Reactor-I at Saharanpur Sub-station and (d) 50 MVA, 400 kV Bus Reactor-II at Saharanpur Sub-station under "Northern Region Transmission Strengthening Scheme" in Northern Region for the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014	20.9.2017	Transmission Tariff



				and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		
171.	235/TT/2016	19th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem PS and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) (COD: 13.11.2016) under "Transmission System associated with Common System Associated with Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-B" in Southern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	19.9.2017	Transmission Tariff
172.	233/TT/2016	18th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff of Asset-I Conversion of 50 MVAR Line Reactor (presently installed at Jeerat end of 400 kV Baharampur – Jeerat TL) as Bus Reactor in parallel with existing Bus Reactor at Jeerat, Asset II: Installation of 01 no. 125 MVAR Bus Reactor at Maithon sub-station with GIS bays, Asset III: 04 nos 220 kV GIS Line Bays at Kishanganj sub-station and Asset IV:Shifting of IX315 MVA, 400/220 kV ICT from Patna (after replacement of IX500 MVA ICT) and install it at 400/220 kV Jamshedpur Sub-station as 3rd ICT alongwith associated bays; Modification of 132 kV Bus arrangement with GIS bays at 220/132 kV Purnea sub-station; Shifting of IX315 MVA ICT from Pusauli and install it at Farakka alongwith associated bays; and Modification of 132 kV Bus arrangement at 220/132 kV Siliguri Sub-station with GIS bays under ERSS XII Project in Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business)	19.9.2017	Transmission Tariff

				Regulations, 1999 and Central		
				Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
173.	12/RP/2017 in Petition Nos. MP/449/2014, 167/MP/2015	10th April, 2017	Malana Power Company Limited	Petition for review of the order dated 10.3.2017 in Petition Nos. 449/MP/2014 and 167/MP/2015.	18.9.2017	Review Petition
174.	218/TT/2016	3rd November, 2016	Power Grid Corporation of India Limited	Petition for approval of transmission tariff for Raipur Pooling Station-Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
175.	62/MP/2013	3rd April, 2013	Kanti Bijlee Utpadan Nigam Limited	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the disputes between the petitioner and the respondent no. 1.	15.9.2017	Misc. Petition
176.	223/TT/2016	8th November, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for 765 kV S/C Jaipur (RVPN)-Bhiwani transmission line 2nd circuit with 240 MVAR (Non-switchable) line reactor and associated bays at Bhiwani end and 240 MVAR (Non-switchable) line reactor and associated bays at Jaipur (RVPNL) end under "Northern Region System Strengthening Scheme XXV" from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	7.9.2017	Transmission Tariff
177.	174/MP/2016	12th September, 2016	East North Interconnection Company Limited	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff based competitive bidding for transmission service for approval of quantification of the increase in transmission charges on account of change in law and force majeure events.		Misc. Petition
178.	9/MP/2017	1st February, 2017	Century Textiles and Industries Limited	Petition under Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of		Misc. Petition



				Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 read with Sections 66 and 79(I) (k) of the Electricity Act, 2003 for seeking directions to National Load Despatch Center to issue RECs to the Petitioner in terms of the Renewable Energy Certificate (REC) mechanism for 21MW self-consumption of energy.		
179.	180/MP/2016	20th September, 2016	Power Grid Corporation of India Limited	Petition seeking directions from the	13.9.2017	Misc. Petition
180.	96/TT/2017	8th May, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission	11.9.2017	Transmission Tariff
181.	86/TT/2017	25th April, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission	7.9.2017	Transmission Tariff

				the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-1: 765/400 kV, 1500 MVA ICT1 along with associated bays at Jabalpur Pooling Sub-station (New) and Asset2: 400 kV D/C (Quad) Jabalpur Pooling Sub-station (New)-Jabalpur (Existing) Sub-station Transmission line along with associated bays covered in order dated 29.1.2016 in Petition No. 303/TT/2013 and Asset-3: 400 kV 125 MVAR Bus Reactor-1 with associated bays at Jabalpur 765/400 kV PS and Asset-4: 765 kV 3x80 MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling Sub-station covered in order dated 18.3.2016 in Petition No. 48/TT/2014 under "Transmission System for Phase-1 Generation Project in Orissa Part-B" in Western region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		
182.	131/MP/2017	28th June, 2017	Power Grid Corporation of India Limited	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79 (1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park (additional scope) at Tumkur (Pavagada) Karnataka.	7.9.2017	Misc. Petition
183.	213/TT/2016	28th October, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff for 765	7.9.2017	Transmission Tariff



				Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
184.	40/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Asset-I: Extension of 765/400 kV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt 2 with 240 MVAR Line reactor and Asset II: Installation of 765/400 kV, I500 MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme in Western Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	7.9.2017	Transmission Tariff
185.	207/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition of transmission tariff of Asset-A: 420 kV, 125 MVAR Bus Reactor at Raigarh Sub-station, (COD: 1.8.2014), Asset-B: 420 kV, 80 MVAR Switchable line Reactor at Solapur sub-station (COD: 26.11.2014) and Asset-C: 420 kV, 125 MVAR Bus Reactor at Aurangabad Sub-station (COD: 30.4.2014) under "Installation of Reactors in Western Region" in Western Region from COD to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	6.9.2017	Transmission Tariff
186.	11/SM/2017	14th July, 2017	Central Electricity Regulatory Commission	Calculation of Average Power Purchase Cost (APCC) at the national level.	31.8.2017	Suo Motu
187.	209/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition for transmission tariff of 2 nos. 400 kV line bays at Muzaffarpur Substation for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple snowbird) line under Eastern Region Strengthening Scheme VI (ERSSVI) in Eastern Region for tariff block 2014-19 from COD to	1.9.2017	Transmission Tariff

				31.3.2019 under Regulation 86 of		
				Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
188.	14/RP/2017 in Petition No. 293/GT/2014	17th April, 2017	NTPC Limited	Petition for review of the order dated 16.2.2017 in Petition No. 293/GT/2014.	31.8.2017	Review Petition
189.	28/MP/2016	19th February, 2016	Maithan Power Limited	Petition under Regulation III of Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) seeking clarification on the methodology of computation of availability for inter-State generating stations such as Maithon Power Limited for which capacity has been tied up in Mega watt basis.	31.8.2017	Misc. Petition
190.	141/MP/2016	23rd August, 2016	Coastal Gujarat Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in tariff as a result of increase in capital cost of the Mundra UMPP due to Change in Law events during the Construction period.		Misc. Petition
191.	67/TT/2015	9th February, 2015	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Asset-I: HVDC portion and Combined Asset-II: AC Portion under "North East-Northern/Western Interconnector-I Project" in North East, Northern, Eastern and Western Region for tariff block 2014-19, under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	31.8.2017	Transmission Tariff
192.	41/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff of 2009-14 tariff period under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for combined assets: a) 400/220 kV,315 MVAR, ICT-I along with associated bays at Hamirpur GIS Sub-station, b) 400kV,80 MVAR Bus Reactor along with associated bays at Hamirpur GIS	30.8.2017	Transmission Tariff



193.	42/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Substation and c) LILO of one circuit of 400 kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS Substation, under Northern Region System Strengthening Scheme-XX in Northern Region under the Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.  Petition for truing up of transmission tariff of 2009-14 tariff period under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of tariff of 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I (a): 400 kV Line Bays at Biharshariff Substation along-with Ix80 MVAR Switchable Line Reactor (for the 400 kV D/C Purnea Biharshariff Transmission line) Asset-II: 400 kV Line Bays at Purnea Sub-station (for the 400 kV D/C Purnea-Biharshariff Transmission line) under Transmission Schemes (in Eastern Region) for enabling import of NER/ER surplus power by NR under Regulation 86 of Central Electricity Regulatory Commission (Conduct of	29.8.2017	Transmission Tariff
194.	205/TT/2016	19th October, 2016	India Limited	Business) Regulations, 1999.  Petition for transmission tariff for 400 kV D/C (Quad) Sarnath-Varanasi transmission line along with associated bays at Varanasi GIS Substation under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B" from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
195.	21/RP/2016 in Petition No. 59/MP/2015	4th May, 2016	NTPC Limited	Petition for review of the order dated 15.2.2016 in Petition No.59/MP/2015.	29.8.2017	Review Petition
196.	177/MP/2017	21st August, 2017	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity,	25.8.2017	Misc. Petition

				Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking extension of the period for interchange of power for inspection of Unit 2 (250 MW) of Bongaigan TPP (3 X 250 MW), beyond six months from initial synchronization.		
197.	242/MP/2016	28th November, 2016	Udupi Power Corporation Ltd	Petition under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified bill raised towards PoC charges dated 8.11.2016 for the month of October, 2016 by PGCIL.	23.8.2017	Misc. Petition
198.	46/TT/2017	10th March, 2017	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for 765 kV line bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Substations Under "Line bays and reactor at Powergrid Sub-station for Raichur-Sholapur transmission line for Synchronous interconnection between SR and WR" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	22.8.2017	Transmission Tariff
199.	172/MP/2017	16th August, 2017	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-II of Kudgi STPP Stage-I (3X800 MW), beyond the period of six months from the date of its first synchronization.	18.8.2017	Misc. Petition
200.	151/MP/2017	22nd July, 2017	NRSSXXIX Transmission Company Limited	Petition under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over the project assets of the First Petitioner in favour of Security Trustee acting on behalf of lenders and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the lenders pursuant to Indenture of Mortgage Agreement and other security creating documents / Financial	16.8.2017	Misc. Petition

2017-18



				Agreements and for future refinancing transactions also, by way of mortgage / hypothecation / assignment of Mortgaged Properties and Project Assets, for the transmission lines, i.e. (i) Jullandhar Samba 400 kV D/C line, (ii) LILO of both circuits of Uri-Wagrooa 400 kV D/C line at Amargarh (on multi-circuit towers) (iii) Samba-Amargarh 400 kV D/C routed through Akhnoor-Rajouri (iv) sub-station establishment of 7 x 105 MVA (1 ph units), with 400/220 kV GIS sub-station at Amargarh.		
201.	178/MP/2016	20th September, 2016	KSK Mahanadi Power Company Limited	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 26.2.2014 between the Petitioner and the Respondents.	9.8.2017	Misc. Petition
202.	138/MP/2017	4th July, 2017	RAPP Transmission Company Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over the project assets of the Petitioner in favour of Security Trustee/Lenders and for any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the Lenders pursuant to Deed of Hypothecation and other security creating documents/Financing Agreements and for future refinancing transactions also, by way of mortgage / hypothecation / assignment of Project Assets, for the transmission line, i.e. RAPP Shujalpur 400 kV D/C line.		Misc. Petition
203.	31/MP/2017	1st March, 2017	Reliance Infrastructure & Anrs.	Petition under Section 17(3) of the electricity Act, 2003 for permission to transfer the Utility and assignment of licence comprising the transmission business/assets of the petitioner No.1/Reliance Infrastructure Limited formerly under Licence No.6/Transmission/CERC in the name of Western Region Transmission (Maharashtra) Private Limited and Licence No.7/Transmission/CERC in the name of Western Region Transmission (Gujarat) Private Limited in favour of petitioner No.2 Western Transco Power Limited and Petitioner No.3 Western Transmission (Gujarat) Limited respectively.		Misc. Petition

204.	10/MP/2017	Ist February, 2017	Power Grid Corporation of India Limited	Petition under Section 79 (1) (b), (c), (f) and (k) with Section 142 of the Electricity Act, 2003, read with Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for direction to Respondents to comply with the order dated 21.6.2013 in Petition No.83/TT/2012 and hold that the Respondent has contravened the direction of the Commission.		Misc. Petition
205.	2/MP/2017	10th January, 2017	Tata Power Company Limited	Petition under Regulation 15 of the Central Electricity Regulatory Commission (Terms and conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.	2.8.2017	Misc. Petition
206.	52/MP/2017	28th March, 2017	Northern Regional Load Desptach Centre	Petition under Section 28 (4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NRLDC for the Financial year 2015-16 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.		Misc. Petition
207.	37/RP/2016 in Petition No. 534/TT/2014	19th August, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 12.5.2016 in Petition No. 534/TT/2014.	31.7.2017	Review Petition
208.	50/MP/2017	27th March, 2017	National Load Despatch Centre (POSOCO)	Petition under Section 28 (4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NLDC for the financial year 2015-16 with reference to NLDC Charges for the control period 1.4.14 to 31.3.2019.		Misc. Petition
209.	54/MP/2017	28th March, 2017	Southern Regional Load Despatch Centre	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for SRLDC for the financial year 2015-16 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.		Misc. Petition



210.	65/MP/2017	7th April, 2017	North Eastern Regional Load Despatch Centre	Petition under Section 28 (4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked incentive for NERLDC for the Financial year 2015-16 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.		Misc. Petition
211.	84/MP/2015	4th March, 2015	North Eastern Regional Load Despatch Centre	Petition for endangering the secured grid operation of All India Electricity Grid through inadequate/non-performance of Free Governor Mode Operation (FGMO) with Manual Intervention by the generators and non-compliance of Regulation 5.2 (f), (g), (h), (i) of Indian Electricity Grid Code read with Regulations 24 and III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	31.7.2017	Misc. Petition
212.	187/MP/2016	30th September, 2016	Indian Energy Exchange Limited	Petition under Section 66 of the Electricity Act, 2003 read with Regulation 7 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Power (Renewable Energy) Contracts at Indian Energy Exchange Ltd.	31.7.2017	Misc. Petition
213.	228/MP/2016	18th November, 2016	OCL India Limited	Petition under Section 79 (I) (c) read with Regulations 8 and 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.	31.7.2017	Misc. Petition
214.	152/MP/2017	25th July, 2017	SKS power generation (Chhattisgarh) limited	Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of First Unit (Unit 2) (300 MW) of (4 x 300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited, beyond six months from 31.1.2017 to 31.7.2017.		Misc. Petition

215.	154/MP/2015	4th June, 2015	Adani Power Limited	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking adjudication of dispute between Adani Power Ltd. and Gujarat Urja Vikas Nigam Ltd. regarding the payment for electricity supplied by Adani Power Ltd. prior to Scheduled Commercial Operation Date.	31.7.2017	Misc. Petition
216.	147/MP/2017	20th July, 2017	SKS Power Generation (Chhattisgarh) Limited	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission of the Commission to allow the period for injection of infirm power and drawal of start-up power for commissioning and testing including full load testing of Second Unit (Unit 1) (300 MW) of (4x300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited from 31.7.2017 to 31.12.2017.	31.7.2017	Misc. Petition
217.	51/RP/2016 in Petition No. 201/TT/2015	21st September, 2016	NTPC Limited	Petition for review of the order dated 29.7.2016 in Petition No. 201/TT/2015.	31.7.2017	Review Petition
218.	56/RP/2016 in Petition No. 134/TT/2015	17th October, 2016	Torrent Power Grid Limited	Petition for review of the order dated 19.9.2016 in Petition No. 134/TT/2015.	31.7.2017	Review Petition
219.	53/MP/2017	28th March, 2017	Eastern Regional Load Despatch Centre	Petition under Section 28 (4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for ERLDC for the Financial year 2015-16 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.		Misc. Petition
220.	51/MP/2017	27th March, 2017	Western Regional Load Despatch Centre	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for WRLDC for the financial year 2015-16 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.		Misc. Petition



221.	10/RP/2016	29th February, 2016	NTPC Limited	Petition for review of the order dated 9.2.2016 in Petition No.381/MP/2014.	25.7.2017	Review Petition
222.	73/MP/2016	4th May, 2016	Millenium Cement Co. Private Limited	Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.		Misc. Petition
223.	146/GT/2015	28th May, 2015	Neyveli Lignite Corporation Limited	Petition for tariff of Circulating Fluidized Bed Combustion Technology based NLC Thermal Power Station-II Expansion Units I & II (2 x 250 MW) for the period from their actual date of commercial operation till 31.3.2019.		Generation Tariff
224.	210/TT/2016	19th October, 2016	Power Grid Corporation of India Limited	Petition for determination of transmission tariff for Asset-I: 2 Nos. 400 kV line bays alongwith I x 63 MVAR (Fixed) Line Reactor at Chaibasa Sub-station, Asset-II: I x 63 MVAR (Fixed) Line Reactor at Chaibasa Sub-station, Asset-III: 2 Nos. 400 kV line bays alongwith 2 x 50 MVAR (Fixed) Line Reactor at Ranchi 765/400 kV Sub-station, Asset-IV: 2 Nos. 400 kV bays at Kharagpur Substation and Asset-V: 2 Nos. 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region for tariff block 2014-19.		Transmission Tariff
225.	64/RP/2016 in Petition No. 164/TT/2015	30th November, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 29.4.2016 in Petition No. 164/TT/2015.	21.7.2017	Review Petition
226.	348/GT/2014	28th September, 2014	Damodar Valley Corporation	Petition for determination of tariff for Durgapur Thermal Power Station, Units 3 and 4 (350 MW) for the period from 1.4.2014 to 31.3.2019.		Generation Tariff
227.	62/RP/2016 in Petition No. 334/GT/2014	26th November, 2016	NTPC Limited	Petition for review of the order dated 26.9.2016 in Petition No. 334/GT/2014.	20.7.2017	Review Petition
228.	63/RP/2016 in Petition No. 104/TT/2013	30th November, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 12.4.2016 in Petition No. 104/TT/2013.	20.7.2017	Review Petition
229.	293/MP/2015	16th November, 2015	Jaiprakash Power ventures limited	Petition under Section 79 (I) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for keeping in abeyance the long term open access of 775.5 MW granted to Jaypee Nigrie Super Thermal Power Plant.		Misc. Petition

230.	I/RP/2017 in Petition No. 416/TT/2014	23rd January, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 22.8.2016 in Petition No. 416/TT/2014.	18.7.2017	Review Petition
231.	54/RP/2016 in Petition No. 403/TT/2014	4th October, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 19.7.2016 in Petition No. 403/TT/2014.	18.7.2017	Review Petition
232.	106/MP/2017	30th May, 2017	Khargone Transmission Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Security Trustee, acting on behalf of and for the benefit of the Lenders and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the project, by way of hypothecation and equitable mortgage on project assets, pursuant to unattested deed of hypothecation, declaration and undertaking and other Financing Agreements, for the transmission lines i.e. /assignment of mortgaged properties and project assets, for the transmission lines, i.e. (i) LILO of one ckt of Khandwa-Rajgarh 400 kV D/C line at Khargone TPP, (ii) Khargone TPP Switchyard-Khandwa pool 400 kV D/C (Quad) line, (iii) Khandwa Pool Indore 765 kV D/C line, (iv) Khandwa Pool-Dhule 765 kV D/C line, (v) Establishment of 765/400 kV, 2 x 1500 MVA pooling station at Khandwa and (vi) 2 nos. of 765 kV line bays and 7 X 80 MVAR Switchable line reactors (1 unit as spare) alongwith 800 NGR and its auxiliaries for Khandwa Pool-Dhule 765 kV D/C at Dhule 765/400 kV sub-station of M/s Bhopal Dhule Transmission Company Limited.		Misc. Petition
233.	27/MP/2017	Ist March, 2017	NTPC Limited	Petition under Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation III of CERC (Conduct of Business) Regulations, 1999 for allowing cost of liquid fuel stock in the working capital for dual fuel fired gas stations Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003.	13.7.2017	Misc. Petition
234.	2/SM/2017	1st March, 2017	Central Electricity Regulatory Commission	Petition for determination of Forbearance and Floor Price for the REC framework to be applicable form IstApril, 2017.	14.7.2017	Suo Motu



235.	94/GT/2016	16th June, 2016	North Eastern Electric Power Corporation Limited	Petition for tariff of Agartala Gas Turbine Combined Cycle Power Project (135 MW) of North Eastern Electric Power Corporation Limited for the period from 1.4.2014 to 31.3.2019.	14.7.2017	Generation Tariff
236.	277/GT/2014	10th September, 2014	NTPC Tamil Nadu Energy Company Limited	Petition for determination of tariff for NTECL-Vallur Thermal Power Project (3X500 MW) for the period 2014-19.	11.7.2017	Generation Tariff
237.	135/GT/2015	12th May, 2015	NLC Tamilnadu Power Limited	Petition for tariff of coal based NLC Tamil Nadu Power Limited TPS (1000 MW) for the period from the date of declaration of commercial operation of Units-I &II till 31.3.2019.	11.7.2017	Generation Tariff
238.	89/TL/2017	26th April, 2017	Kohima-Mariani Transmission Limited	Petition under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Kohima-Mariani Transmission Limited.	10.7.2017	Transmission Licence
239.	181/TT/2016	20th September, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period, for Combined Assets of Transmission System associated with Northern Region Bus Reactor Scheme (Group II) in Northern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	11.7.2017	Transmission Tariff
240.	40/RP/2016 in Petition No. 305/TT/2013	29th August, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 17.3.2016 in Petition No. 305/TT/2013.	11.7.2017	Review Petition
241.	182/TT/2016	23rd September, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff of 2009-14 tariff period and determination of tariff for 2014-19 tariff period, for Asset-I: 1500 MVA, 765/400 kV ICT No. 2 and 240 MVAR reactor alongwith associated bays at 765/400 kV Nellore Pooling Station and Asset-II: 1500 MVA, 765/400 kV ICT No. 3 and 240 MVAR reactor alongwith associated bays at 765/400 kV Nellore Pooling Station under "Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region, under Regulation 86 of Central Electricity Regulatory	10.7.2017	Transmission Tariff

				Commission (Conduct of Business) Regulations, 1999 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
242.	165/TT/2016	Ist September, 2016	Power Grid Corporation of India Limited	Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for 400/220 kV 125 MVAR, Bus Reactor alongwith associated bays at Patna Sub-station under Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		Transmission Tariff
243.	20/RP/2016 in Petition Nos. 207/GT/2013 and 260/GT/2014	28th April, 2016	Kanti Bijlee Utpadan Nigam Limited	Petition for review of the order dated 9.2.2016 in Petition Nos. 207/GT/2013 and 260/GT/2014.	7.7.2017	Review Petition
244.	103/MP/2017	25th May, 2017	Simhapuri Energy Limited	Petition under Sections 79(I) (c) & (k) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 seeking suspension of payment of PoC charges of part allocation of 400 MW (Southern Region) Long Term Access out of total LTA quantum of 546 MW granted under Bulk Power Transmission Agreement dated 24.2.2010.		Misc. Petition
245.	90/AT/2017	26th April, 2017	Kohima-Mariani Transmission Limited	Petition under Section 63 for adoption of transmission charges with respect to transmission system.	6.7.2017	Adoption of Tariff
246.	9/RP/2016 in Petition No. 46/GT/2015	25th February, 2016	North Eastern Electric Power Corporation Limited	Petition for review of the order dated 13.1.2016 in Petition No. 46/GT/2015.		Review Petition
247.	6/RP/2017 in Petition No. 280/TT/2015	1st March, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 31.3.2016 in Petition No. 280/TT/2015.	5.7.2017	Review Petition



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248.	23/RP/2016 in Petition No. 315/GT/2014	20th June, 2016	NTPC Limited	Petition for review of the order dated 2 I . I 2 . 2 0 I 5 in Petition No.315/GT/2014.	30.6.2017	Review Petition
249.	127/MP/2017	21st June, 2017	Essar Power M.P. Limied	Petition for declaration that EPMPL is entitled to use/ extension of usage of LILO arrangement from July 2017 onwards till completion of the 400 kV D/C Mahan Sipat transmission line for continuation of evacuation of power from 2 x 600 MW Mahan Thermal Power Plant EPMPL.	30.6.2017	Misc. Petition
250.	5/SM/2017	17th April, 2017	Central Electricity Regulatory Commission	Petition for determination of levellised generic tariff for FY 2017-18 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.	1.6.2017	Suo Motu
251.	45/RP/2016 in Petition No. 271/GT/2014	16th September, 2016	NTPC Limited	Petition for review of the order dated 27.7.2016 in Petition No. 271/GT/2014.	21.2.2016	Review Petition
252.	317/MP/2013	7th December, 2013	Navbharat Power Private Limited	Petition for the relinquishment of the long term open access under the Bulk PowerTransmissionAgreement dated 7.6.2010 and return of bank guarantee.	12.4.2017	Misc. Petition
253.	78/MP/2017	20th April, 2017	Warora- Kurnool Transmission Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by Warora-Kurnool Transmission Limited over (i) all the movable and immovable assets of the Petitioner including all movable and immovable assets of the utility to be established by the petitioner that constitute the project, (ii) the Transmission Service Agreement executed by the petitioner on January 6, 2016, (iii) its transmission licence to establish the transmission system for Additional inter-Regional AC link for import into Southern Region i.e. Warora-Warangal and Chilkaluripeta-Hyderabad-Kurnool 765 kV link dated September 29, 2016, and (iv) all project documents, cash flows, receivables, bank accounts, clearance, notifications, Government approvals, orders, including but not limited to any amendments, supplements to the existing project document, etc. in relation to Áddtional inter-Regional AC link for import into Southern Region i.e. Warora-Warangal and Chilkuripeta-Hyderabad-Kurnool 765 kV link comprising of, amongst		Misc. Petition

				others, in favour of IDBI Trusteeship Services Limited acting as the security trustee for the benefit of Yes Bank Limited (including their respective successors, transferees, novatees, and assigns) and enforcement thereof in accordance with the terms of the finance documents.		
254.	226/MP/2016	November, 2016	Reliance Infrastructure & Anr.	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for substitution of lenders by the borrower and to take on record appointment of the SBICAP Trustee Company Limited, the Security Trustee/Petitioner No. 3, acting on behalf of and for the benefit of (i) L&T Infrastructure Finance Company Limited and (ii) IndusInd Bank Limited, in connection with the Package B of Western Region System Strengthening Scheme-II (WRSS-II) in Maharashtra and Karnataka.		Misc. Petition
255.	58/RP/2016 in 291/GT/2014	19th October, 2016	NTPC Limited	Petition for review of the order dated 23.8.2016 in Petition No. 291/GT/2014.	6.4.2017	Review Petition
256.	64/MP/2017	7th April, 2017	Kanti Bijlee Utpadan Nigam Limited	Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 as amended seeking permission to allow extension of the period for drawal of start-up power and injection of infirm power for testing including full load trial operation of Unit-2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2X195 MW) of KBUNL, beyond six months from initial synchronization.		Misc. Petition
257.	227/MP/2016	18th November, 2016	Customized Energy Solutions India Private Limited	Petition for up-gradation of inter- State trading licence in electricity from Category IV to Category III.	5.5.2017	Misc. Petition
258.	76/MP/2017	19th April, 2017	SKS Power Generation (Chhattisgarh) Limited	Petition under Section 79 (I) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and Medium term open access in inter-State transmission and related matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power and drawal of start-up power for	1.5.2017	Misc. Petition



				commissioning and testing including full load testing of First Unit (Unit 2) (300 MW) of (4 x 300 MW) Binjkot TPP of SKS Power Generation (Chhattisgarh) Limited, beyond six months from 31.1.2017 to 31.7.2017.		
259.	202/TD/2016	19th October, 2016	Amplus Energy Solutions Private Limited	Petition for grant of inter-State trading licence to Amplus Energy Solutions Private Limited.	17.4.2017	Trading Licence
260.	7/SM/2017	9th May, 2017	Central Electricity Regulatory Commission	Petition for determination of tariff of the inter-State transmission lines connecting two states.		Suo Motu
261.	50/RP/2016 in Petition No. 294/GT/2014	20th September, 2016	NTPC Limited	Petition for review of the order dated 29.7.2016 in Petition No. 294/GT/2014.	1.5.2017	Review Petition
262.	67/MP/2017	10th April, 2017	Parbati Koldam Transmission Company Limited & Anr.	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner No. I in favour of security trustee/lenders pursuant to Rupee Facility Agreement and other security documents, by way of mortgage/hypothecation/assignment on the project assets for benefit of the security interest/lenders by Prabati Koldam Transmission Company Ltd. and to take on record appointment of IDBI Trusteeship Services Limited, the security trustee/Petitioner No. 2 acting on behalf of and for the benefit of (i) IDFC Bank Limited and (ii) IDFC Infrastructure Finance Limited (formerly known as IDFC Infra Debt Fund Limited).	16.5.2017	Misc. Petition
263.	102/MP/2017	24th May, 2017	NTPC Limited	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Kudgi STPP Stage-I (3 X 800 MW), beyond the period of six months from the date of its first synchronization.	30.5.2017	Misc. Petition
264.	49/MP/2017	27th March, 2017	Nuclear Power Corporation of India Ltd.	Petition for anticipated delay in the declaration of commercial Operation (COD) of Unit-2 of the 2 x 1000 MWs of Kudankulam Nuclear Power Project (KKNPP-2), Nuclear Power Corporation of India Ltd.	19.4.2017	Misc. Petition

265.	130/GT/2016	4th August, 2016	Neyveli Lignite Corporation Ltd.	Petition for revision of tariff of Circulating Fluidized Bed Combustion (CFBC) Technology based Barsingsar Thermal Power Plant (2 X 125 MW) of Neyveli Lignite Corporation Ltd for the period from the date of commercial operation of Units-I and II till 31.3.2014 truing-up of annual fixed charges determined by order dated 10.7.2015 in Petition No. 197/GT/2013 and order dated 14.3.2016 in Petition No. 18/RP/2015.	25.4.2017	Generation Tariff
266.	99/MP/2016	4th July, 2016	NHPC Limited	Petition under Regulation 15 (I) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of Renovation and Modernization (R& M) of 105 MW Loktak Power Station.	2.5.2017	Misc. Petition
267.	30/MP/2017	1st March, 2017	NTPC Limited	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for considering the use of Treated Sewage Water in Thermal Power Plants consequent to promulgation/introduction of Clause 6.2 (5) in the Tariff Policy, 2016 dated 28.1.2016 as Change in Law event and allow recovery of additional expenditure to be incurred due to use of treated sewage water in Thermal Power Plants under Regulation 14 and 29(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	5.5.2017	Misc. Petition
268.	28/RP/2016 in Petition No. 198/GT/2013	28th July, 2016	NTPC Tamil Nadu Energy Company Limited	Petition for review of order dated 8.2.2016 in Petition No. 198/GT/2013.	18.4.2017	Review Petition
269.	15/MP/2017	7th February, 2017	GMR Rajahmundry Energy Limited	Petition under Section 79 (I) (c) of the Electricity Act, 2003.	17.4.2017	Misc. Petition
270.	I/SM/2017	5th January, 2017	Central Electricity Regulatory Commission	Non- compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.	5.1.2017	Suo Motu
271.	36/MP/2017	9th March, 2017	Power Grid Corporation of India Limited	Petition under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 "Power to	31.5.2017	Misc. Petition



				Relax" and "Power to Remove Difficulty" for reimbursement of additional expenditure towards deployment of Special Security Forces (CISF) at Wagoora Sub-station for the year 2015-19 in Northern Region.	
272.	45/GT/2016	10th March, 2016	NTPC Limited	Petition for approval of tariff for Bongaigaon Thermal Power Station, Unit I (I x 250 MW) from I.4.2016 to 31.3.2019.	Generation Tariff
273.	17/MP/2017	9th February, 2017	Alipurduar Transmission Limited	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Alipurduar Transmission Limited and assignment of transmission licence in favour of Security Trustee acting on behalf of the lenders and for approval of documents creating security and of other documents in relation to the financing or refinancing of the project of Alipurduar Transmission Limited.	Misc. Petition
274.	514/TT/2014	12th December, 2014	Powerlinks Transmission Limited	Petition for truing up of transmission tariff for 2013-14 in tariff period 2009-14 and determination of transmission tariff for 2014-19 tariff period, for Asset-I: 400 kV D/C Siliguri-Purnea transmission line and Asset-II: 400 kV D/C Purnea Muzaffarpur transmission line and Asset-III: 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line in Eastern Region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System, under Regulation 86 of Central Electricity Regulatory Commission (Tonduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Transmission Tariff
275.	516/TT/2014	11th December, 2014	Powerlinks Transmission Limited	Petition for truing up of transmission tariff for 2013-14 in tariff period 2009-14 and determination of transmission tariff for 2014-19 tariff period, for Asset-I: 400 kV D/C Gorakhpur-Lucknow Transmission line (COD: 1.8.2006) and Asset-II: 400 kV D/C Bareily-Mandola transmission line (COD: 1.5.2006), in Northern Region	Transmission Tariff

				associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
276.	373/GT/2014	28th September, 2014	NTPC Limited	Petition for tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage- III (210 MW) for the period from 1.4.2014 to 31.3.2019.	19.4.2017	Generation Tariff
277.	330/GT/2014	21st September, 2014	NTPC Limited	Petition for tariff of National Capital Thermal Power Station (NCTPS), Stage-I (840 MW) for the period from I.4.2014 to 31.3.2019.	11.4.2017	Generation Tariff
278.	325/GT/2014	21st September, 2014	NTPC Limited	Petition for determination of tariff of Gandhar Gas Power Station (657.39MW) for the period from 1.4.2014 to 31.3.2019.	10.4.2017	Generation Tariff
279.	324/GT/2014	21st September, 2014	NTPC Limited	Petition for tariff of National Capital Thermal Power Station Stage-II (2 x 490 MW) for the period from 1.4.2014 to 31.3.2019.	2.5.2017	Generation Tariff
280.	288/GT/2014	19th August, 2014	NTPC Limited	Petition for determination of tariff for Badarpur Thermal Power Station (BTPS) 705 MW ( $3 \times 95 + 2 \times 210$ ) for the period 1.4.2014 to 31.3.2019.	12.4.2017	Generation Tariff
281.	285/GT/2014	10th September, 2014	NTPC Limited	Petition for tariff of Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2014 to 31.3.2019.	18.4.2017	Generation Tariff
282.	255/GT/2014	26th August, 2014	Neyveli Lignite Corporation Ltd	Petition for tariff of Circulating Fluidized Bed Combustion (CFBC) technology based NLC Barsingsar Thermal Power Station (2 x 125 MW) for the period 2014-19.	3.5.2017	Generation Tariff
283.	114/MP/2014	13th June, 2014	Power Grid Corporation of India Limited	Regulation 54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 24 read with Regulation 111 of the Central Electricity Regulatory Commission		Misc. Petition
				(Conduct of Business) Regulations, 1999 and Section 67 (4) of the Electricity Act, 2003 to adjudicate the difference or dispute arisen with		



				regard to the compensation, as detailed in the petition and seeking direction from this Hon'ble Commission relating to construction of 400/220 kV Yelahanka sub-station and LILO of Neelamangla-Hoody 400 kV S/C (Quad) line at 400/220 kV Yelahanka sub-station under System Strengthening in Southern Region-XIII and construction of Madhugiri Yelahanka 400 kV D/C(Quad) line under System Strengthening in Southern Region-XIII.		
284.	83/MP/2014	12th May, 2014	Power Grid Corporation of India Limited	Petition under Section 79 (I) (c) of the Electricity Act, 2003 read with Regulation 54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 and Regulation 24 read with Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Section 67 (4) of the Electricity Act, 2003 to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon-Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli- Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.		Misc. Petition
285.	302/MP/2015	8th December, 2015	BSES Rajdhani Power Limited	Petition for adjudication of disputes and seeking analogous reliefs under Section 79(1)(a), Section 79 (1)(f) of the Electricity Act,2003 and the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.	17.4.2017	Misc. Petition
286.	301/MP/2015	8th December, 2015	BSES Yamuna Power Limited	Petition for adjudication of disputes and seeking analogous reliefs under Section 79 (1) (a) and section 79(1) (f) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010.	17.4.2017	Misc. Petition
287.	251/MP/2015	27th October, 2015	NHPC Limited	Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station	17.4.2017	Misc. Petition

				during the year 2014-15 in respect of Chamera-III Power Station.		
288.	235/MP/2015	16th October, 2015	Adani Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 2.2.2007 and 6.2.2007 executed by Adani Power Ltd. with Gujarat Urja Vikas Nigam Ltd. and the Power Purchase Agreements dated 7.8.2008 executed by Adani Power Ltd. with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited during the operating period.	4.5.2017	Misc. Petition
289.	223/MP/2015	20th September, 2015	Tata Power Delhi Distribution Limited	Petition relating to dispute between the parties involving the termination of PPAs due to high average power purchase cost of NTPC,NHPC and THDC plants, seeking surrender of power allocation from the stations and requesting issuance of statutory advise to Ministry of power recommending surrender, reallocation of the petitioner's share from these PPAs in the interest of the consumers of petitioner's share from these PPAs in the interest of the consumers of petitioner's licensed area of supply in NCT of Delhi.		Misc. Petition
290.	72/MP/2017	11th April, 2017	Shyam Indus Power Solutions Private Limited	Petition for up-gradation of inter- State trading licence in electricity from Category IV to Category III.	12.5.2017	Misc. Petition
291.	98/MP/2015	23rd May, 2015	Jaiprakash Power Ventures Limited	Petition under Section 79 (I) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for relinquishment of long term open access from 265.35 MW to 0 MW	27.4.2017	Misc. Petition
292.	166/MP/2015	30th June, 2015	Power Grid Corporation of India Limited	Petition for issuing orders for grant of compensation pursuant to breach of Long Term open Access granted to PTC India Limited (PTC) and failure to comply with BCD Procedure issued under Regulation 15 (3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.		Misc. Petition
293.	112/MP/2015	8th June, 2015	GMR Kamalanga Energy Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing		Misc. Petition



				procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.		
294.	61/RP/2016 in Petition No. 127/TT/2014	19th November, 2016	Power Grid Corporation of India Limited	Petition for review of the order dated 29.7.2016 in Petition No. 127/TT/2014.	29.6.2017	Review Petition
295.	9/SM/2017	2nd June, 2017	Central Electricity Regulatory Commission	Empanelment of Compliance Auditor in the area of Renewable Energy Certificate Mechanism.	6.6.2017	Suo Motu
296.	4/SM/2017	30th March, 2017	Central Electricity Regulatory Commission	Non-compliance of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Gird Code) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the interconnected Indian grid.	12.6.2017	Suo Motu
297.	82/TD/2017	24th April, 2017	Atria Energy Services Private Limited	Petition for grant of inter-State trading licence to Atria Energy Services Private Limited.	20.6.2017	Trading Licence
298.	80/TL/2017	24th April, 2017	NER II Transmission Limited	Petition under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to NER-II Transmission Limited.	20.6.2017	Transmission Licence
299.	83/TL/2017	24th April, 2017	Medinipur- Jeerat Transmission Limited	Petition under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Medinipur-Jeerat Transmission Limited.	20.6.2017	Transmission Licence
300.	243/MP/2016	2nd December, 2016	Western Regional Load Despatch Centre	Default in payment of RLDC Fees and Charges, Unscheduled Interchanges (UI) charges and Deviation charges in excess of the drawal schedule by Vandana Vidyut Limited and default in opening of Letter of Credit towards the non-payment of UI and DSM charges.	19.6.2017	Misc. Petition
301.	7/RP/2017 in Petition No. 33/TT/2015	1st March, 2017	Power Grid Corporation of India Limited	Petition for review of the order dated 25.5.2016 in Petition No.33/TT/2015.	16.6.2017	Review Petition
302.	77/RC/2017	20th April, 2017	My Home Power Private Limited	Regulatory Compliance Application for change of name of inter-State trading licence of My Home Power Limited.	15.6.2017	Regulatory Compliance

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303.	8/SM/2017	19th May, 2017	Central Electricity Regulatory Commission	Amendment to Determination of Fee and Charges Payable under Regulation 12 of the Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulation, 2016.	14.6.2017	Suo Motu
304.	84/AT/2017	24th April, 2017	Medinipur- Jeerat Transmission Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System established by Medinipur-Jeerat Transmission Limited.	12.6.2017	Adoption of Tariff
305.	81/AT/2017	24th April, 2017	NER II Transmission Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System established by NER-IITransmission Limited.	12.6.2017	Adoption of Tariff



#### **Annexure-II**

# Installed Capacity as on 31.3.2018 and the Date of Commercial Operation of the Generating Stations / Units of NTPC

Sl. No.	Generating Station	Installed Capacity as on 31.3.2018	COD of the Station/ Unit
Coal Ba	sed thermal generating Stations of NTPC		
A.	Pit head Generating Stations		
I	Rihand STPS St-I	1000.00	01.01.1991
2	Rihand STPS St-II	1000.00	01.04.2006
3	Rihand STPS St-III	1000.00	27.03.2014
4	Vindhyachal STPS St-I	1260.00	01.02.1992
5	Vindhyachal STPS St-II	1000.00	01.10.2000
6	Vindhyachal STPS St-III	1000.00	15.07.2007
7	Vindhyachal STPS St-IV	1000.00	27.03.2014
8	Vindhyachal STPS St-V	500.00	30.10.2015
9	Korba STPS, Stage-I &II	2100.00	01.06.1990
10	Sipat TPS St-I	1980.00	01.08.2013
П	Sipat TPS St-II	1000.00	01.01.2009
12	Ramagundam STPS St-I & II	2100.00	01.04.1991
13	Ramagundam STPS St-III	500.00	25.03.2005
14	Talcher TPS	460.00	01.07.1997
15	Talcher STPS St-I	1000.00	01.07.1997
16	Talcher STPS St-II	2000.00	01.08.2005
17	Korba STPS (Stage-III)	500.00	21.03.2011
18	Singrauli STPS	2000.00	01.05.1988
	Sub-Total	21400.00	

SI. No.	Generating Station	Installed Capacity as on 31.3.2018	COD of the Station/ Unit
В.	Non-Pit head Generating Stations		
I	FGUTPP TPS St-I	420.00	13.2.1992
			(Date of Takeover)
2	FGUTPP St-II	420.00	01.01.2001
3	FGUTPP St-III	210.00	01.01.2007
4	FGUTPP St-IV	500.00	30.09.2017
5	NCTP Dadri ( Stage-I)	840.00	01.12.1995
6	NCTP Dadri ( Stage-II)	980.00	30.07.2010
7	Farrakka STPS I&II	1600.00	01.07.1996
8	Farrakka STPS III	500.00	04.04.2012
9	Tanda TPS	440.00	14.1.2000
			(Date of Takeover)
10	Badarpur TPS	705.00	01.04.1982
- 11	Kahalgaon STPS	840.00	01.08.1996
12	Kahalgaon St-II	1500.00	20.03.2010
13	Simhadri-I	1000.00	01.03.2003
14	Simhadri-II	1000.00	30.09.2012
15	Mauda	1000.00	30.3.2014
16	Mauda STPS	1320.00	1.2.2017
17	Barh-II	1320.00	18.02.2016
18	Kudugi Unit I	800.00	25.12.2016
19	Kudugi Unit II	800.00	1.3.2017
20	Bongaigaon	500.00	1.3.2017
21	Solapur STPS	660.00	25.9.2017
	Sub-Total	17355.00	
	Total NTPC Coal(A+B)	38755.00	

SI. No.	Generating Station	Installed Capacity as on 31.3.2018	COD of the Station/ Unit			
	Gas /Liquid Fuel Based Stations of NTPC					
I	Dadri CCGT	829.78	01.04.1997			
2	Faridabad	431.59	01.01.2001			
3	Anta CCGT	419.33	01.03.1990			
4	Auraiya GPS	663.36	01.12.1990			
5	Gandhar GPS	657.39	01.11.1995			
6	Kawas GPS	656.20	01.09.1993			
7	Kayamkulam CCGT	359.58	01.03.2000			
	Total NTPC (Gas)	4017.23				
	Total NTPC (Coal+Gas)	42772.23				



# Annexure-III Installed Capacity as on 31.3.2018 and the Date of Commercial Operation of the Generating Stations / Units of Neyvelli Lignite Corporation (NLC)

SI. No.	Generating Station	Installed Capacity as on 31.03.2018 (MW)	COD of the Station
1.	TPS-I	600	21.02.1970
2.	TPS-II (Stage-I)	630	23.04.1988
3.	TPS-II (Stage-II)	840	09.04.1994
4.	TPS-I (Expansion)	420	05.09.2003
5.	CFBC based Barsingsar TPS	250	21.01.2012
6.	TPS - II Expansion(Unit I and II)	(2 X 250)=500	U-I JULY 2015
			U-II APRIL 2015
	Total Lignite	3240	

# Annexure-IV Installed Capacity as on 31.3.2018 and the Date of Commercial Operation of the Generating Stations / Units of Damodar Valley Corporation (DVC)

Generating Station	Capacity (MW)	Commissioning
	THERMAL	
Bokaro TPS- B	(3 X 210 )= 630	U-I Mar 86, U-II Nov 90, U-III Aug 93
Bokaro TPS- A	(1 X500)=500	Feb 2017
Chandrapura TPS	$(2 \times 130) + (2 \times 250) = 760$	U-II May 65, U-III July 68, U-VII Nov 11, U-VIII Jul 11
Durgapur TPS	(I X 210) =210	U-IV Sept 82
Mejia TPS	(210 X4)+(250 X 2)+(2 X500)=2340	U-I Mar 96, U-II Mar 98, U-III Sept 99, U-IV Feb 05, U-V Feb 08, U-VI Sept 08, U-VII Aug 11, U-VIII Aug 12
Durgapur Steel TPS	(2 × 500 ) = 1000	U-I May 12, U-II Mar 13
Koderma TPS	(2 X 500 ) =1000 IInd unit commissioned during 2014-15	U-I July 13, U-II June, 2014
Rangnathpur TPS	(2 X 600 ) = 1200	March 16 March 16
Total Thermal	7640	

Annexure-V Installed Capacity as on 31.3.2018 and the Date of Commercial Operation of the Generating Stations / Units of North Eastern Electric Power Corporation (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2018 (MW)	COD of the	Station
l.	Agartala GPS	84 (21 *4) Gas Turbine	01.08.1998	
		51 (25.5 *2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.1999	
3.	Tripura gas based	101 (1 X 65.42 MW) Gas Turbine &	Gas Turbine	24.12.2015
	combined cycle power	(I X 35.58 MW) Steam Turbine=101	(65.42 MW)	
	project		Steam Turbine	31.03.2017
			(35.58 MW)	
	Total	527.00		

Annexure-VI Fixed Charge and Energy Charge of Thermal Power Stations

	Av	erage Tariff Break-up	Report - S	tation - Coal Fo	or F.Y. 2017-18	
SI. No.	Name of the Generating Company	Station	Installed Capacity (MW) as on March 2018	Capacity charge at Normative level Per Unit (Rs/Kwh)	EC Per Unit (Rs/ Kwh)	Total Tariff at Normative level (Rs/KWh)
			Pit Head S	tations		
I		Singrauli Super Thermal Power Station	2000	0.627	1.377	2.004
2		Farakka Super Thermal Power Station I	1600	0.851	2.489	3.340
3		Farakka Super Thermal Stn-3	500	1.525	2.524	4.049
4		Kahalgaon STPS I	840	1.029	2.396	3.425
5		Kahalgaon STPS- 2	1500	1.104	2.325	3.429
6		Korba Super Thermal Power Station I	2100	0.660	1.261	1.921
7		Korba STPS Stage-3	500	1.421	1.234	2.655
8	NTPC	Rihand Super Therm Pwr Stn I	1000	0.831	1.290	2.121
9		Rihand Thermal Power Stn 2	1000	0.849	1.288	2.137





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10	Rihand Super Therm Pwr Stn 3	1000	1.467	1.302	2.769
11	Ramagundam Super Thermal Power Stn I	2100	0.703	2.389	3.092
12	Ramagundam Super Thermal Power Stn 3	500	0.761	2.342	3.103
13	Talcher Super Thermal Power Station I	1000	0.934	1.554	2.488
14	Talcher STPS 2	2000	0.686	1.565	2.251
15	Talcher Thermal Power STN I	460	1.395	1.661	3.056
16	Vindhyachal Super Thermal Power Stn I	1260	0.827	1.558	2.385
17	Vindhyachal Super Thermal Power Station 2	1000	0.681	1.457	2.138
18	Vindhyachal Super Thermal Power Station 3	1000	1.055	1.461	2.516
19	Vindhyachal Super Thermal Power Station 4	1000	1.583	1.460	3.044
20	Vindhyachal Super Thermal Power Station 5	500	1.641	1.472	3.113

	No	n Pit Head	l Stations		
I	Badarpur Thermal Power Station	705	0.797	3.647	4.444
2	Feroze Gandhi Thermal Power Station I	420	1.061	2.713	3.774
3	Feroze Gandhi Thermal Power Stn 2	420	0.984	2.701	3.686
4	Feroze Gandhi Unchahar TPS-3	210	1.364	2.693	4.057
5	Feroze Gandhi Unchahar TPS-4	500	1.498	2.751	4.663
6	Mouda Super Thermal Power Station I	1000	1.912	2.493	4.435
7	Mouda Super Thermal Power Station 2	660	1.422	2.561	3.983

8		National Capital				
		Thermal Power Stn I	840	0.927	3.125	4.052
9	NTPC	National Capital Thermal Power Stg-2	980	1.466	2.929	4.395
10		Simhadri Super Thermal Power Station I	1000	0.929	2.839	3.768
П		Simhadri Super Thermal Power Station 2	1000	1.552	2.835	4.387
12		Sipat Super Thermal Power Stn I	1980	1.323	1.240	2.563
13		Sipat Super Thermal Power Station 2	1000	1.257	1.271	2.528
14		TANDA Thermal Power Station I	440	1.243	2.837	4.080
15		Barh Super Thermal Power Station-2	1320	1.865	2.237	4.102
16		Bongaigaon TPS	500	2.714	2.981	5.695
17		Kudgi STPS	1600	1.521	3.678	5.199
19		Solapur STPS I	660	2.156	3.303	5.459
20	MAITHON	Maithon Right Bank Thermal Power Plant	1050	1.510	1.950	3.460
22		BTPS B	630	0.7559	2.207	2.9629
23		CTPS	260	1.0073	2.660	3.6673
24		DTPS	210	1.6055	2.198	3.8035
25		MTPS (I-4)	630	0.8109	2.486	3.2969
26	DVC	MTPS (5-6)	500	1.0492	2.486	3.5352
27		MTPS (7-8)	1000	1.3683	2.463	3.8313
28		CTPS (7-8)	500	1.5822	1.619	3.2012
29		DSTPS	1000	0.8989	2.870	3.7689
30		KTPS	1000	1.6982	1.909	3.6072
31		RTPS	1200	1.6517	2.495	4.1467
32		BTPS A	500	2.0689	1.629	3.6979
33	Kanti Bijlee	Muzaffarpur TPS Stg-I (2*110 MW)	220	3.343	1.157	4.500
34		Muzaffarpur TPS Stg-II (2*195 MW)	195	2.349	2.616	4.965
35	NSPCL	NSPCL Bhilai Expansion Power Plant	500	1.732	1.986	3.718



36	NTECL	NTECL-Vallur	1500	1.900	1.66	3.56
37	NLC	NLC Tamilnadu Power Ltd (2x500 MW) - A JV of NLCIL &				
		TANGEDCO	1000	1.524	2.592	4.115

	Average Tariff Break-up Report - Station - Lignite For F.Y. 2017-18							
SI. No.	Name of the Generating Company	Station	Installed Capacity (MW) as on March 2018	Capacity charge at Normative level Per Unit (Rs/Kwh)	EC Per Unit (Rs/ Kwh)	Total Tariff at Normative level (Rs/KWh)		
	Lignite Based Stations							
1		NLC TPS I 600 MW	600	0.88	2.58	3.46		
2		NLC TPS II Stage I 630 MW	630	0.69	2.33	3.02		
3	NLC	NLC TPS II Stage II 840 MW	840	0.66	2.33	2.99		
4		NLC TPS I Expansion 420 MW	420	1.019	2.760	3.779		
5		NLC TPS II Expansion 500 MW	500	2.25	2.91	5.16		
6		NLC BTPS 250 MW	250	2.03	1.21	3.25		

		G	as Based	Stations		
I	ОТРС	OTPC Tripura Power Company, Palatana Project	726.6	1.840	1.300	3.140
2		SUGEN	1147.5	1.209	3.854	5.063
3	Torrent	UNOSUGEN	382.5	Plant doesn't have PPA		4
4		DGEN	1200	Plant doesn't have PPA		
5	NEEPCO	AGBP	291	1.693 (based on FC of Rs. 31081.25 Lakh)	1.526	3.231
6		AGTCCP	135		Tariff yet to b	e finalised
7		TGBP	101		Tariff yet to be finalised	
8		Anta Gas Power Station	419	0.685	2.541	3.231
9		Auraiya Gas Power Station	663	0.499	3.292	3.800
10		Dadri Gas Power Station	830	0.531	2.756	3.301
П	NTPC	Faridabad Gas Power Station	432	0.729	2.348	3.073
12		Jhanor Gandhar Gas Station	657	0.931	2.009	2.768
13		Rajiv Gandhi Gas Power Station	360	1.121	7.312 (based on liquid fuel)	1.121
14		Kawas Gas Power Station	656	0.809	2.045	2.672
15		Ratnagiri Gas & Power Pvt. Ltd.	1967.08	1.340	1.820	3.160
16	RGPPL	Ratnagiri Gas & Power Pvt. Ltd. Ph. III PSDF	1050	1.340	3.33 (Apr'16- Sep'16)	4.700
17		Ratnagiri Gas & Power Pvt. Ltd. Ph. IV PSDF	1050	1.340	3.52 (Oct'16- Mar'17)	4.700



#### **Annexure-VII**

#### **Installed Capacity of Hydro Generating Stations**

SI. No.	Project Name	State	Туре	Installed Capacity (MW)	Year of Commercial Operation
Α	NHPC				
1	Baira Siul	Himachal Pradesh	Pondage	3 X 60 = 180	1982
2	Chamera - I	Himachal Pradesh	Pondage	3 x 180 = 540	1994
3	Chamera - II	Himachal Pradesh	Pondage	3 × 100 = 300	2004
4	Chamera - III	Himachal Pradesh	Pondage	3 x 77 =23 l	2012
5	Parbati stg-III	Himachal Pradesh	Pondage	4×130=520	2014
6	Salal I & II	Jammu & Kashmir	ROR	6 x 115 = 690	1995
7	Uri - I	Jammu & Kashmir	ROR	4 ×120 = 480	1997
8	Uri - II	Jammu & Kashmir	ROR	4 × 60 =240	2014
9	Dulhasti	Jammu & Kashmir	Pondage	3 ×130 = 390	2007
10	Nimoo Bazgo	Jammu & Kashmir	Pondage	3×15= 45	2013
П	Chutak	Jammu & Kashmir	ROR	4×11=44	2013
12	Sewa-II	Jammu & Kashmir	Pondage	4 × 30 = 120	2010
13	Tanakpur	Uttarakhand	ROR	3 x 31.40 =94.20	1993
14	Dhauliganga	Uttarakhand	Pondage	4 × 70 = 280	2005
15	Teesta – V	Sikkim	Pondage	3 x 170 = 510	2008
16	Teesta Low Dam -III	Sikkim	ROR with Small Pondage	4 × 33 = 132	2013
17	Teesta Low Dam -IV	Sikkim	ROR with Diurnal Pondage	4 × 40 = 160	2016
18	Rangit H.E. Project	Sikkim	Pondage	3 × 20 = 60	2000
19	Loktak	Manipur	Storage	3 × 35 = 105	1983
20	Kishanganga	Jammu & Kashmir	Pondage	3 × 110 = 330	2018
	TOTAL I. C.	•		5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8×125=1000	2005
22	Omkareshwar	Madhya Pradesh	Pondage	8×65 = 520	2007
	TOTAL I.C.	-		1520.00	
С	THDC				
23	Tehri	Uttarakhand	Storage	4×250=1000	2007
24	Koteshwar	Uttarakhand	Pondage	4×100=400	2012
	TOTAL I.C.			1400.00	
D	SJVNL				
25	Nathpa Jhakri	Himachal Pradesh	Pondage	6X250=1500	2004
26	Rampur	Himachal Pradesh	Tandem	6×68.66=412	2014
	TOTAL I.C.			1912.00	
Е	DVC				
27	Maithon	Jharkhand/W. B.	Storage	3×20=60	1958
28	Panchet	Jharkhand/W. B	Storage	2×40=80	1991
29	Taliya	Jharkhand	Storage	2×2=4	1953
	TOTAL I.C.	-		144.00	
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3×135=405	2002
31	Kopili St-I	Assam	Storage	4×50=200	1997
32	Kopili St-II	Assam	Storage	1×25=25	2004

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33	Khandong	Assam	Storage	2×25=50	1984
34	Doyang	Nagaland	Storage	3×25=75	2000
35	Tuirial	Mizoram	Storage	2×30=60	2018
	TOTAL I.C.			815.00	
G	NTPC				
36	Koldam	Himachal Pradsh	Pondage	4×200=800	2014
	TOTAL I.C.			800.00	
Н	ввмв				
37	Generating Station of BBMB	Punjab	ROR/Storage	2918.72	1960-1983
	TOTAL I.C.			2918.72	
I	TEESTA URJA LTD				
38	Teesta-III HEP	Sikkim	Pondage	6x200=1200	2017
	TOTAL I.C.			1200.00	
J	IPP				
39	Karcham Wangtoo	Himachal Pradesh	Pondage	1000.0	2011
	TOTAL I.C.			1000.00	
	Grand Total of I.C.			17164.12	

#### **Annexure-VIII**

#### **Composite Tariff of Hydro Generating Stations**

SI. No.	Project Name	Туре	Composite Tariff (Rs./kWh)
Α	NHPC		
I	Baira Siul	Pondage	1.92
2	Chamera - I	Pondage	2.22
3	Chamera - II	Pondage	1.98
4	Chamera - III	Pondage	4.04
5	Parbati-III	Pondage	4.73
6	Salal	ROR	1.17
7	Uri - I	ROR	1.62
8	Uri - II	ROR	3.35
9	Dulhasti	Pondage	5.58
10	Nimoo Bazgo	Pondage	8.62
П	Chutak	ROR	7.90
12	Sewa-II	Pondage	4.04
13	Tanakpur	ROR	3.14
14	Dhauliganga	Pondage	3.02
15	Teesta – V	Pondage	2.33
16	Teesta LDP	Pondage	6.72



17	Rangit H.E. Project	Pondage	3.66
18	Loktak	Pondage	3.84
В	NHDC		
19	Indira Sagar	Storage	3.10
20	Omkareshwar	Pondage	4.88
С	THDC		
21	Tehri	Storage	5.46
22	Koteshwar	Pondage	3.81
D	SJVNL		
23	Nathpa Jhakri*	Pondage	2.58
F	NEEPCO		
24	KHEP-I	Pondage	1.11
25	Doyang	Storage	5.30
26	RHEP	Storage	1.63
27	KHEP-II	ROR with Pondage	1.54
28	Khandong	Pondage	1.67
29	Karcham Wangtoo	Pondage	3.23
30	Teesta Urja Vikas	Pondage	4.76

#### Annexure-IX

#### **Renewable Energy Tariff**

Particular	Levellised Total Tariff (FY 2018-19)
	(₹/kWh)
Small Hydro Power Project	
HP, Uttarakhand, WB and NE States (Below 5MW)	5.11
HP, Uttarakhand, WB and NE States (5MW to 25 MW)	4.32
Other States (Below 5 MW)	6.05
Other States (5 MW to 25 MW)	5.07

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler							
Andhra Pradesh	2.71	4.59	7.30	0.11	7.19		
Haryana	2.76	5.23	7.99	0.11	7.88		
Maharashtra	2.77	5.35	8.12	0.11	8.00		
Punjab	2.78	5.47	8.25	0.11	8.14		
Rajasthan	2.71	4.56	7.27	0.11	7.16		
Tamil Nadu	2.70	4.52	7.22	0.11	7.11		
Uttar Pradesh	2.72	4.67	7.39	0.11	7.28		
Others	2.74	4.91	7.65	0.11	7.54		



State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project]						
	with Air Cod	oled Condenser	and travelling g	grate boiler		
Andhra Pradesh	2.86	4.70	7.56	0.12	7.43	
Haryana	2.91	5.35	8.26	0.12	8.14	
Maharashtra	2.92	5.47	8.39	0.12	8.27	
Punjab	2.93	5.59	8.52	0.12	8.40	
Rajasthan	2.86	4.67	7.53	0.12	7.40	
Tamil Nadu	2.85	4.62	7.47	0.12	7.35	
Uttar Pradesh	2.87	4.78	7.65	0.12	7.52	
Others	2.89	5.02	7.91	0.12	7.79	

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler						
Andhra Pradesh	2.82	4.59	7.41	0.12	7.29	
Haryana	2.87	5.23	8.10	0.12	7.97	
Maharashtra	2.88	5.35	8.23	0.12	8.10	
Punjab	2.89	5.47	8.36	0.12	8.23	
Rajasthan	2.82	4.56	7.38	0.12	7.26	
Tamil Nadu	2.81	4.52	7.33	0.12	7.21	
Uttar Pradesh	2.83	4.67	7.50	0.12	7.38	
Others	2.84	4.91	7.76	0.12	7.63	

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler							
Andhra Pradesh	2.98	4.70	7.68	0.13	7.54		
Haryana	3.03	5.35	8.38	0.13	8.24		
Maharashtra	3.04	5.47	8.51	0.13	8.38		
Punjab	3.05	5.59	8.64	0.13	8.51		
Rajasthan	2.98	4.67	7.64	0.13	7.51		
Tamil Nadu	2.97	4.62	7.59	0.13	7.46		
Uttar Pradesh	2.99	4.78	7.76	0.13	7.63		
Others	3.00	5.02	8.03	0.13	7.90		

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler							
Andhra Pradesh	2.70	4.51	7.21	0.11	7.10		
Haryana	2.75	5.13	7.89	0.11	7.78		
Maharashtra	2.76	5.25	8.01	0.11	7.90		
Punjab	2.77	5.37	8.14	0.11	8.03		
Rajasthan	2.70	4.48	7.18	0.11	7.07		
Tamil Nadu	2.70	4.44	7.13	0.11	7.02		
Uttar Pradesh	2.71	4.59	7.30	0.11	7.19		
Others	2.73	4.82	7.55	0.11	7.44		



State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project]						
	with Air	Cooled Conde	nser and AFBC	boiler		
Andhra Pradesh	2.85	4.61	7.47	0.12	7.34	
Haryana	2.90	5.25	8.16	0.12	8.03	
Maharashtra	2.91	5.37	8.29	0.12	8.16	
Punjab	2.92	5.49	8.42	0.12	8.29	
Rajasthan	2.85	4.58	7.44	0.12	7.31	
Tamil Nadu	2.85	4.54	7.39	0.12	7.26	
Uttar Pradesh	2.86	4.69	7.55	0.12	7.43	
Others	2.88	4.94	7.81	0.12	7.69	

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler						
Andhra Pradesh	2.81	4.51	7.32	0.12	7.20	
Haryana	2.86	5.13	8.00	0.12	7.87	
Maharashtra	2.87	5.25	8.12	0.12	8.00	
Punjab	2.88	5.37	8.25	0.12	8.13	
Rajasthan	2.81	4.48	7.29	0.12	7.17	
Tamil Nadu	2.81	4.44	7.24	0.12	7.12	
Uttar Pradesh	2.82	4.59	7.41	0.12	7.29	
Others	2.84	4.82	7.66	0.12	7.54	

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project]						
	with Air	Cooled Conde	nser and AFBC	boiler		
Andhra Pradesh	2.97	4.61	7.59	0.13	7.45	
Haryana	3.02	5.25	8.27	0.13	8.14	
Maharashtra	3.03	5.37	8.40	0.13	8.27	
Punjab	3.04	5.49	8.54	0.13	8.40	
Rajasthan	2.97	4.58	7.55	0.13	7.42	
Tamil Nadu	2.97	4.54	7.50	0.13	7.37	
Uttar Pradesh	2.98	4.69	7.67	0.13	7.54	
Others	3.00	4.94	7.93	0.13	7.80	

State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Bagasse Based Co-generation Project							
Andhra Pradesh	3.13	2.98	6.10	0.17	5.93		
Haryana	2.79	4.24	7.03	0.15	6.88		
Maharashtra	2.50	4.17	6.68	0.13	6.55		
Punjab	2.75	3.73	6.48	0.15	6.33		
Tamil Nadu	2.42	3.21	5.63	0.13	5.50		
Uttar Pradesh	3.15	3.32	6.48	0.17	6.31		
Others	2.74	3.61	6.35	0.15	6.20		



State	Levellised Fixed Cost	Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Gasifier Power Project							
AP	2.58	4.19	6.77	0.08	6.69		
Haryana	2.63	4.77	7.40	0.08	7.32		
Maharashtra	2.64	4.88	7.52	0.08	7.43		
Punjab	2.65	4.99	7.64	0.08	7.55		
Rajasthan	2.58	4.16	6.74	0.08	6.66		
Tamil Nadu	2.58	4.12	6.70	0.08	6.62		
UP	2.59	4.26	6.85	0.08	6.77		
Others	2.61	4.48	7.09	0.08	7.01		
Bio-gas based Generation							
Biogas	3.40	4.40	7.79	0.19	7.60		

Annexure-X List of visit/tours of CERC officials Outside India during 2017-18

SI. No.	Name & Designation of Officer deputed	Name of Seminars/ Conference/Programme	Country Visited	Duration
1.	ShriM.K.lyer, Membeer	USAID-NARUC Study Tour on large-scale integration of RE into the power grid under USAID's GTG programme	USA	28/3 to 3/4/2017
2	Mr. S.K.Jha, Secretary	USAID Greening the Grid programme	Portland & San Francisco (USA)	8-12/May/2017
3	Mr. H. T. Gandhi Jt. Chief (Fin.)	Study tour on Integration of the Renewable Energy Resources into the Grid	Spain & Germany	30.5.2017 to 10.6.2017
4	Mr. U.R.Prasad Dy. Chief (Eco.)	Study tour on Integration of the Renewable Energy Resources into the Grid	Spain & Germany	30.5.2017 to 10.6.2017
5	Mr. Virendra S. Rana Asstt. Chief (Fin)	Study tour on Integration of the Renewable Energy Resources into the Grid	Spain & Germany	8-15/July/2017
6	Mr. S.K.Jha, Secretary	Workshop on Power and Energy Connectivity to be organized by Asian Dev. Bank Inst. (ADBI) and Institute for Policy, Advocacy and Governance (IPAG)	Thimphu, Bhutan.	25-26/Oct./2017
7	Sh. Gireesh B.Pradhan Chairperson	To speaking at the Singapore Energy Summit (SES)	Singapore	23-27/Oct./2017
8	Sh. Gireesh B.Pradhan Chairperson	To attend 14th ECM of SAFIR	Sri Lanka	24-26/11/2017
9	Mr. SanjeevTinjan Assistant Chief (RA)	Study tour on "Smart Grid"	Italy, Spain and France	2-9/Dec./2017



## Annexure-XI List of visit/tours of CERC officials within India during 2017-18

Name	Designation	Details of visit	Place	Year
Ms. Geetu Joshi	Chief (Eco.)	CBP by IIT Kanpur on data analysis and forecasting	Kanpur	12-16/2/2018
Sh. Annepu Suresh	Dy. Chief (Engg.)	CBP by IIT Kanpur on data analysis and forecasting	Kanpur	12-16/2/2018
Sh. Ramanjeyulu Gali	Asst. Chief (Engg.)	CBP by IIT Kanpur on data analysis and forecasting	Kanpur	12-16/2/2018
Sh. Varun Anand	Asst. Chief (Engg.)	CBP by IIT Kanpur on data analysis and forecasting	Kanpur	12-16/2/2018

**Annexure-XII** 

#### Audited Annual Accounts for the year 2017-18

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory Commission (CERC), New Delhi for the year ended 31st March 2018

We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as on 31 March, 2018 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100 (2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

- 2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any, are reported through Inspection Report/CAG's Audit Reports Separately.
- 3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by the management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
- 4. Based on our audit, we report that:
  - We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit.
  - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
  - iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as requird under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
  - iv. We further report that:
- A. Balance Sheet
   Capital Fund and Liabilities
   Current Liabilities and Provisions (Schedule 3)
   Sundry Creditors ₹ 626.09 lakh

The above does not include provision for the demand raised by New Delhi Municipal Council



(NDMC) for additional space of 942 Sq.ft. allotted to CERC at 3rd and 4th Floor, Chandrlok Building, New Delhi-1. NDMC allotted the additional space, as per the request of CERC, in August 2008 and the security deposit for the same was also paid by CERC. But NDMC did not raise any bill for the said premises till June 2017. While dealing with CERC's request for execution of license deed , NDMC raised a demand (July 2017) for outstanding dues of licence fee amounting to ₹ 262.28 lakh calculated for the period up to May 2017 on provisional basis. In response to the demand, CERC has requested NDMC for re-measurement of the office space citing non-receipt of bill all these years and huge liability for CERC. However, pending resolution of the matter, provision has not been created for the demand raised by NDMC. This has resulted in understatement of Sundry Creditors and excess of expenditure over income by ₹ 262.28 lakh.

#### B. Grant-in-aid

Out of the grants-in-aid of  $\stackrel{?}{\stackrel{\checkmark}}42.15$  crore received during the year ( $\stackrel{?}{\stackrel{\checkmark}}$  Nil was received in March 2018) and unspent balance of  $\stackrel{?}{\stackrel{\checkmark}}14.85$  crore of previous year, totaling to  $\stackrel{?}{\stackrel{\checkmark}}57.00$  crore, CERC could utilize a sum of  $\stackrel{?}{\stackrel{\checkmark}}41.42$  crore leaving a balance of  $\stackrel{?}{\stackrel{\checkmark}}15.58$  crore as unutilized grant as on 31st March 2018.

#### C. Management Letter

Deficiencies which have not been included in the Separate Audit Report have been brought to the notice of the Chairman, CERC through a Management letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts and Payments Account dealt with by this report are in agreement with the books of accounts.
- vi. In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts, and subject to matters mentioned in the Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
  - a) In so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2018; and
  - b) In so far as it relates to Income & Expenditure Account, of the excess of expenditure over income for the year ended on that date.

For and on behalf of the C & AG of India

Sd/(Raj Kumar )
Principal Director of Commercial Audit
& Ex-officio Member, Audit Board-III,
New Delhi

Place: New Delhi Date: 26 October, 2018

## Annexure-I [Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	CERC has its own Internal Audit Manual which was approved on 18 June 2013. CERC is also subject to audit by Ministry of Power (MoP). Internal Audit of CERC for the year 2017-18 by MoP had been completed in August 2018 and the report was awaited. Besides, Internal Audit of CERC for 2017-18 by a firm of chartered accountants had also been taken in August 2018 and the internal audit report is under finalisation.
2.	Adequacy of Internal Control System	Internal Financial Control mechanism for monitoring receipts and making payments and accounting thereof is commensurate with the size and nature of activities of CERC.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2017-18 has been carried out by a committee of officers of CERC comprising Deputy Chief (Engg.), Sr. Accounts Officer and R.C.T.O. Fixed Assets Register has been maintained by CERC.
4.	Regularity in payment of Statutory Dues applicable to them	CERC is regular in payment of statutory dues applicable to them.



## CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2018

(₹ in Lacs)

PARTICULARS	SCHE	<b>CURRENT YEAR</b>	PREVIOUS YEAR
	DULE	31.03.2018	31.03.2017
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	267.93	371.18
CERC FUND	2	42,917.13	34,312.67
CURRENT LIABILITIES AND PROVISIONS	3	80,114.93	1,915.72
TOTAL		1,23,299.99	36,599.57
<u>ASSETS</u>			
FIXED ASSETS	4	267.93	371.18
CURRENT ASSETS, LOANS & ADVANCES	5	1,22,527.86	35,701.13
DEPOSITS- SECURITY DEPOSITS	6	504.20	527.26
MISCELLEANEOUS EXPENDITURE	7	-	-
(TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)			
TOTAL		1,23,299.99	36,599.57
SIGNIFICANT ACCOUNTING POLICIES CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	13 14		

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## INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2018

(₹ in Lacs)

PARTICULARS	SCHE	CURRENT YEAR	PREVIOUS YEAR
	DULE	2017-18	
INCOME			
GRANTS FROM MINISTRY OF POWER (CASH BASIS)	8	4,141.59	4,065.03
EXPENDITURE ADJUSTABLE AGAINST CERC FUND (ACCRUAL BASIS)	1	182.87	57.72
OTHER INCOME	9	0.76	2.12
DEFFERED INCOME	4	144.91	168.70
(Depreciation on assets Acquired from Grant-in-Aid)			
INVENTORY		-	3.72
TOTAL (A)		4,470.13	4,297.29
EXPENDITURE			
ESTABLISHMENT EXPENSES	10	1,396.19	1,339.16
OTHER ADMINISTRATIVE EXP., ETC.	- 11	2,929.03	2,756.64
DEPRECIATION	4	144.91	170.40
PRIOR PERIOD ITEMS (NET)	12	-	31.09
TOTAL (B)		4,470.13	4,297.29
EXCESS OF EXPENDITURE OVER INCOME TRANSFERRED			
TO CAPITAL FUND		-	-
SIGNIFICANT ACCOUNTING POLICIES	13		
contingent liabilities and notes on accounts	14		

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## SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2018

(₹ in Lacs)

SCHEDULE I - CAPITAL FUND:		CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
(A) CAPITAL RESERVE- ASSETS CREATED OUT OF GRANT-IN-AID		371.18	519.97
	Current Year		
LESS: DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	144.91		
ADD: ADDITION (NET) OF ASSETS FUNDED FROM GRANTS-IN-AID	41.66		
		(103.25)	(148.79)
GRAND TOTAL		267.93	371.18

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(₹ in Lacs)

				(< In Lac
SCHEDULE 2-CERC FUND:			CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
BALANCE AS AT BEGINNING OF THE YEAR	Current Year	Previous Year	34,312.67	26,065.31
<u>LESS:</u> UNSPENT BALANCE OF AMOUNT RELEASED IN PREVIOUS YEAR	I,484.97	1,078.08		
RELEASE FROM CERC FUND DURING CURRENT PERIOD	4,215.00	4,471.92		
			5,699.97	5,550.0
			28,612.70	20,515.3
ADD: DIRECT INCOME:  FILING FEE/ TARIFF FEE  LICENCE FEE  ANNUAL REGISTRATION FEE  MISCELLANEOUS FEE	8,254.66 4,248.27 58.00 142.29		12,703.21	12,165.9
INDIRECT INCOME: INTEREST EARNED (TDS NIL) OTHER INCOME	193.77 72.61	194.30 29.51	266.37	223.8
			41,582.28	32,905.0
ADD: UNDISPUTED PENALTY			1.00	4.0
LESS: DISPUTED PENALTY OF PREVIOUS YEA	AR		-	2.0
ADD: UNSPENT GRANT-CASH BASIS C/F TO NEXT FINANCIAL YEAR			1,558.38	1,484.9
LESS EXCESS OF EXPENDITURE OVER INCOME CURRENT YEAR ADJUSTABLE IN CERC FUNE (ACCURAL BASIS)	)		182.87	57.7
LESS VALUE OF ASSETS FUNDED FROM GRANTS-IN-AID			41.66	21.6
TOTAL			42,917.13	34,312.6

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			(₹ in Lacs
Scl	hedule - 3 : CURRENT LIABILITIES & PROVISIONS	CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
A.	CURRENT LIABILITIES		
ı.	SUNDRY CREDITORS	626.09	529.08
2.	SALARY PAYABLE (MEMBERS & STAFF)	88.23	78.89
3.	ADVANCE RECEIVED (FILLING/ TARIFF FEES)	00.25	70.07
٥.	3.1 Fee Refundable/Adjustable	26.05	18.69
	3.2 Fee Received Without Requisite Details/Document	63.56	47.84
	3.3 Trading Licence Fee - FY 17-18	-	3.00
	3.4 Transmission Licence Fee - FY 17-18		3.00
	3.5 Transmission Licence Fee - FY 18-19	2.00	2.00
	3.6 Misc. Petition Fee FY- 18-19	10.00	2.00
	3.7 Transmission Tariff Tariff Fee - FY 17-18	-	95.37
	3.8 Transmission Tariff Tariff Fee - FY 18-19	92.25	30.63
	3.9 Transmission Tariff Fee - FY 19-20	0.40	30.03
	3.10 Generating Tarriff Fee - FY- 18-19	26.47	_
4.	STATUTORY LIABILITIES:	20	
٦.	4.1 CPF Matching Contribution	0.12	0.28
	4.2 GPF Matching Contribution	0.12	0.26
	4.3 EPF Matching Contribution	6.88	6.30
	4.4 Pension Contribution for employees on deputation in CERC.	14.13	12.12
	4.5 Leave Salary Contribution for employees on deputation in CERC	25.09	27.02
	4.6 Gratuity Contribution payable for employees on deputation in CERC		3.17
	4.7 Group Savings Linked Insurance/LIC	0.01	0.01
	4.8 EPF Employees Contribution	0.26	0.38
	4.9 NPS Matching Contribution	0.25	0.22
	4.10 G.P.F Advance	0.05	0.05
	4.11 HBA Advance	0.07	0.07
	4.12 EPF Voluntary Contribution	0.30	0.30
	4.13 Other Recovery	0.02	0.02
	4.14 TDS (Salary)	0.13	_
5.	OTHER CURRENT LIABILITIES	0.13	
٥.	5.1 Penalty	499.69	466.95
	5.2 Security Deposits	78.53	64.93
	5.3 Other Recoveries (Computer Advance)	0.00	0.00
	5.4 Central Govt. Employees Group Ins. Scheme	0.00	0.00
	5.5 Other Recoveries (Car Advance)	0.08	0.08
	5.6 Earnest Money Deposits	2.00	2.00
	TOTAL (A)	1,567.28	1,392.66
_	` '	1,507.20	1,372.00
6.	PROVISIONS  4 L. Louis Freehment	318.45	205 47
	6.1 Leave Encashment		295.47
_	6.2 Gratuity	279.08	224.19
7.			
	7.1 Audit Fees Payable (C & AG)	6.80	3.40
	7.2 Others	4.64	-
	TOTAL (B)	608.97	523.06
	REC DEPOSIT UNDER SUPREME COURT DIRECTIONS (C)	77,938.68	
GR	RAND TOTAL (A+B+C)	80,114.93	1,915.72

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	YEAR			YEAR		YEAR			·	THE	THE	END		
A. TANGIBLE ASSETS:														
WOODEN PARTITIONS & RENOVATIONS	226.75	68.88	2.31		297.94	179.28	26.18	ı	12.31	18.		229.58	68.36	47.47
FURNITURE & FITTINGS	362.60	30.39	0.70		393.69	303.94	12.31	ı	17.91	5.17		339.33	54.36	58.66
MACHINERY & EQUIPMENT	249.22	72.44	12.37		334.03	215.87	20.41	ī	13.19	21.93		271.40	62.63	33.35
ELECTRIC INSTALLATION & EQUIPMENT	7.49	64.58	18.9		78.88	1.70	29.18	ı	1.26	8.60		40.74	38.14	5.79
COMPUTER/PHERIPHERALS	243.01		29.46	8.78	263.69	211.36		1	12.71	14.31	8.34	230.04	33.65	31.65
LIBRARY BOOKS	5.68		1		5.68	5.68		1	1	1		5.68	1	'
RENOVATION WORK PENDING ALLOCATION	258.47	(236.29)	ı	22.18	ı	94.64	(88.08)		(6.56)			0.00	1	163.83
B. INTANGIBLE ASSETS:														
SOFTWARE	148.69		12.63		161.32	118.26		ı	29.74	2.53		150.53	10.79	30.43
TOTAL	1,501.91	•	64.28	30.96	1,535.23	1,130.73	•	•	80.56	64.35	8.34	1,267.30	267.93	371.18
GRAND TOTAL	1,501.91	•	64.28	30.96	1,535.23	1,130.73	•	•	80.56	64.35	8.34	1,267.30	267.93	371.18
PREVIOUS YEAR	1,483.94	•	34.92	16.95	1,501.91	963.97		(1.70)	152.04	20.06	3.64	1,130.73	371.18	519.97
Sd/- Integrated Financial Adviser													Š	Secretary

SCHEDULE 4-FIXED ASSETS

(₹ in Lacs)

				(\ III Lacs)
SCI	HEDU	JLE 5 - CURRENT ASSETS, LOANS & ADVANCES	CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
<del>-</del>		CURRENT ACCETS	31.03.2016	31.03.2017
'		CURRENT ASSETS IMPREST CARD		0.20
	1.1		-	0.20
	1.2	IN CURRENT A/c		
		CORPORATION BANK (INCLUDING AUTO SWEEP)	1,510.79	1.484.97
		CENTRAL BANK (INCLUDING AUTO SWEEP)	47.59	-
		IN SAVINGS A/C		
		CORPORATION BANK (INCLUDING AUTO SWEEP)	0.15	3.19
		IN SAVING A/C (REC DEPOSIT)		
		CORPORATION BANK (INCLUDING AUTO SWEEP)	77,725.70	-
		CERC Fund Account (Public Account of India)	42,354.53	33,642.83
	1.4	Fixed Deposit (For Penalty Received Under Litigation)	498.27	463.37
2		LOANS, ADVANCES AND OTHER ASSETS		
	2.1	ADVANCES		
		STAFF	10.17	5.38
	2.1.2	OTHERS	7.95	8.48
	2.2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN		
		CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.2.1	PREPAID EXPENSES	50.65	49.31
	2.2.2	FORUM OF REGULATORS	51.66	21.38
	2.2.3	FORUM OF INDIAN REGULATORS	6.11	3.05
	2.2.4	SOUTH ASIA FOURM FOR INFRASTRUCTURE REGULATION	14.76	-
	2.2.5	HONORARIUM RECEIVABLE	0.05	-
3	INC	OME ACCRUED		
	3.1	INTEREST ACCURED (ON AUTOSWEEP)	9.63	12.97
	3.2	INTEREST ACCURED (ON FDRs FOR PENALTY)	1.42	1.58
	3.3	INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	212.98	-
4		FEE RECEIVABLE	22.12	0.70
5		INVENTORY	3.33	3.72
		TOTAL	122,527.86	35,701.13

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Sd/Secretary



(₹ in Lacs)

SCH	HEDULE 6 - DEPOSITS- SECURITY DEPOSITS	CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
1	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	523.54
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	2.00	2.40
	TOTAL	504.20	527.26

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(₹ in Lacs)

SCHEDULE 7 - MISCELLANEOUS EXPENDITURE (TO THE EXTENT NOT WRITTEN OFF OR ADJUSTED)	CURRENT YEAR 31.03.2018	PREVIOUS YEAR 31.03.2017
ACCUMULATED BALANCE OF EXCESS OF INCOME OVER EXPENDITURE	-	-
ADD: TRANSFERRED TO CERC FUND		
TOTAL	-	-

Sd/-Integrated Financial Adviser

Sd/-Secretary

(₹ in Lacs)

SCHEDULE-8 GRANTS FROM MINISTRY OF POWER	<b>CURRENT YEAR</b>	PREVIOUS YEAR
	2017-18	2016-17
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	1,484.97	1,078.08
RELEASE FROM CERC FUND DURING CURRENT PERIOD	4,215.00	4,471.92
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	5,699.97	5,550.00
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	1,558.38	1,484.97
TOTAL	4,141.59	4,065.03

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(₹ in Lacs)

		( =)
SCHEDULE 9- OTHER INCOME	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17
RECOVERY TOWARDS COMPUTER USE AT HOME	0.39	0.29
EXCESS PROVISION WRITTEN OFF	-	0.67
PROFIT ON SALE OF COMPENDIUM OF REGULATION	0.37	1.16
TOTAL	0.76	2.12

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Sd/-Secretary

(₹ in Lacs)

SC	HEDI	JLE 10 - ESTABLISHMENT EXPENSES	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17
ı	SAL	ARIES & WAGES:		
	1.1	PAY OF STAFF/OFFICER	682.23	546.59
	1.2	PAY OF CHAIRPERSON & MEMBERS	186.74	200.25
	1.3	ALLOWANCES AND BONUS	173.01	213.99
	1.4	CONTRIBUTION TO PROVIDENT FUND	84.61	78.09
2	<u>CO1</u>	NTRIBUTION TO OTHER FUNDS:		
	2.1	GRATUITY CONTRIBUTION	4.10	6.30
	2.2	PENSION CONTRIBUTION	14.39	12.71
	2.3	LEAVE SALARY CONTRIBUTION	27.39	27.37
	2.4	PROVISION FOR GRATUITY	63.74	53.31
	2.5	PROVISION FOR LEAVE ENCASHMENT	33.51	103.60
3	STA	FF WELFARE EXPENSES		
	3.1	MEDICAL AND HEALTH CARE FACILITIES	57.99	41.09
	3.2	OTHERS	34.65	34.95
4	OTH	HERS (SPECIFY):		
	4.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	8.37	7.03
	4.2	LEAVE TRAVEL CONCESSION	12.81	9.51
	4.3	LEAVE ENCASHMENT	12.65	4.37
ТО	TAL		1,396.19	1,339.16

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(₹ in Lacs)

			(₹ in Lacs)
SCHED	ULE 11 - OTHER ADMINISTRATIVE EXPENSES	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17
I	LABOUR AND PROCESSING EXPENSES	508.46	316.31
2	ELECTRICITY AND POWER	53.75	52.46
3	WATER CHARGES	5.89	7.89
4	REPAIR & MAINTENANCE & AMC		
4.1	COMPUTER	11.61	7.56
4.2	BUILDING	26.47	12.77
4.3	OTHERS	2.64	1.90
4.4	UPS	4.30	2.08
4.5	AIRCONDITIONERS	21.17	13.87
5	RENT RATES AND TAXES	1,625.79	1,387.16
6	VEHICLE RUNNING AND MAINTENANCE	14.40	16.21
7	POSTAGE AND TELEPHONE CHARGES	31.60	38.94
8	PRINTING AND STATIONERY	28.58	39.30
9	TRAVELLING AND CONVEYANCE:		
9.1	DOMESTIC TRAVELLING EXPENSES	40.85	33.29
9.2	FOREIGN TRAVELLING EXPENSES	1.97	3.26
9.3	CONVEYANCE	1.44	2.09
10	EXPENSES ON MEETINGS/ SEMINAR/ WORKSHOPS	21.86	20.96
П	SUBSCRIPTION EXPENSES	67.84	63.82
12	AUDITORS REMUNERATION	3.40	2.56
13	PROFESSIONAL CHARGES	306.56	577.72
14	ADVERTISEMENT AND PUBLICATION CHARGES	36.10	43.08
15 OT	HERS (SPECIFY):		
15.	BOOKS & PERODICALS	14.62	14.22
15.2	2 MISCELLANEOUS EXPENSES	0.71	0.81
15.3	3 TAXI/ CAR LEASE HIRING CHARGES	57.71	49.95
15.4	4 INFORMATION SYSTEM-LICENCE FEE ETC	38.78	43.08
15.	TRAINING EXPENSES	0.60	1.03
15.6	6 INSURANCE AGAINST INFIDELITY & CASH HANDLING	-	0.12
15.7	7 CONSUMABLES	0.73	1.33
15.8	B BANDWIDTH CHARGES	1.10	2.87
15.	10 COMPENDIUM OF REGULATION (INHOUSE USE)	0.10	-
	TOTAL	2,929.03	2,756.64

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# वार्षिक रिपोर्ट Annual Report

2017-18

(₹ in Lacs)

SC	HEDULE 12- PRIOR PERIOD ITEMS	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17
1	Rent	-	32.79
2	Write back of excess depreciation charged in previous years	-	(1.70)
	TOTAL		31.09

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## SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2018

#### **SCHEDULE 13 - SIGNIFICANT ACCOUNTING POLICIES**

#### I. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (I) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

#### 2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition.

#### 3. **DEPRECIATION**

- Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing `5000/- or less, are capitalized and are fully depreciated.

#### 4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

#### 5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. All Fees, undisputed penalty and other sums received by CERC are credited to the CERC Fund on 'accrual basis'. The amount released by the Ministry of Power from CERC Fund (maintained

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in the Public Account of India) and is accounted for on accrual basis in the Income and Expenditure Account.

#### 6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy is accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

#### 7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-II.

#### 8. LEASE

Lease rentals are expensed with reference to the lease terms.

#### 9. RETIREMENT BENEFITS

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-I5. In respect of employees on deputation, the leave salary and contribution towards pension/gratuity are accounted for in accordance with the terms & conditions of deputation.

#### 10. INVENTORIES

Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof.

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## SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2018

#### SCHEDULE 14-CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

#### I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. MoP treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. From 2015-16, entire expenditure of the CERC is met from the 'Grant-in aid' released from the CERC Fund on accrual basis.
- iii. According to CERC Fund Rules, a CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. During 2017-18, a sum of ₹ 12927 lakh (Previous year ₹ 12529 lakh) have been deposited in the CERC Fund and during the same period MoP released an amount of ₹ 4215 lakh (Previous year ₹ 4472 lakh) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 42355 lakh (Previous Year ₹ 33643 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2018.
- iv. During the Current year, all the direct as well as indirect incomes amounting to ₹ 12970 lakh (Previous year ₹ 12390 lakh) were transferred to CERC Fund Account (Schedule 2 of the Balance Sheet) and ₹ 4215 lakh (excluding savings carried forward from the previous year) were released (Previous year ₹ 4472 lakh) from the CERC Fund for meeting the expenditure of the Commission. Unspent balance of ₹1558 lakh at the end of the Current year (Previous year ₹ 1485 lakh) has been transferred back to CERC Fund.

#### 2. CAPITAL COMMITMENTS AND CONTINGENT LIABILITIES

Capital commitments of  $\mathfrak{T}$  nil (Previous year  $\mathfrak{T}$  nil) existed as on 31 March 2018 in respect of incomplete projects. Contingent Liabilities as at the close of the financial year amounted to  $\mathfrak{T}$  00 lakh (Previous year  $\mathfrak{T}$  00 lakh) in respect of claims not acknowledged as debt.

#### 3. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹ 14 lakh (Previous year ₹ 1 lakh).

#### 4. FIXED ASSETS

- i Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- ii. Renovation work of the ground floor, first floor and fourth floor of the Chanderlok building was completed in 2015-16. Pending receipt of bills, expenditure incurred on the work had been capitalized under 'Renovation work-pending allocation' and had been depreciated provisionally. Upon finalization of bills, the amount has been reclassified into the respective heads of fixed assets. Depreciation has been recomputed retrospectively and accounted for in the current year.
- iii. Physical verification of assets was carried out in house in May 2018. No material discrepancy was noticed in the physical verification.

#### 5. CURRENT LIABILITY

- i. Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, Hon'ble Supreme Court directed that an amount of ₹ 500 per Non-Solar REC may be deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India. Accordingly, the amount of ₹ 77187 lakh received has been kept in a separate bank account. The amount received along with interest thereon for an amount of ₹ 752 lakh (₹539 lakh on cash basis and accrued interest of ₹ 213 lakh) has been accounted for as 'Current Asset' with corresponding amount as the 'Current Liability'.
- ii. Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2018 was ₹ 1781 lakh (Previous Year ₹ 1780 lakh), of which an amount of ₹1288 lakh (Previous Year ₹ 1288 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of ₹ 493 lakh



(Previous Year ₹ 492 lakh), has been received in CERC. Out of the received amount, ₹357 lakh (Previous year ₹ 357 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept under a short term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. Remaining ₹ 136 lakh which is undisputed has been transferred to CERC Fund (Current year ₹ 1 lakh and up to Previous years ₹ 135 lakh). This also includes ₹ 1 lakh (Previous year ₹ 1 lakh) refundable based on the order of the CERC. This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities. There is no impact on the Income and Expenditure Account on this account.

iii Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of ₹318 lakh and ₹279 lakh respectively.

#### 6. CURRENT ASSETS, LOANS AND ADVANCES

- In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 26 May 2018, when it was decided to call Investigating Officer on the next date of hearing on 14 August 2018. Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.

#### 7. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

#### 8. INCOME & EXPENDITURE ACCOUNT

Upto 2014-15, the Income in the Income and Expenditure Account was recognised to the extent of the amount actually paid by the CERC. However, on being pointed by the office of the Comptroller and Auditor General of India, the Accounting Policy has been changed and Grants-in-aid received from the Government of India to the extent of the expenditure incurred on accrual basis has been treated as Income. Consequently, entire expenditure of is met from the Grant-in-aid sanctioned by the Ministry and surplus grant has been carried forwarded to the next year. As long as the expenditure for the year on accrual basis is less that the grant sanctioned by the Ministry, there would not be any excess of expenditure over Income as excess grants are carried forwarded to next year.

#### 9. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

#### 10. INVENTORIES

Inventory of Compendium of Regulations was not being accounted for upto previous year. As advised by the office of the Comptroller and Auditor General of India, this has been accounted for from 2016-17.

- II. Schedules I to I4 form an integral part of the Balance Sheet as at 31 March 2018 and the Income and Expenditure Account for the year ended on that date.
- 12. Previous year figures have been regrouped wherever necessary.

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	TITLE			History	
RECEIPTS	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17	CURRENT PREVIOUS PAYMENTS YEAR YEAR 2017-18 2016-17	CURRENT YEAR 2017-18	PREVIOUS YEAR 2016-17
I. To Opening Balances			ш		
			큠		
(a) Bank Balance			(i) Salaries (Chairman & Members of the		
			Commission)	189.87	199.50
(i) In Current Accounts:			(ii) Salaries (Officers and establishment)	679.58	515.97
CORPORATION BANK - CURRENT A/C (CLCA)	•	00:1	(iii) Allowances and Bonus	162.64	237.36
CORPORATION BANK - CURRENT A/C (CNPCA)	1,484.97	1,077.15	(iv) Payment for professional and other		
			services	346.54	754.24
			(v) Leave Encashment	12.65	9.37
(ii) Savings Account:			(b) Travel Expenses		
CORPORATION BANK - SAVINGS A/C (CNPSB)	3.19	23.85	(i) Foreign Travels	0.99	3.26
			(ii) Domestic Travels	33.81	30.74
(iii) Fixed Deposit	463.37	429.55	(c) Medical and Health care facilities	29.08	40.10
			(d) Other establishment charges		
(b) Cash In Hand	0.20	•	(i) Tuition fees/ Children Education		
			Allowance	2.11	7.20
			(ii) LTC	12.04	6.04
2. To Grants Received			(e) Contribution to Provident Fund	79.81	77.62
From Ministry of Power	4,215.00	4,471.92	(f) Contribution to Other Funds		
			(i) CPF Matching Contribution	2.69	3.70
3. To Receipts of the Commission			(ii) NPS Matching Contribution	3.19	2.17
(i) Interest Received			(g) Staff welfare expenses	34.70	34.80
- To Interest on Auto Sweep Deposits	195.93	198.59			
- Interest from Savings Accounts	1.17	0.01	2. By Administratrative expenses		
- Interest Linked to Penalty FDRs	32.91	33.82			
			(a) Labour and Processing expenses	490.81	311.86
(ii) Sale of Compendium	99.0	1.17	(b) Electricity & Power	52.81	52.68
			(c) Water charges	5.74	7.93
(iii) Sale of Newspapers	0.25	0.44	(d) Insurance against Infidelity & Cash handling	0.00	0.12

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1.03	09:0	- Training Expenses	1.36	_	1.05	(a) Recovery from deputationists
0.78	0.72	- Miscellaneous Expenses				
41.53	20.30	Software	_			
		- Information System -Maintenance of				5. To Remittances Receipts
•	0.10	- Honorarium Expenses				
5.78	0.00	- Facility Management Charges Computer	14.62	4	30.82	(i) Security deposit
1.89	2.00	- Computer Repair & Maintenance				(c) Other Deposits
1.33	0.74	- Consumables				
10.26	22.19	- Bulding Repair and maintenance	2.20	7	'	(i) Advances to suppliers
2.87	1.10	- Bandwidth Charges				(b) Recovery of contingent advance
14.50	13.85	- Books & Periodicals				
12.21	2.67	- Air conditioner Repair and maintenance	96.1	_	96.0	- Imprest
2.83	2.37	- AMC Electricity	0.23	0	'	- Festival
0.58	0.79	- AMC UPS				(iii)Other advance (to be specified)
1.63	9.42	- AMC IT Infrastructure	0.07	0	0.07	(ii) Scooter/Motor cycle advance
5.90	11.55	- AMC Airconditioner	01.10	_	- - - - -	(i) Motor Car/personal Computer advance
7.38	6.53	- AMC Photocopier Machines				(a) Recovery of advances from staff
0.76	0.82	- AMC EPABX				
		(o) Others (to be specified)	_			1. To Debt/Deposit Receipts
42.40	38.68	(n) Advertisement and Publicity	_			
3.41	00.00	(m) Auditors Remuneration/Legal Fee	)   18.61	61	43.51	(v) Miscellaneous receipts
16:59	66.32	(l) Subscription Expenses	_			
20.74	21.40	(k) Expenses on Seminar/Meetings	0.10	0	0.00	- RTI Fee
2.13	<u>+</u> .	(j) Travelling and Conveyance	41.77	4	t 48.51	- Fee Received Without Requisite Details/Document
33.02	22.27	(i) Printing and Stationery	4.00	4	OO. I	- Penalty
41.69	33.27	Charges				
		(h) Postage, Telephone and Communication	28.00	28	58.00	- Annual Registration Fee
16.71	14.01	(ii) Running & Maintenance	.56	7,307.56	7,452.86	- Tariff fee
50.21	55.49	(i) Taxi Hiring expenses	1.23	4,024.23	4,234.26	- Licence Fee
		(g) Vehicles Running and Maintenance	851.00	851	860.50	- Filling Fee
1,330.90	1,481.10	(f) Rent, Rates and Taxes	_			(iv) Fee Charges by the Commission
2.50	5.28	(e) Repair and Maintenance	_			
(₹ in Lacs)						





		•	0.64	- Medical Advance Refund
		91.0	1	- Rent Recovery
1.49	(g) Other recoveries	0.23	0.27	- Advance Rent
8.77	(f) House building advances	0.02	0.05	- Honorarium Receivable
0.15	(e) CGEGIS/CEEIS	1.63	1	- Salary
0.21 0.10	(d) Central Govt. Health Scheme (CGHS)	0.26	0.44	- Sale of assets
230.74 245.84	(c) Income tax (Salary/ Non Salary)	2.19	7.36	- Excess Fee received
1.37	(b) Licence Fee	25.50	24.43	- FOIR/FOR/SAFIR
2.70 2.02	- NPS Recovery remitted			
1.61 2.49	- CPF Recovery remitted			6. To Other Receipts
1.85 3.60	- EPF(Voluntory) Recovery remitted			
81.99 55.97	(CERC Employee voluntory )			
	- EPF Recovery remitted	•	538.81	- Interest on flexi deposit
31.43 29.83	- GPF Recovery remitted	•	77,186.89	- Receipt
	deputationists			6. REC Deposit Under Supreme Court Directions
	(a) GPF/CPF/EPF etc. recovered from the			
	(IV) Adjustments/Remittances	0.69	ı	- Pension Contribution
		1.05	1.08	- Leave Salary Contribution
23.22	(a) Security deposit refund	99.6	11.69	- Gratuity Received
	(III) By Other	0.38	0.41	- Recovery of License Fees (Lease Accomodation)
		1.55	0.44	- H.B.A. Recovery
7.95	(a) Advance to Suppliers	90.0	0.16	- LTC Recovery
	(II) By Contingent Advances	0.39	0.10	- FTE Recovery
		•	0.05	- DTE Recovery
2.35 8.91	(b) Other Advances (Expenses)	97.76	116.62	- CPF Matching Contirbution/EPF/GSLI/GPF/NPS
0.00 0.30	(a) Motor car/ Computer Advances	3.94	4.82	- EPF/GSLI recovery
	4. (I) By Advances to Staff			(f) Other Receipts
		0.15	0.15	(CGEIS)
				(e) Central Govt Employees Group Insurance Seheme
0.39	(a) Security Deposit	0.10	0.21	(d) Central Govt. Health Scheme (CGHS)
	3. Deposits Made	245.84	230.74	(c) Income tax (Salary/ Non Salary)
		1.12	1.37	(b) Licence Fee

(₹ in Lacs)		10.56	12.11			27.62	21.49	0:30	1		•			12,528.56	0.20				1,484.97		•			3.19		•	463.37	18958.22
	12.02	40.93	23.79			0.95	48.15	0.00	12.63		3.00			12,926.70	00.00				1,510.79		47.59			0.15		77,725.70	498.27	97256.96
	(a) Pension	(b) Leave Salary	(c) Gratuity	6. By Expenditure on Fixed Assets and	Capital Work-In-Progress	(a) Furniture & Fittings	(b) Machinery & Equipment	(c) Books & Publications	(d) Intangible Assets	7. By Other	(a) Fee reverted	8. FUNDS TRANSFERRED TO CERC	FUND (PUBLIC	ACCOUNTS OF INDIA)	9. Cash in hand	10. By Closing Balances	(i) In Current Accounts:	CORPORATION BANK (INCLUDING	AUTO SWEEP)	CENTRAL BANK (INCLUDING	AUTO SWEEP)	(ii) Savings Account:	CORPORATION BANK (INCLUDING	AUTO SWEEP)	CORPORATION BANK -REC DEPOSIT	(INCLUDING AUTO SWEEP)	(iil) Fixed Deposits	22
																												18,958.22
																												97,256.96

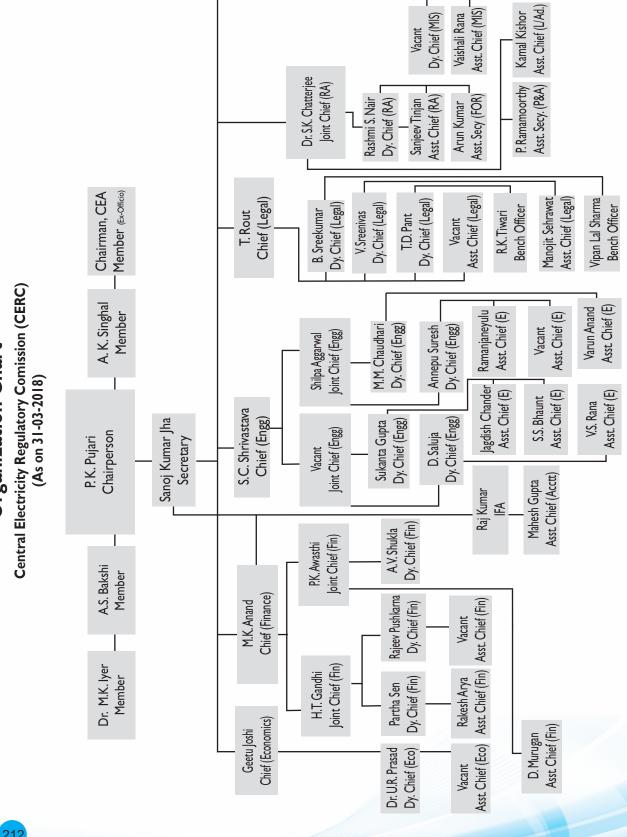
Secretary

Sd/-Integrated Financial Adviser



**Annexure-XIII** 

# Organization Chart







## **Central Electricity Regulatory Commission**

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001 Phone: +91-11-23353503, Fax: +91-11-23753923, Website: www.cercind.gov.in